BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
SOUTHERN ZONE, CHENNAI

Original Application No.127 of 2021

P.Nanthagopal
110,Kunnavakkam Village,
Nellithoppu Street,
Thirukazhukundram Taluk,
Chengalpattu District- 603 102 .....Applicant

VS

The Commissioner,
Geology and Mining Department,
Chennai - 600 032 and
7 others .....Respondents

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All the above documents are certified to be true copies.

Dated at Chennai on this the 04th October 2021

COUNSEL FOR 8TH RESPONDENT

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
SOUTHERN ZONE, CHENNAI

Original Application No.127 of 2021

P.Nanthagopal
S/o.Pazhani Muruvappan,
110,Kunnavakkam Village,
Nellithoppu Street,
Thirukazhukundram Taluk,
Chengalpattu District- 603 102 .....Applicant

VS

1. The Commissioner,
   Geology and Mining Department,
   Government of Tamilnadu,
   Alandur Road, Guindy
   Chennai - 600 032.

2. The District Collector,
   Collectorate GST Road,
   Chengalpattu District,
   Chengalpattu – 603 001

3. The Deputy Director,
   Geology and Mining Department,
   Chengalpattu District,
   Chengalpattu – 603 001.

4. The Tahsildar,
   VOC Nagar, Thirukazhukundram Taluk,
   Chengalpattu District,
   Chengalpattu – 603 001

5. The Member Secretary,
   Tamilnadu Pollution Control Board,
   No.76, Mount Road,
   Guindy, Chennai – 600 032

6. The District Environmental Engineer,
   Tamilnadu Pollution Control Board,
   Maraimalai Adigalar Street,
   Kancheepuram District,
   Chennai – 603 209

7. The Chairman,
   State Level Environment Impact Assessment Authority,

Ground Floor, Panagal Building,
No.1, Jeenis Road, Saidapet,
Chennai – 600 015

8. Tvl.Salem Mines & Aggregates,
No.9, Nagarathinam Nagar Extension,
Thiruneermalai Road,
West Tambaram,
Chennai – 600 045

OBJECTIONS FILED BY THE 8TH RESPONDENT

I, G.Elango, Son of Gurusamy, Hindu, aged about 44 years, residing at No.6/154, Salem Main Road, Nallasamauthram Post, Thiruchengode Taluk, Namakkal District, one of the Partners of Tvl.Salem Mines and & Aggregates, i.e.,the 8th Respondent, do hereby solemnly affirm and sincerely state as follows;

1. I am the one of the Partners and authorized signatory of Tvl.Salem Mines and & Aggregates, the 8th Respondent herein and I am well acquainted with the facts and circumstances of the case.
2. It is submitted that, this Respondent filing this preliminary objection and reserves right to file an Objections to the Joint Committee report, after filing the same by the Committee, before this Hon'ble Tribunal.
3. This Respondent is the lessee of the patta lands in SF.No. 175/1, 175/2B, 175/3, 175/8B, 175/9B, 175/10B, 175/11B, 175/12, 176/2A and 176/2B over an extent of 3.13.0 hectares of lands in Kunnavakkam Village, Thirukazhukundram Taluk, Chengalpattu District and the patta for the said lands stands in the name of Mr.R.Gopal, Mr.K.Elango and Tvl.Salem Mines and & Aggregates.
4. It is submitted that, initially, the District Collector Kancheepuram by his proceedings in Na.Ka.No.287/QU2/2015 dated 26.02.2016 ***(Annexure-II)***

had granted quarry permission to this Respondent for excavation of 99,210 cu.m of rough stone and 47,700 cu.m of gravel and the agreement for the same is registered in document No.1293/2016 dated 15.03.2016 in the SRO,Thirukazhukundram. Thereupon, by the revised mining plan submitted by this Respondent, the Assistant Director of Geology and Mining Kancheepuram had approved the same and permission was granted for quarrying 3,37,728 cu.m. Thereon, by the revised mining plan submitted by this Respondent and the Assistant Director of Geology and Mining Kancheepuram vide letter Rc.No.479/Q2/2018 dated 14.09.2018 had approved the said revised mining plan and this respondent had obtained Environmental Clearance from the District Environment Impact Assessment Authority Kancheepuram (then Kancheepuram District) vide Lr.No.DEIAA-DIA/TN/MIN/479/Q2/2018-KPM, EC.No.32-2018 dated 03.10.2018 for quarrying 4,33,483 cbm of roughstone in the above said survey numbers***(Annexure - III)***.

5. This Respondent submits that, the District Collector Kancheepuram by his proceedings in Na.Ka.No.479/QU2/2018 dated 26.11.2018 had granted quarry lease **permission from 26.02.2016 to 25.02.2021** for quarrying 4,33,483 cbm of roughstone and gravel ***(Annexure - IV)*** and it is submitted that, the quarry was not operating **since 25.02.2021 in the said survey numbers.**

6. It is submitted that, based on the above said Environmental Clearance from the DEIAA, Kancheepuram, consent to operate and approval for mining had been obtained from the Tamilnadu Pollution Control Board. ***(Annexure - VII)***.

7. It is submitted that, consent to operate for stone crusher, Hot Mix plant and RMC Plant had been obtained from the Tamilnadu Pollution Control Board ***(Annexure – V, VI, VII)***

8. It is to reiterate that, **for this very same quarry, an Original Application No.40 of 2019 filed by one Mrs.Kavitha before this Hon'ble Tribunal regarding *illegal operation of stone quarry run by the 3rd Respondent in Kunnavakkam Village, Thirukkazhukundram Taluk, Chengalpet District, without providing necessary pollution control mechanism, the applicant house is affected on account of heavy cracks developed due to the tremor and vibration on account of illegal blasting.*** It is submitted that, this Respondent was arrayed as 3rd Respondent in that matter and as per the orders of the Hon'ble Tribunal, the Tamilnadu Pollution control board had conduced vibration test and the same was sourced out to vibration test expertise M/s.Glens Innovation Labs Pvt.Ltd, Arumbakkam Chennai and the relevant portion of the report of the Tamilnadu Pollution control board and the report of the said M/s. Glens Innovation is extracted herewith,

> *"M/s. Glens Innovations Labs Pvt.Ltd Arumbakkam Chenni – 600 106 has conducted the vibration test on 10.08.2020 in the presence of the officials of the Tamil Nadu Pollution Control Board following the methodology stipulated in the ISO 4866:2010 using vibration meter in the residential area (complainant house) before and during blasting carried out by the unit of M/s.Salem Mines and Aggregates and submitted the test report.* ***The test report reveals that the background vibration (as peak particle velocity) before the blasting and during the blasting at the complainant house is 4.65 mm/sec (@>25 H=) and 6.08 mm/sec (@>25 H=) respectively which is below the Directorate***

General of Mines safety (DGMS),1997 Acceptance criteria (Permissable PPV) of 25 mm/sec, which indicates that there is no effect of creating cracks in the building/walls of the house in that area on account of operation of the unit.

Furthermore, it is submitted that the unit is using Non-EL (Non-Electrical) detonators which will have less NVH level (Noise Vibration and Harshness level) compared to other explosive like Electrical, ANFO (Ammonium Nitrate Fuel Oil) detonator".

It is submitted that, based upon the above said report and the recommendations of the committee, this Hon'ble tribunal by its order dated 22.12.2020 ***(Annexure - IX)*** had passed the following order,

> ***"So, we feel that there is no substantial question of environment which arises for admitting the matter and issuing notice to the 3rd Respondent to dragging him to the court to face the litigation****. Further, the main relief claimed in the application is for compensation for the* ***damage caused to her house which report shows it was not due to any activities of the 3rd respondent****. However, considering the circumstances, we feel that the application can be closed, directing the 2nd respondent to monitor the operation of the 3rd unit periodically and see that the recommendations extracted above are implemented by the 3rd respondent in its quarry so as to avoid future complaints from the local people. Since there is no damage proved by the applicant on account of the operation of the 3rd respondent, the applicant is not entitled to get the relief of compensation as claimed by her in the application."*

Thus, the applicant's grievances regarding, *"irregular blasts, Vibration and damages to houses"* is mere baseless allegation, without providing authorised reports.

9. It is submitted that; the Applicant had filed the above said Original Application before this Hon'ble National Green Tribunal Southern Zone, Chennai with a following reliefs:

   (i) It is humbly prayed to, appoint an independent experts committee to ascertain the ground situation in S.F.Nos.175/1, 175/2B, 175/3, 175/8B, 1759B, 175/10B, 175/11B, 175/12, ***175/2A*** *and 175/2B at Kunnavakkam Village, Thirukazhukundram Taluk, Chengalpattu District where Stone mining quarry is run by 8th Respondent for the purpose of taking appropriate action.*

   (ii) Direct the respondent No.1 to 7 to take action according to law on the 8th Respondent for violation the Mining lease and mandatory precautions fixed by way of guidelines by CPCB and TNPCB.

   (iii) Direct the Respondents 5,6 and 7 to assess the damage caused to health of population, houses, agriculture, bore wells in Kunnavakkam Village, Thirukazhukundram Taluk, Chengalpattu District due to the irregular massive blasts conducted by the 8th respondent.

10. It is submitted that, the survey number mentioned by the Applicant with regard to Survey No.175/2A is not concerned with this Respondent.

11. It is submitted that, as per the order of this Hon'ble Tribunal dated 14.06.2021, the Joint Committee had inspected the quarry area on 16.09.2021

12. This Respondent submits that; the applicant had filed the above said application with factual defects and without conducting proper study and with an ulterior motive to defame this Respondent's business.

13. It is submitted that the applicant had relied his own case based upon the records available in his hands and completely devoid of any particulars and the case has been made on the basis of surmises, without any actual verification for the allegations made thereon and without verifying the fact that, this Respondent had obtained proper license legally for quarrying 4,33,483 M3 by submitting subsequent application before the authorities.

14. By means of this application, the Applicant has challenged the validity of the procedure adopted by the authorities such as, the District Level Environmental Impact Assessment Authority headed by the District Collector and the Tamilnadu Pollution Control Board. It is to reiterate the fact that, initially the District Collector Kancheepuram in his proceedings in Na.Ka.No.287/QU2/2015 dated 26.02.2016 had granted quarry permission to this Respondent for excavation of 99,210 cu.m of rough stone and 47,700 cu.m of gravel and thereupon, by the revised mining plan submitted by this Respondent, the Assistant Director of Geology and Mining Kancheepuram had approved the same and permission was granted for quarrying 3,37,728 cu.m of roughstone. Thereon, by yet another the revised mining plan submitted by this Respondent for utilisation of available surplus resources, the Assistant Director of Geology and Mining Kancheepuram vide letter Rc.No.479/Q2/2018 dated 14.09.2018 had approved the same and this respondent had obtained Environmental Clearance from the District Environment Impact Assessment Authority Kancheepuram (then Kancheepuram District) vide Lr.No.DEIAA-DIA/TN/MIN/479/Q2/2018-KPM, EC.No.32-2018 dated 03.10.2018 for

quarrying 4,33,483 cbm of roughstone in the above said survey numbers. The relevant portion of the Environmenal Clearance in Lr.No.DEIAA-DIA/TN/MIN/479/Q2/2018-KPM, EC.No.32-2018 dated 03.10.2018 is extracted herein,

> *"This Environmental Clearance is granted for Mining of "Rough Stone" for the proposed quantum of 4,33,483 M3 Roughstone a period of "Five years" from the date of execution of Lease Deed.*

In this connection it is necessary to highlight the fact that, without even verifying the above fact, the applicant had filed the above said application with baseless and unconnected allegations and this Respondent had obtained all necessary permission from the authorities, with all statutory formalities **including the consent and approvals required for quarrying 4,33,483 cbm of roughstone and depth of quarrying is permitted to 65 mtrs and not 99,210 cb.m and 30 mtrs depth as claimed by the applicant.**

15. It is further submitted that, **there is no habitation nearest to the mining area as claimed by the applicant** and to support this fact, this respondent humbly submits the Proceedings of the Collector Kanchipuram District in Rc.80/2010-Q1 dated 24.03.2010 ***(Annexure-I)*** granted to the previous lessee, wherein quarrying permission order had been granted by the then District Collector in the very same leased-out survey numbers to one Mr.Janarthanan Reddy for an extent of 1.51.0 hects and para 9 of the said proceedings is extracted herein,

> *"the applied area is barren dry land covered with thorny bushes and shrubs and dotted with seven number of palm trees and few number of eucalyptus trees. The applied area is bounded on North by S.No.172*

patta lands South by S.No.175/2B, East by S.No.175 and West by an existing stone quarry own by M.Ramachandiran. ***There is no residential area situated within the radial distance of 300 metres from the applied area.***

16. It is submitted that, the concept of approved mining plan came to be introduced by the Government of Tamilnadu in G.O.Ms.No.79 Industries (MMC.1) Department dated 06.04.2015 by inserting rule 41 and 42 to the Tamilnadu Minor Mineral Concession Rules 1959, which came into effect only from 22.04.2015 and therefore the prior lessee of the same quarry has been subjected to quarry for 24.03.2010 to 23.03.2015 and then, the quantity and reserves were approximately calculated and depth of quarrying was "assumed" rather with strict measuring values. Thus, this applicant with unknown fact that, how much quantity and depth was quarried by the prior lessee and the allegation that, excavation has been done more than 100 metres is unsustainable and arbitrary.

17. It is submitted that, by the subsequent application of this Respondent, the proceedings of District Collector Kancheepuram in Na.Ka.No.479/QU2/2018 dated 26.11.2018 had approved the quarry lease permission from 99,210 Cb.m to 4,33,483 cbm of roughstone would show that this respondent had not violated any norms or terms and conditions after grant in earlier leases and till the expiry of lease dated 25.02.2021.

18. With regard to allegation in Grounds (1), the Applicant is unclear of his very own case and allegations against this Respondent is baseless, inconsistent and contrary. It is submitted that; this Respondent has been carrying on the quarrying operation within the permitted area and in accordance with law and terms of the license. **The applicant disorientates with his very own case by comparing the pre-feasibility report of**

S.F.No. 176/1A (extents 3.04.00 Ha) (*which belongs to this Respondent by the proceedings of the District Collector, Kancheepuram in Na.Ka.No.003/Q2/2018 and the same is in operation*) and the Mining plan proposal for S.F.No. 175/1, 175/2B, 175/3, 175/8B, 175/9B, 175/10B, 175/11B, 175/12, 176/2A and 176/2B (which extents 3.13.0 Ha) and such, this application is filed with vested interest without verifying the records and identification of quarries.

19. With regard to allegation in Grounds (2), as already stated above, this Respondent had obtained permission from the District Collector Kancheepuram and by his proceedings in Na.Ka.No.287/QU2/2015 dated 26.02.2016 had granted quarry permission for excavation of 99,210 cu.m of rough stone and 47,700 cu.m of gravel. Thereupon, by the revised mining plan submitted by this Respondent, the Assistant Director of Geology and Mining Kancheepuram had approved the same and permission was granted for quarrying 3,37,728 cu.m. Subsequently, by the revised mining plan submitted by this Respondent, the Assistant Director of Geology and Mining Kancheepuram vide letter Rc.No.479/Q2/2018 dated 14.09.2018 had approved the mining plan and this respondent had obtained Environmental Clearance from the District Environment Impact Assessment Authority Kancheepuram (then Kancheepuram District) vide Lr.No.DEIAA-DIA/TN/MIN/479/Q2/2018-KPM, EC.No.32-2018 dated 03.10.2018 for quarrying 4,33,483 cbm of roughstone in the above said survey numbers.

It is submitted that, the applicant has struck with his facts in relying on the Mining Plan vide Rc.No.287/Q2/2015 dated 28.01.2016 and the leased-out quarry to this respondent in S.Nos: 175/1, 175/2B, 175/3, 175/8B, 175/9B, 175/10B, 175/11B, 175/12, 176/2A and 176/2B, is admittedly a non-virgin

quarry and was operational for past 5 years (from 24.03.2010 to 23.03.2015) and the depth for quarrying permitted to this Respondent is 65 mtrs and not 30 mtrs as claimed by the Applicant and the same may be verified with the District Environment Impact Assessment Authority Kancheepuram vide Lr.No.DEIAA-DIA/TN/MIN/479/Q2/2018-KPM, EC.No.32-2018 dated 03.10.2018

20. With regard to the allegations that massive blasting with powerful explosives is factually wrong and false.

21. The allegation in Grounds (3), is totally false and highly unscientific and completely erroneous and such no chemical materials were left out during the quarry operations.

22. With regard to allegation in Grounds (4), it may be stated that such allegation by the applicant is not true and totally unconnected to the ground reality. It is submitted that, this respondent quarry was operated by using Non-EL (Non-Electrical) detonators which will have less NVH level (Noise Vibration and Harshness level) compared to other explosive like Electrical, ANFO (Ammonium Nitrate Fuel Oil) detonator. Moreover, the blasting is done once in day, on necessity and the allegation that *massive blasting is done seven times a day* is highly erroneous and that the stone crusher is situated around 186.5 meters from the habitations is false. If such, the Tamilnadu Pollution Control Board ought to have not provided the Consent to Operate for operation of plant and discharge of emissions under section 21 of Air Act,1981. This respondent had obtained proper licence from the Tamilnadu Pollution Control Board for the stone crusher, Hot Mix plant and RMC Plant ***(Annexure – V, VI, VII)***

23. The allegation in Grounds (5) is highly erroneous and put to strict proof of the allegation thereon. There are no wild animals' movements in the leased

area and Kattur Reserved Forest is situated 14km away from the quarry area and no complaints has been filed against this Respondent and that no death of cattles occurred due to this Respondent quarry operation.

24. With regard to allegation in Grounds (6), as claimed by the applicant, no violations have been caused by this Respondent and it is respectfully submitted that, the ariel distance of the nearest habitation is tabulated herewith and same may be verified in the page **no.39 of the Applicant's typed set of papers**,

S.No	**Name of the village**	**Distance from quarry**
1.	Karumarapakkam	1.5Km – NE
2.	Mullakolathur	1.0Km – SE
3.	Ammanambakkam	2.0Km – SW
4.	Echankaranai	1.5Km – NW

25. With regard to allegation in Grounds (7), it is to reiterate the fact that, the leased-out quarry was functioning after obtaining license and permission from the competent authorities as per Environmental Protection Act and no case has been registered on this Respondent for causing environmental hazard with regard to the survey numbers mentioned by the applicant.

26. With regard to allegation in Grounds (8), this respondent would like to reiterate the fact that, the quarrying passes is issued by the office of the Mines Department by due inspection and there was no fault found by the Authorities till expiry of lease date.

27. With regard to allegation in Grounds (9), this Respondent submits that, the quarry was operating in accordance law, with all precautionary measures, with the terms of the licenses granted by the District Collector, the Tamilnadu Pollution Control Board and by the Mining plan approved by

the Department of Geology and Mining and such, the transport permit was issued to this Respondent since the inception of the lease period till 25.02.2021 and there is no violation whatsoever regarding the same, if there is any violation or illegal quarry operation, the authorities ought to have not permitted the same and ought to have stopped the quarry operations.

28. This Respondent re-assures that he has never quarried anything illegally during the said lease period and had always quarried in allocated area and is a Law-abiding citizen.

29. This Respondent craves leave of this Hon'ble Tribunal to raise additional affidavit at the time of hearing, if required.

30. Therefore, it is most humbly requested before this Hon'ble Tribunal to consider above said ssubmissions and may be pleased to dismiss the above said Original Application or pass such orders deem fit and render justice.

BEFORE ME,

Solemnly affirmed at Chennai
On this 4th day of October 2021
In my presence.

ADVOCATE, CHENNAI

VERIFICATION

I, G.Elango, Son of Gurusamy, One of the Partners of Tvl.Salem Mines and Aggregates , do hereby verified and declare that what is stated in para No.1 to 26 are true to the best of my knowledge and belief and I have not suppressed any material facts before this Hon'ble Tribunal.

Dated at Chennai on this the 4th of October 2021

8TH RESPONDENT

ANNEXURE - D.

(16)

PROCEEDINGS OF THE COLLECTOR OF KANCHIPURAM DISTRICT
KANCHIPURAM
Present:-Thiru Santosh K. Misra.,I.A.S.,

Rc.80/2010-Q1 Dated. 24 .3.2010.

Sub:- Mines and Quarries- Kanchipuram District – Thirukazhikundram Taluk – Kunnavakkam village – Patta land in S.No. 175/1, 175/10B, 175/11B, 175/12 175/2B, 173/3 , 175/8B, 175/9B over an extent of 1.51.0 hect. – requesting permission for quarrying Rough stone and Earth – by Thiru P.Janarthanan Reddy Chennai-45 - report called for –orders issued – reg.

Ref:- 1. Application from P.Janarthanan Reddy, Chennai-45 dt.125.2.2010.
2..Revenue Divisional Officer, Chengalpattu Lr. No.K.Dis.594/2010/A1 dt.6.3.2010.
3..The Assistant Geologist (M) Kanchipuram technically feasibility report dt.11.3.2010.
4.. Connected records.

-x-x-x-

Order:-

One Thiru P.Janarthanan Reddy S/o.Ranga Reddy No.7, Vetri Nagar, Second Street, Tambaram Chennai-45 has applied for a grant of Rough stone and Earth quarry lease in SF.No. 175/1, 2B, 3 , 8B, 9B, 10B, 11B and 175/12 over an extent of 1.51.0 hect. of patta lands in Kunnavakkam village of Thirukazhikundram Taluk for a period of 5 years under Rule 19 A of Tamil Nadu Minor Mineral Concession Rules 1959.

In this regard the Revenue Divisional Officer, Chengalpattu and the Assistant Geologist (M) Kanchipuram have inspected the applied area and offered their remarks vide in the reference cited.

The Revenue Divisional Officer. Chengalpattu has offered her remarks in the reference 2nd cited has stated that the applied area bearing S.Nos. 175/1, 2B, 3 , 8B, 9B, 10B, 11B and 175/12 over an extent of 1.51.0 hect. are classified as dry patta lands. The applied area is stands registered in the name of the applicant Thiru. Janarthanan Reddy S/o.Ranga Reddy Managing Director of Sun Blue Metals Company. The applied area being bounded on North by patta lands

of S.No.172 belongs to applicant firm and Palani, South by patta lands of S.NOs.176/2B belongs to Murali, East by S.No.175/4 belongs to Palani , 175/2A, 8A, 9A, 10A, 11A belongs to applicant firm and West by patta lands of S.Nos. 176/1. belongs to Sun Blue metals.(existing quarry)

Further she also stated that there is no residential areas and highways lies within the radial distance of 300 metres from the applied area. and also No EB lines, valuable trees, Government Poramboke lands and historical monuments lies within the applied area.

Further , the applicant firm has given consent to Mr.Ramachandran to quarry Rough stone in the S.No.176/1 belongs to them and the quarrying operation is going on under the strength of Rc.No.1917/2005-Q1 dt.7.2.2006. The Revenue Divisional officer, Chengalpattu has further stated that there is no objection from village public, Village Administrative Officer and nearby pattadar Mr.Palani to grant Rough stone quarry lease to the applicant .

Finally, the Revenue Divisional Officer,Chengalpattu has recommended to grant permission for Rough Stone quarry lease to the applicant in the S.Nos. 175/1, 2B, 3 , 8B, 9B, 10B, 11B and 175/12 over an extent of 1.51.0 hect of Kunnavakkam village, Thirukazhikundram Taluk.

The Assistant Geologist (Mines) has also inspected the applied area and offiered his remarks vide in the reference 3rd cited as detailed below:-

The applied area is situated on the Eastern side of the Mangalam – Nerumbur road. The patta lands are stands registered in the name of applicant Thiru Janarthanan Reddy S/o.Ranga Reddy, Managing Director of Sun Blue Metal Company . The Sun Blue Metal Company Directors were given consent to the applicant through the affidavit by notary public to quarry rough stone and earth in the said lands. As such the applicant has the surface right over the applied area . There is an existing Rough stone quarry situated on the Western side of the applied area is being under operation under the strength of District Collector Proc.Rc.No.1917/2005-Q1 dt.7.2.2006.

The applied area is a barren dry land covered with thorny bushes and shrubs and dotted with seven number of palm trees and few number of

eucalyptus trees . The applied area is bounded on North by S.No.172 patta lands South by S.No.175/2B , East by S.No.175 and West by an existing stone quarry own by M. Ramachandiran There is no residential area situated within the radial distance of 300 metres from the applied area .

The geology of the area may be correlated with the adjoining quarry pit and it revealed that the top soil of the applied area consist of soil and weathered rocks for a thickness of 3 metre followed by the hard rock formation . The rock is of charnockite variety , grayish colored , coarse grained, inequi-granular and noticed with minor intrusions. The rock is highly jointed and fractured due to shearing effects. Due to this, the rock is unsuitable for making dimensional blocks or any other ornamental stones and in alternate it is used for making road construction and building materials such as jelly, chakkai etc.,

After leaving 7.5 metres safety distance to the patta lands surrounded all along the boundaries of the applied area an effective quarrying will be carried out in 1.06.5 hect. The reserves may be approximately calculated with an assumed depth of 10 metre, a rough stone of 13,200 lorry loads and 5,660 lorry loads of Earth may be estimated .

Finally, the Assistant Geologist (M) Kanchipuram has recommended to grant Rough stone quarry lease to the applicant Thiru P.Janarthanan Reddy of Chennai-45 in the patta lands of S.Nos. 175/1, 2B, 3 , 8B, 9B, 10B, 11B and 175/12 over an extent of 1.51.0 hect. in Kunnavakkam village of Thirukazhikundram Taluk with following special conditions..

1. Safety distance of 7.5 metres should be provided to the adjoining patta lands and should not cause any hindrance to the adjoining pattadars.

2. Quarrying operation should be carried out only with Hand Jack - Hammer Drilling and use mild explosives substances for blasting the rocks.

3. The applicant make his own arrangement to form approach road.

4. The applicant should purchase the explosive from the licensed dealer only.

(19)

5. Prior to commencement of the quarrying operation , a clearance from Tamil Nadu Pollution Control Board should be obtained.

6. Quarrying operation should be carried out in systematic and scientific manner and also .eco-friendly .

From the points discussed above, accepting the recommendations of the Revenue Divisional Officer, Chengalpattu and Assistant Geologist (Mines) Kanchipuram a Rough Stone and Earth quarry lease is hereby granted to Thiru P.Janarthanan Reddy in the patta lands bearing SF.Nos. 175/1, 2B, 3 , 8B, 9B, 10B, 11B and 175/12 over an extent of 1.51.0 hect. of in Kunnavakkam village of Thirukazhikundram Taluk for a period of 5 years from 24 3 .2010 to 23.3.2015 granted under rule19 A of Tamil Nadu Minor Mineral Concession Rules 1959 subject to the special conditions stipulated in the inspection report of the Assistant Geologist (Mines) Kanchipuram.

Sd/-24.3.2010
Collector,
Kanchipuram.

To

/ By order /
/ True Copy /

For Collector.
18/11/2011

Thiru P.Janardhan Reddy,
S/o.Ranga Reddy,
No.7,Vetri Nagar,
2nd Street, West Tambaram,
Chennai-45.

Copy to the Tahsildar, Thirukazhikundram
Copy to the Revenue Divisional Officer,Chengalpattu.

ANNEXURE - II.

(20)

மாவட்ட ஆட்சியர், காஞ்சிபுரம் அவர்களின் செயல்முறை ஆணைகள்.

முன்னிலை – திருமதி. இரா. கஜலட்சுமி, இ.ஆ.ப.

ந.க. எண். 287 / க்யூ 2 / 2015 நாள். 26.02.2016

பொருள்– கனிமங்களும் குவாரிகளும் - காஞ்சிபுரம் மாவட்டம் - திருக்கழுக்கன்றம் வட்டம் - குண்ணவாக்கம் கிராமம் - புல எண்கள். 175/1 (0.20.0) 175/2B (0.43.5), 175/3 (0.11.0), 175/8B (0.19.0), 175/9B (0.05.5), 175/10B (0.31.5), 175/11B (0.03.5), 175/12 (0.17.0), 176/2A (1.01.5), 176/2B (0.60.5) மொத்த பரப்பு 3.13.0 ஹெக்டர் பட்டா நிலத்தில் சாதாரண கற்கள் வெட்டியெடுக்க ஐந்து ஆண்டுகளுக்கு குவாரி குத்தகை உரிமம் - திருவாளர்கள். சேலம் மைன்ஸ் & அக்ரிகேட்ஸ் என்ற நிறுவனத்திற்கு வழங்கி உத்தரவிடப்படுகிறது.

பார்வை–
1. திருவாளர்கள். சேலம் மைன்ஸ் & அக்ரிகேட்ஸ், எண்.9, நாகராத்தினம் நகர் விரிவு, திருநீர்மலை ரோடு, மேற்குதாம்பரம், சென்னை–45 விண்ணப்ப நாள். 13.08.2015.
2. செங்கல்பட்டு, வருவாய் கோட்டாட்சியர் அவர்களின் அறிக்கை ந.க. 2314 / 2015 / ஆ நாள். 03.11.2015.
3. காஞ்சிபுரம் புவியியல் மற்றும் சுரங்கத்துறை உதவி இயக்குநர் அவர்களின் இடப்பார்வை அறிக்கை நாள்: 07.01.2016.
4. உதவி இயக்குநர், புவியியல் மற்றும் சுரங்கத்துறை, காஞ்சிபுரம் அவர்களின் ஏற்பளிக்கப்பட்ட சுரங்கத் திட்டம் நாள்: 28.01.2016
5. மாநில சுற்றுச் சூழல் தாக்க மதிப்பீட்டு ஆணையம், சென்னை கடித எண். SEIAA-TN/F.No.5005 / 1 (a) / EC No. 2958 / 2016 நாள். 19/02/2016.

^^^

உத்தரவு:-

காஞ்சிபுரம் மாவட்டம், திருக்கழுக்கன்றம் வட்டம், குண்ணவாக்கம் கிராமம், புல எண்கள். 175/1 (0.20.0) 175/2B (0.43.5), 175/3 (0.11.0), 175/8B (0.19.0), 175/9B (0.05.5), 175/10B (0.31.5), 175/11B (0.03.5), 175/12 (0.17.0), 176/2A (1.01.5), 176/2B (0.60.5) மொத்த பரப்பு 3.13.0 ஹெக்டர் பட்டா நிலத்தில் சாதாரண கற்கள் & கிராவல் வெட்டியெடுக்க ஐந்து ஆண்டுகளுக்கு திருவாளர்கள். சேலம் மைன்ஸ் & அக்ரிகேட்ஸ் என்ற நிறுவனம் குவாரி குத்தகை உரிமம் கோரி பார்வை 1-ல் கண்டவாறு மனு செய்துள்ளது.

2. மனுதாரர் நிறுவனம் உரிய படிவத்தில் மனு செய்திருப்பதுடன், விண்ணப்பக் கட்டணம் மற்றும் அடிப்படை செலவினங்களுக்காக ரூ. 1500/- ஐ சலான் எண். இல்லை நாள்: 13.08.2015-ல் காஞ்சிபுரம் பாரத மாநில வங்கியில் செலுத்தியுள்ளார். மேலும், மனுதாரர் செலுத்த வேண்டிய வருவான வரி மற்றும் கனிம வரி எதுவும் நிலுவையில் இல்லை என்பதற்கான சான்றுறுதி ஆவணம் மற்றும் கிராம கணக்கு நகல்களையும் சமர்ப்பித்துள்ளார்.

3. மனுதாரர் நிறுவனம் சாதாரண கற்கள் & கிராவல் மண் வெட்டி எடுக்க உரிமம் கோரிய பிரஸ்தாப புலத்தை செங்கல்பட்டு, வருவாய் கோட்டாட்சியர் மற்றும் உதவி இயக்குனர், புவியியல் மற்றும் சுரங்கத்துறை, காஞ்சிபுரம் ஆகியோர் இடப்பார்வை செய்து அறிக்கை சமர்ப்பித்துள்ளனர்.

4. பார்வை 2–ல் காணும் செங்கல்பட்டு, வருவாய் கோட்டாட்சியர் அவர்களின் அறிக்கையில் மனுதாரர் கல்குவாரி குத்தகை அனுமதி கோரியுள்ள புலங்கள் எண்.63, குண்ணவாக்கம் கிராம கணக்கில் கீழ்கண்டவாறு தாக்கலாகியுள்ளது என தெரிவித்துள்ளார்.

புல எண்.	விஸ்தீரணம்	தீர்வை	வகைபாடு	பட்டா எண் / பட்டாதாரர் பெயர்
175/1	0.20.0	0.74	புன் செய்	570 குருசாமி கவுண்டர் மகன் இளங்கோ
175/10B	0.31.5	1.00	புன் செய்	570 குருசாமி கவுண்டர் மகன் இளங்கோ
175/11B	0.03.5	0.10	புன் செய்	570 குருசாமி கவுண்டர் மகன் இளங்கோ
175/12	0.17.0	0.03	புன் செய்	570 குருசாமி கவுண்டர் மகன் இளங்கோ
175/2B	0.43.5	1.01	புன் செய்	570 குருசாமி கவுண்டர் மகன் இளங்கோ
175/3	0.11.0	0.41	புன் செய்	570 குருசாமி கவுண்டர் மகன் இளங்கோ
175/8B	0.19.0	0.70	புன் செய்	570 குருசாமி கவுண்டர் மகன் இளங்கோ
175/9B	0.05.5	0.27	புன் செய்	570 குருசாமி கவுண்டர் மகன் இளங்கோ
176/2A	1.01.5	1.20	புன் செய்	567 குருசாமி கவுண்டர் மகன் இளங்கோ
176/2B	0.60.5	1.10	புன் செய்	568 ராமசாமி கவுண்டர் மகன் கோபால் (1) சேலம் மைன்ஸ் மற்றும் அக்ரிகேட்ஸ் (2)
மொத்தம்	**3.13.0**	**7.10**		

மேற்படி புல எண்.175/1, 175/10B, 175/11B, 175/12, 175/2B, 175/3, 175/8B, 175/9B ஆகிய புல எண்களில் திரு. ஜனார்த்தன ரெட்டி த/பெ. ரங்காரெட்டி என்பவருக்கு கல்குவாரி நடத்த காஞ்சிபுரம் மாவட்ட ஆட்சியர் அவர்களின் செயல்முறைகள் ந.க. எண். 80 / 2010 / க்யூ 1 நாள். 24.03.2010ன்படி உத்திரவிடப்பட்டு மேற்படி குத்தகை உரிமம் 24.03.2010 முதல் 23.03.2015 வரை முடிவுற்ற நிலையில் மேற்குறிப்பிட்ட புல எண்களுடன் புல எண்கள். 176/2A, 176/2B யையும் சேர்த்து மீள கல்குவாரி நடத்த குத்தகை உரிமம் வழங்கக் கோரி சேலம் மைன்ஸ் அக்ரிகேட்ஸ் உரிமையாளர் திரு. ஆர். கோபால் என்பவர் கோரியுள்ளதாக தெரிவித்துள்ளார்.

மேலும் மேற்படி பட்டா எண். 570 மற்றும் 567 புலங்கள் திரு. G. இளங்கோ மற்றும் சேலம் மைன்ஸ் பங்குதாரர் குத்தகை ஒப்பந்த ஆவண எண்.4717 / 2015 ன்படி திரு. ஆர். கோபால் என்பவருக்கு 23.07.2015 முதல் 22.07.2044 வரை 29 வருடங்களுக்கு 10 நிபந்தனைகளுடன் குத்தகை ஒப்பந்தம் செய்துள்ளதாகவும் மேலும் பட்டா எண். 568 ராமசாமி கவுண்டர் மகன் கோபால் (1) சேலம் மைன்ஸ் மற்றும் அக்ரிகேட்ஸ் (2) என்பவர்கள் பெயரில் புல எண்கள். 176/2B–ல் தாக்கலாகியுள்ளது. மேலும் அக்ரிகேட்ஸ் நிறுவனத்தின் கீழ்கண்ட பங்குதாரர்கள் விவரம் தெரிவித்துள்ளார்.

வ. எண்.	பெயர்	முகவரி
1	திரு. K. ஜீவா த/பெ. K.R. கந்தகாமி	சேலம்
2.	திரு. P. சுப்பிரமணி த/பெ. S. பெருமாள்.	சென்னை
3	திரு. R. கோபால் த/பெ. ராமசாமி கவுண்டர்,	சேலம்
4	திரு. T.P.S. சேகர் த/பெ. P. செங்கோட கவுண்டர்	சேலம்
5	திரு. இளங்கோ த/பெ. குருசாமி கவுண்டர்	திருசெங்கோடு
6	திரு செல்வமணி த/பெ. சுப்பிரமணி கவுண்டர்	திருச்செங்கோடு.

மேற்படி 6 நபர்களும், இவர்களில் ஒருவரான R. கோபால் த/பெ. ராமசாமி கவுண்டர் என்பவரை Power of Attorney ஆக நியமித்துள்ளார் எனவும் ஏற்கனவே சாதாரண கல்குவாரி லைசன்ஸ் பெற்று இயங்கி வந்த M/s. Sun Blue Metal Private Limited மேனேஜிங் டைரக்டர் திரு. பி. ஜனார்த்தனரெட்டி அவர்களிடமிருந்து கிரையஆவண எண். 2462/2015ன்படி திரு. ஜி. இளங்கோ த/பெ. குருசாமி கவுண்டர் என்பரிடமிருந்து (மொத்தம் 3.73 சென்ட்) கிரையம் பெற்று அனுபவித்து வருகின்றார் எனவும் திருவாளர்கள். சேலம் மைன்ஸ் சார்பாக குவாரி நடத்துவதுதற்கு தேவையான கனிம வரி நிலுவை ஏதுமில்லை என்பதனை உறுதி மொழி ஆவணம் (PAN No.ACOFS 2999C) ரூ.1,500/– (ரூபாய் ஆயிரத்து ஐநூறு மட்டும்) செலுத்து சீட்டு எண். 806 நாள். 13.08.2015 திருக்கழுக்குன்றம் பாரத ஸ்டேட் வங்கி கிளையில் (Application Fee for stone Quarry) செலுத்தப்பட்டுள்ளது. குண்ணவாக்கம் மற்றும் சேலம் மைன்ஸ் மற்றும் அக்ரிகேட்ஸ் நிறுவனம் சார்பாக சென்னை வணிக நிறுவன பதிவாளர்அவர்களிடம் பெறப்பட்ட (Form-C, Register of Form as No.1338 - 2014) சான்று நகல் பெறப்பட்டுள்ளது எனவும்

மேற்படி புலத்தின் நான்கு எல்லைகள்.

வடக்கு புல எண். 170, 176, 175, 172 மற்றும் அதன் உட்பிரிவுகள் இப்புலங்கள் சிலவற்றில் கல் உடைக்கும் கிரஷர் அமைக்கப்பட்டுள்ளது.

தெற்கு நடுவக்கரை கிராமம்.

மேற்கு 176, 165 சாலை மற்றும் அதன் உட்பிரிவுகள்.
மேற்கு பகுதியில் புல எண்.177 குன்று ஆகும். இதில் புதர்கள் பரவலாக காணப்படுகின்றன.

கிழக்கு புல எண். 175, 173 நடுவக்கரை

எனவும் மேலும்

1 குத்தகை வழங்க புலத்தின் எல்லைகள் வரையறுக்கப்பட்டு எல்லை கற்கள் நடப்பட்டுள்ளது எனவும்
2. அந்த புலத்தில் பம்புசெட், கிணறு மற்றும் தாழ்வழுத்த மின்கம்பம் மற்றும் உயர் அழுத்த மின் கம்பம் செல்கிறது எனவும்
3. குவாரி குத்தகை தொடர்பாக பொதுமக்கள் ஆட்சேபனை ஏதுமில்லை என பொதுமக்கள் வாக்குமூலம் மற்றும் ஏ1 நோட்டீஸ் விளம்பரம் செய்யப்பட்டுள்ளது எனவும்
4. குத்தகை வழங்கும் புலத்திலிருந்து 300 மீட்டர் சுற்றளவுக்குள் கிராம நத்தம் அங்கீகரிக்கப்பட்ட குடியிருப்பு மனைகள் பள்ளிக் கட்டிடம் மற்றும் கட்டுமானங்கள் ஏதுமில்லை எனவும்
5. புல வரைபடம் 'அ' பதிவேடு நகல், சிட்டா, அடங்கல் ஆகிய கிராம கணக்குகள் இணைக்கப்பட்டுள்ளது எனவும்
6. 01.08.2014 முதல் 30.08.2015 வரையிலான நில விற்பனை விவரங்கள் இணைக்கப்பட்டுள்ளது எனவும்
7. புதைபொருள் தொல்பொருள் ஆராய்ச்சி மற்றும் அதனை சார்ந்த நடவடிக்கைக்கு மேற்படி புலங்கள் உட்பவில்லை எனவும்
8. அரசாங்க நில எடுப்பு மற்றும் தேவைகள் ஏதும் மேற்படி புலங்களுக்கு இல்லை எனவும்

9. மேற்படி புல எண். 175/1, 175/10பி, 175/11பி, 175/12, 175/2பி, 175/3, 175/8பி, 175/9பி வரை ஏற்கனவே குவாரி நடத்தப்பட்டு பள்ளமாக உள்ளது. புல எண்.176/2ஏ, 176/2பி ஆகிய புலங்களில் புதிதாக குவாரி அமைக்க அனுமதி கோரப்பட்டுள்ளது. இப்புலங்கள் சமதளமாக சாகுபடி ஏதுமின்றி கரம்பாக உள்ளது. மேலும் 176/1ல் தற்போது அனுமதி பெற்ற கல்குவாரி இயங்கி வருகிறது. மேற்குறிப்பிட்ட கல்குவாரிக்கு அணுகுபாதையாக ஏற்கனவே புல எண்.177ல் சிறு மண்சாலை பயன்பாட்டில் உள்ளது எனவும்

தெரிவித்து திருவாளர்கள். சேலம் மைன்ஸ் & அக்ரிகேட்ஸ் நிறுவனத்திற்கு சாதாரண கல்குவாரி குத்தகை வழங்க அரசு விதிகளின்படி உரிமம் வழங்கலாம் என பரிந்துரை செய்துள்ளார்.

உதவி இயக்குனர், புவியியல் மற்றும் சுரங்கத்துறை, காஞ்சிபுரம் தனது அறிக்கையில் திருக்கழுக்குன்றம் வட்டம், குன்னவாக்கம் கிராம கணக்கு பட்டா எண். 570–ன்படி புல எண்கள் 175/1, 175/2B, 175/3, 175/8B, 175/9B. 175/10B, 175/11B & 175/12 ஆகியன திரு. இளங்கோ என்பவரது பெயரில் தனிப்பட்டாவாக தாக்கலாகியுள்ளது எனவும் பட்டா எண்.567ன்படி புல எண்.176/2A திரு. இளங்கோ பெயரில் தனிப்பட்டாவாக தாக்கலாகியுள்ளது. பட்டா எண்.568–ன்படி புல எண்.176/2B திரு. கோபால் மற்றும் திருவாளர்கள். சேலம் மைன்ஸ் & அக்ரிகேட்ஸ் நிறுவனம் பெயரில் கூட்டுபட்டாவாக தாக்கலாகியுள்ளது எனவும் மேற்காணும் பட்டாதாரர் திரு. இளங்கோ என்பவர் விண்ணப்பதாரர் நிறுவனம் திருவாளர்கள். சேலம் மைன்ஸ் & அக்ரிகேட்ஸ் என்பவருக்கு 23.07.2015 முதல் 22.07.2044 வரை 29 ஆண்டுகளுக்கு கல்குவாரி குத்தகை உரிமம் பெற்று கொள்ள குத்தகை ஒப்பந்த ஆவணம் ஏற்படுத்தி திருக்கழுக்குன்றம் சார்பதிவாளர் அலுவலகத்தில் ஆவண எண். 4717 / 2015 நாள். 23.07.2015 ஆக பதிவு செய்யப்பட்டுள்ளது. எனவே விண்ணப்ப புலங்களுக்கு திருவாளர்கள். சேலம் மைன்ஸ் & அக்ரிகேட்ஸ் என்ற நிறவனத்திற்கு ஸ்தல பாத்தியதை உள்ளது எனவும் தெரிவித்துள்ளார்.

மேலும் திருக்கழுக்குன்றம் வட்டம், குன்னவாக்கம் கிராமம், புல எண்கள். 175/1, 175/2பி, 175/3, 175/8பி, 175/9பி, 175/10பி, 175/11பி மற்றும் 175/12 ஆகியவற்றில் மொத்த பரப்பு 1.51.0 ஹெக்டேர் பட்டா நிலத்தில் காஞ்சிபுரம் மாவட்ட ஆட்சியர் செயல்முறை ஆணை எண்.80 / க்யூ 1 / 2010 நாள். 24.03.2010ல் 5 ஆண்டுகளுக்கு வழங்கப்பட்ட கல்குவாரி குத்தகை உரிமம் 23.03.2015 உடன் முடிவுற்றது. தற்பொழுது இதே புல எண்களுடன் கூடுதலாக இரண்டு புல எண்கள் சேர்த்து மொத்த பரப்பு 3.13.0 ஹெக்டேர் பரப்பிற்கு தற்பொழுது விண்ணப்பம் செய்துள்ளார் எனவும், விண்ணப்ப புலம் சற்று மேடு பள்ளமாக உள்ளது. நிலம் மேற்கிலிருந்து தென்கிழக்கு நோக்கி சரிவாக உள்ளது. முந்தைய கல்குவாரி குத்தகை உரிம காலத்தில் புல எண்.175/1, 175/2பி, 175/8பி & 175/10பி ஆகியவற்றில் மொத்த பரப்பு 0.44.5 ஹெக்டேரில் கற்குழி ஏற்படுத்தப்பட்டுள்ளது, எனவும் இந்த கற்குழியின் ஆழம் 3 மீட்டர் முதல் 7 மீட்டர் வரையுள்ளது, எனவும் விண்ணப்ப புலத்தில் சராசரியாக 3 மீட்டர் வரை மண் மற்றும் கழிவுப்பாறைகளும் அதன் கீழ் சார்னோகைட் வகை பாறை காணப்படுகிறது எனவும் இவ்வகைப்பாறை சாதாரண கற்கள் மற்றும் சாலை மற்றும் கட்டுமான பணிக்கு பயன்படும் ஜல்லி கற்கள் உற்பத்தி செய்ய ஏற்றதாகும் எனவும் தெரிவித்துள்ளார்.

மேலும் புல எண் 176/2Aல் விண்ணப்ப நிறுவனத்துக்கு சொந்தமான சிறு கட்டிடம் தாழ்வழுத்த மின் இணைப்புடன் உள்ளது. கல்குவாரி பணி செய்வதற்கு முன்பு இவற்றை முழுமையாக அகற்றிட வேண்டும் எனவும் புல எண். 175/2B க்கு தென்கிழக்கில் நடுவக்கரை ஏரியின் நீர்பிடிப்பு பகுதி மற்றும் ஏரி அமைந்துள்ளது. ஏரிக்கு 50 மீட்டர் பாதுகாப்பு இடைவெளிவிடப்பட வேண்டும், அதில் எவ்வித ஆக்கிரமிப்பும் மேற்கொள்ளக்கூடாது என தெரிவித்து முடிவாக திருக்கழுக்குன்றம் வட்டம், குன்னவாக்கம் கிராமம் புல எண்கள். 175/1 (0.20.0) 175/2B (0.43.5), 175/3 (0.11.0), 175/8B (0.19.0), 175/9B (0.05.5), 175/10B (0.31.5), 175/11B (0.03.5), 175/12 (0.17.0), 176/2A (1.01.5), 176/2B (0.60.5) மொத்த பரப்பு 3.13.0 ஹெக்டேர் பட்டா நிலத்தில் திருவாளர்கள். சேலம் மைன்ஸ் & அக்ரிகேட்ஸ் என்ற நிறுவனம் சாதாரண கற்கள் & கிராவல் மண் வெட்டி எடுத்துச் செல்ல தமிழ்நாடு சிறுகனிம சலுகை விதிகள்

1959ன் விதி எண் 19 (1), 20 & 33 ஆகியவற்றின் கீழ் 5 ஆண்டுகளுக்கு கல்குவாரி குத்தகை உரிம அனுமதி வழங்க கீழ்காணும் நிபந்தனைகளுக்குட்பட்டு பரிந்துரை செய்துள்ளார்.

1. விண்ணப்ப புலங்களுக்கு ஏற்பளிக்கப்பட்ட சுரங்கதிட்டம் மற்றும் சுற்றுச்சூழல் ஒப்புதல் (Environment Clearance) பெற்றளிக்கப்பட வேண்டும்.

2. விண்ணப்ப பகுதிக்கு தென்கிழக்கில் அமைந்துள்ள நடுவக்கரை ஏரிக்கு 50 மீட்டர் பாதுகாப்பு இடைவெளி விடப்படவேண்டும்.

உதவி இயக்குநர், புவியியல் மற்றும் சுரங்கத்துறை, காஞ்சிபுரம் அவர்களால் 28.01.2016 அன்று ஏற்பளிக்கப்பட்ட சுரங்கத் திட்டத்தை மனுதாரர் பார்வை 4ல் கண்டவாறு சமர்ப்பித்துள்ளார். மேற்படி சுரங்கத் திட்டத்தில் வரும் ஐந்தாண்டு குத்தகை காலத்தில் 99,210 கன மீட்டர் சாதாரணகற்களும் 47,700 கனமீட்டர் கிராவலும் வெட்டி எடுத்துக் கொள்வதாக தெரிவிக்கப்பட்டுள்ளது.

தமிழ்நாடு மாநில அளவிலான சுற்றுச்சூழல் தாக்க மதிப்பீட்டு ஆணையத்தின் 19.02.2016 நாளிட்ட உத்திரவில் மனுதாரர் நிறுவனத்தின் விண்ணப்ப புலங்களுக்கு சுற்றுச்சூழல் அனுமதி அளிக்கப்பட்டுள்ளது.

இவ்வலுவலகத்தில் பராமரிக்கப்படும் ஆவணங்களின் அடிப்படையில் மனுதாரர் செலுத்த வேண்டிய கனிம வரி ஏதும் நிலுவையில் இல்லை.

மேற்கண்ட அலுவலர்களின் பரிந்துரை மற்றும் சிறுகனிம சலுகை விதிகளின் பேரில், மனுதாரருக்கு குவாரி குத்தகை உரிமம் வழங்க ஒப்புதல் தெரிவிக்கப்பட்டதன் பேரில், மனுதாரர் விதிகளின்டி காப்புத் தொகையாக ரூ.5000/-ஐ பாரத மாநில வங்கி, காஞ்சிபுரம் சலான் எண். இல்லை நாள்:.25.02.2016 -ன்படி செலுத்தி அசல் சலானையும், 1959-ம் தமிழ்நாடு சிறுகனிம சலுகை விதிகளின் பின் இணைப்பு V கண்டுள்ள படிவத்தில் உரிய முத்திரைத்தாளில் குத்தகை ஒப்பந்தப் பத்திரம் தயார் செய்து அளித்துள்ளார்.

எனவே, திருவாளர்கள். சேலம் மைன்ஸ் & அக்ரிகேட்ஸ், எண்.9, நாகரத்தினம் நகர் விரிவு, திருநீர்மலை, மேற்கு தாம்பரம் சென்னை 45 என்பவருக்கு காஞ்சிபுரம் மாவட்டம், திருக்கழுக்கன்றம் வட்டம், - குண்ணவாக்கம் கிராமம், புல எண்கள். 175/1 (0.20.0) 175/2B (0.43.5), 175/3 (0.11.0), 175/8B (0.19.0), 175/9B (0.05.5), 175/10B (0.31.5), 175/11B (0.03.5), 175/12 (0.17.0), 176/2A (1.01.5), 176/2B (0.60.5) மொத்த பரப்பு 3.13.0 ஹெக்டர் பட்டா நிலத்தில் சாதாரண கற்கள் & கிராவல் மண் வெட்டியெடுக்க குத்தகை ஒப்பந்தப் பத்திரம் நிறைவேற்றிய நாளான 26.02.2016 முதல் 25.02.2021 வரை ஐந்து ஆண்டுகளுக்கு தமிழ்நாடு சிறுகனிம சலுகை விதிகள் 1959ன் விதி எண். 19 (1), 20 மற்றும் 33-ன்படி குத்தகை ஒப்பந்தப் பத்திரத்தில் கண்டுள்ள நிபந்தனைகள், மாநில சுற்றுச் சூழல் தாக்க மதிப்பீட்டு ஆணையத்தின் நிபந்தனைகள் மற்றும் தமிழ்நாடு சிறுகனிம சலுகை விதிகளின் பேரிலும் குவாரி குத்தகை உரிமம் வழங்கி ஆணையிடப்படுகிறது.

பொது நிபந்தனைகள்

1. குத்தகை புலத்தினை அடுத்துள்ள பட்டா நிலங்களுக்கு 7.5 மீட்டர் இடைவெளி அளித்து குவாரிப்பணி புரிய வேண்டும்.
2. பொதுமக்களுக்கோ, பொது சொத்துக்களுக்கோ யாதொரு சேதமும் இன்றி பாதுகாப்பான முறையில் குவாரிப்பணி செய்ய வேண்டும்.
3. பொதுமக்களின் நலன் கருதி பாதுகாப்பான முறையில் குறைந்த அழுத்தமுள்ள வெடிபொருட்கள் பயன்படுத்தியும், கைத்துளைப்பான் கருவி கொண்டு துளையிட்டும், தொழிலாளர்களின் பாதுகாப்பினை உறுதி செய்ய பாதுகாப்பானதும், அகலமான Benches அமைத்து குவாரிப்பணி செய்ய வேண்டும்.

4. மாநில சுற்றுச்சூழல் தாக்க மதிப்பீட்டு ஆணையத்தின் பரிந்துரை கடிதம் SEIAA-TN/F.No.5005 / 1 (A) / EC No. 2958 / 2016 நாள். 19/02/2016–ல் காணும் நிபந்தனைகளை முறையாக கடைபிடித்து குவாரிப்பணி செய்வதுடன், பொது நிபந்தனை எண்.2–ல் கண்டவாறு குவாரிப் பணி ஆரம்பிப்பதற்கு முன்பாக தமிழ்நாடு மாசுக்கட்டுப்பாட்டு வாரியத்தின் தடையின்மை சான்று பெற்று அதன் பின்னரே குவாரிப்பணி துவங்க வேண்டும்.
5. குத்தகைதாரர் தனக்கு அளிக்கப்பட்ட குத்தகை பகுதியின் எல்லைகளை தெளிவாக காட்டும் வகையில் கல் நட்டு வண்ணம் இட்டு குத்தகை காலம் முழுமைக்கும் பராமரிக்க வேண்டும்.
6. குத்தகைதாரர் குவாரியின் அருகே குத்தகைதாரர் பெயர், கிராமத்தின் பெயர், வட்டத்தின் பெயர், புல எண். பரப்பு, குத்தகை ஆணை எண். குத்தகை காலம், கனிமத்தின் பெயர், போன்ற விபரங்கள் குறிக்கப்பட்ட தகவல் பலகையை தமது சொந்த செலவில் வைத்து நன்கு பராமரிக்க வேண்டும்.
7. குவாரிக்கு சென்றுவரும் பாதை வசதிகள் குத்தகைதாரர்கள் அவர் தம் சொந்த பொறுப்பிலேயே அமைத்துக் கொள்ள வேண்டும்.
8. குத்தகை வழங்கப்பட்ட பாறையில் குண்டுக்கல், ஜல்லி, அரளை கல், வேலிக்கற்கள், போன்ற சிறுகனிமங்கள் உடைத்தெடுக்க மட்டுமே அனுமதியுண்டு. வெளிநாடுகளுக்கு ஏற்றுமதியாகும் மெருகூட்டும் கனவடிவ கற்கள் வெட்டி எடுக்கக் கூடாது.
9. குவாரியிலிருந்து கொண்டு செல்லப்படும் மேற்கண்ட வகை கற்களுக்கு 1959ம் ஆண்டு தமிழ்நாடு சிறுகனிம சலுகை விதிகள் பின் இணைப்பு 2ல் கண்டுள்ளவாறு உரிமவரி செலுத்த வேண்டும். அரசு அவ்வப்போது அறிவிக்கும் உரிமவரி மாற்றங்களுக்கு ஏற்ப எவ்வித ஆட்சேபணை இன்றி செலுத்துதல் வேண்டும்.
10. குத்தகை அனுமதி வழங்கப்பட்ட நிலத்திலிருந்து கொண்டு செல்லப்பட்ட கற்களுக்கு முறையான கணக்குகளும், குழிவாயில் பதிவேடும் முறையாக பராமரித்தல் வேண்டும். அவற்றை சம்பந்தப்பட்ட அலுவலர்கள் தணிக்கைக்கு ஆஜர்படுத்த கோரினால் தவறாது சமர்ப்பிக்க வேண்டும்.
11. உதவி இயக்குநர் (புவியியல் மற்றும் சுரங்கத்துறை)-ன் அலுவலக முத்திரை, கையொப்ப முத்திரையுடன் கூடிய உரிய அனுப்புகைச் சீட்டை வாகனங்களுக்கு கொடுக்கப்படும் போது அனுப்புகைச் சீட்டில் வாகன எண். தேதி, புறப்படும் நேரம், செலுத்துமிடம் ஆகியவற்றை முறையாகக் குறிப்பிட்டு கையொப்பம் இட்ட பின்னரே, குத்தகைதாரரோ அல்லது அவரது அனுமதி பெற்ற நபரோ கொடுக்க வேண்டும். மேற்கண்டவாறு குறிப்பிடுவதில் ஏதேனும் தவறுகள் இருந்தாலோ, கலங்கள் பூர்த்தி செய்யப்படாமல் இருந்தாலோ முறையற்ற வகையில் கனிமம் எடுத்துச் செல்வதாகக் கருதப்பட்டு வாகனத்தை கைப்பற்றி அபராதம் விதிப்பதோடு, அதற்கு குத்தகைதாரரை பொறுப்பாக்கி கனிம விதிகளின் படி மேல் நடவடிக்கை எடுக்கப்படும்.
12. இந்த ஆணையில் குத்தகை அனுமதி வழங்கப்பட்ட புலத்தை முழுமையாகவோ, பகுதியாகவோ எவருக்கும் உள் குத்தகைக்கு விடுவதோ அல்லது கிரையம் செய்வதோ கூடாது.
13. குத்தகைதாரர் ஒவ்வொரு நாளும் குவாரியில் இருந்து எவ்வளவு சிறுகனிமங்கள் எடுக்கப்பட்டது என்பதையும் எந்த அளவு கனிமங்கள் லாரி/ வாகனம் மூலம் வெளியே அனுப்பப்பட்டது என்ற விபரத்தையும் காட்டும் பதிவேட்டினைப் பராமரித்து வரவேண்டும்.
14. குத்தகைதாரர், தமக்கு குத்தகை வழங்கப்பட்ட பகுதிக்கு அருகில் உள்ள பட்டா நிலத்திற்கு எவ்வித இடையூறும் இல்லாமல் குவாரிப் பணி செய்யப்பட வேண்டும்.
15. வண்டிப்பாதை மற்றும் நடைபாதைகளில் இருந்து 10 மீட்டர் தூரம் தள்ளி குவாரி செய்ய வேண்டும். ரோடுகள், புகைவண்டிப்பாதை, பொதுப்பணித்துறை, வாய்க்கால், பொதுமக்கள் உபயோகத்திற்கான பகுதிகள், மின்சாரம் மற்றும் தொலைபேசி கம்பி செல்லும் பகுதிகள், வழிபாட்டு இடங்கள் மற்றும் பழங்கால சின்னங்கள் உள்ள பகுதிகள் ஆகியவற்றில் இருந்து 50 மீட்டர் பாதுகாப்பு தூரம் விட்டு குவாரி செய்ய வேண்டும்.

16. குத்தகைக்கு விடப்பட்டுள்ள விஸ்தீரணத்தில் மட்டுமே குத்தகைதாரர் குவாரி செய்ய வேண்டும். அதற்கான கூடுதலான விஸ்தீரணத்தில் குவாரி செய்வது தெரியவந்தால் அபராத நடவடிக்கை மேற்கொள்வதுடன் குத்தகை இரத்து செய்ய நடவடிக்கை எடுக்கப்படும்.
17. குத்தகை நிபந்தனை மீறப்பட்டால் குத்தகை இரத்து செய்யவோ, செய்யப்பட்ட தவறுதலுக்கு அபராத நடவடிக்கை எடுத்து தண்டம் விதிக்கவோ அல்லது கிரிமினல் வழக்குத் தொடுக்க மாவட்ட ஆட்சியருக்கு அதிகாரம் உண்டு. குத்தகை ரத்து செய்யப்பட்டால் காப்புத் தொகை உட்பட அனைத்து தொகைகளும் அரசுக்கு ஆதாயமாக்கப்படும்.
18. குத்தகைதாரர் தமிழ்நாடு சிறுவகைக்கனிம சலுகை விதிகள் 1959ல் கண்டுள்ள விதிகளுக்கும் மற்றும் அரசு அவ்வப்போது அறிவிக்கும் சட்டதிட்டங்களுக்கும் உட்பட்டு குவாரிப்பணிகள் செய்ய வேண்டும்.
19. குவாரி குத்தகை உரிமம் காலாவதியான பின்பு எக்காரணத்தை முன்னிட்டும் மீண்டும் புதுப்பிக்கவோ அல்லது கால நீட்டிப்போ செய்து தரப்பட மாட்டாது.
20. வெடிபொருள் சட்டம் 1884ல் தெரிவிக்கப்பட்ட சரத்துக்கள்படி குறைந்த அளவு வெடிபொருளை உபயோகித்து கற்கள் வெளியே சிதறாமலும், சத்தம் அதிகம் ஏற்படாமலும், பொதுமக்களுக்கும், கால்நடைகளுக்கும், எவ்வித பாதிப்பும் இன்றியும் கல்குவாரி பணி செய்யப்பட வேண்டும்.
21. வெடிபொருள்கள் அரசு உரிமம் பெற்ற விற்பனைதாரரிடம் மட்டுமே பெற்று வெடிப்பதற்கு உரிமம் / அங்கீகாரம் பெற்ற வெடிப்பாளர்களை (Blaster / Mines mate) கொண்டு கல் குவாரியில் வெடி வைக்க வேண்டும்.
22. குழந்தை தொழிலாளர்கள் எவரையும் வேலைக்கு அமர்த்துதல் கூடாது.

<u>சிறப்பு நிபந்தனைகள்.</u>

1. புல எண் 176/2Aல் விண்ணப்ப நிறுவனத்துக்கு சொந்தமான சிறு கட்டிடம் தாழ்வழுத்த மின் இணைப்புடன் உள்ளது. கல்குவாரி பணி செய்வதற்கு முன்பு இவற்றை முழுமையாக அகற்றிட வேண்டும்.

2. புல எண். 175/2B க்கு தென்கிழக்கில் நடுவக்கரை ஏரியின் நீர்பிடிப்பு பகுதி மற்றும் ஏரி அமைந்துள்ளது. ஏரிக்கு 50 மீட்டர் பாதுகாப்பு இடைவெளிவிடப்பட வேண்டும். ஏரியில் எவ்வித ஆக்கிரமிப்பும் மேற்கொள்ளக்கூடாது..

மேற்கூறிப்பிட்ட நிபந்தனைகள், மற்றும் கனிம சட்டம் விதிகளை மீறியுள்ளது உறுதிபடும் தருணத்தில் விதிமுறைகளுக்கு உட்பட்டு குத்தகை இரத்து செய்ய நடவடிக்கை எடுக்கப்படும். மேற்கண்ட நிபந்தனைகள் ஒப்பந்தப் பத்திரத்தில் கண்டுள்ள நிபந்தனைகள், மாநில சுற்றுச் சூழல் தாக்க மதிப்பீட்டு ஆணையத்தின் நிபந்தனைகள் மற்றும் 1959-ம் ஆண்டு தமிழ்நாடு சிறுகனிம சலுகை விதிகள் ஆகியவற்றின் அடிப்படையில் குத்தகைதாரர் குவாரிப் பணி புரிய வேண்டும்.

ஓம். x x x 26.02.2016
மாவட்ட ஆட்சியர்,
காஞ்சிபுரம்

/உத்திரவின்படி/

25/2/16
மாவட்ட ஆட்சியருக்காக,
காஞ்சிபுரம்.

p.t.o.

25/2/16

பெறுநர்
திருவாளர்கள். சேலம் மைன்ஸ் & அக்ரிகேட்ஸ்,
எண்.9, நாகரத்தினம் நகர் விரிவு,
திருநீர்மலை,
மேற்கு தாம்பரம்,
சென்னை 45

நகல்
1. வருவாய் கோட்ட அலுவலர்,
   செங்கல்பட்டு.

2. வட்டாட்சியர்,
   திருக்கழுக்குன்றம்.

3. கிராம நிர்வாக அலுவலர்,
   குன்னவாக்கம் (வட்டாட்சியர் மூலமாக)

4. மாவட்ட சுற்று சூழல் பொறியாளர்,
   மாசுக்கட்டுப்பாட்டு வாரியம்,
   படப்பை

D / 2015 / 287 - PROCEEDINGS / C2

ANNEXURE - III

(28)

THIRU. P. PONNIAH, I.A.S.,
CHAIRMAN/
DISTRICT COLLECTOR.

Kancheepuram District
Environment Impact
Assessment Authority,
Kancheepuram

ENVIRONMENTAL CLEARANCE

Lr.No.DEIAA-DIA/TN/MIN/479/Q2/2018-KPM, EC.No.32-2018, Dated: 03.10.18

To,
Tvl.Salem Mines & Aggregates,
No.9, Nagarathinam Nagar Extension,
Thiruneermalai Road,
West Tambaram,
Chennai – 600 045.

Sir,

Sub: DEIAA - Proposed Roughstone / Gravel quarry - S.F.Nos.175/1, 175/2B, 175/3, 175/8B, 175/9B, 175/10B, 175/11B,175/12, 176/2A 176/2B over an extent of 3.13.00 hects. of Kunnavakkam Village, Thirukazhukundram Taluk - Kancheepuram District by Tvl. Salem Mines Aggrigates - Grant of Environmental Clearance - Reg.

Ref:
1. Your Application for Environment Clearance DEIAA / TN / Kpm Dist / 2018 Dated.14.09.2018.
2. Minutes of the DEAC meeting No.5, held on DEAC meeting date 28.09.2018.
3. Minutes of the DEIAA meeting held on DEIAA meeting date 03.10.2018.

Details of Minor mineral Activity:-

This has reference to your application in the reference 1st cited. The proposal is for obtaining Environmental Clearance for minor minerals mining / quarrying projects falling under category 'B2' based on the particulars furnished in your application as shown below:

CHAIRMAN
DEIAA

1.	Name of Project Proponent and address	:	Tvl.Salem Mines & Aggregates, No.9,Nagarathinam Nagar Extension Thiruneermalai Road, West Tambaram, Chennai – 600 045
2.	Location of the Proposed Activity	:	
	Survey Number	:	175/1 (0.20.0), 175/2B (0.43.5), 175/3 (0.11.0), 175/8B (0.19.0), 175/9B (0.05.5), 175/10B (0.31.5), 175/11B (0.03.5), 175/12 (0.17.0), 176/2A(1.01.5) 176/2B (0.60.5)
	Latitude and Longitude	:	12°33'20"N to 12°33'34"N 80°04'25"E to 80°04'33"E
	S.o.I. Topo Sheet No.	:	66-D/02
	Village	:	Kunnavakkam
	Taluk	:	Thirukazhukundram
	District	:	Kancheepuram
3.	Proposed Activity		
	i. Minor mineral	:	Roughstone
	ii. Mining Lease Area	:	3.13.00 Hects.
	iii. Approved quantity	:	Roughstone = 4,33,483 M^3
	iv. Depth of quarrying	:	65 mtrs. below ground level
	v. Type of quarrying	:	Open cast semi-mechanized
	vi. Category (B1/B2)	:	"B2" category.
	vii. Precise Area Communication	:	District Collector, Kancheepuram Rc. No. 287/Q2/2015 dated.26.02.2016.
	viii. Mining Plan approval	:	Assistant Director, Geology and Mining, letter Rc.No.479/Q2/2018, dated.14.09.2018
	ix. Quarrying lease period	:	5 years (Valid upto 25.02.2021)
4.	Whether Project area attracts any general conditions specified in the EIA notification, 2006 as amended:-	:	
5.	Man Power requirement per day	:	11 Nos.

CHAIRMAN
DEIAA

6.	Utilities			
	i.	Source of Water	:	Water vendors / Existing borehole
	ii.	Quantity of Water Requirement in KLD: a. Domestic b. Industrial c. Green Belt & Dust Suppression	: : :	1.0 KLD 3.5 KLD
	iii.	Power requirement a. Domestic purpose b. Industrial purpose	: :	Petroleum Fuel is to be used for operating machineries and vehicles during quarrying process. Electricity will be used only for mine lighting and office purposes.
7.		Cost		
	i.	Project Cost	:	Rs.44,39,000/-
	ii.	EMP Cost	:	Rs. 3,80,000/-
8.	Public Consultation:-		:	Not required as per O.M. dated 24.12.2013 of MoEF, GOI
9.	Date of Appraisal by DEAC:		:	28.09.2018 5th Meeting
10.	**Date of review / discussion by DEIAA and the Remarks:-** The proposal was placed before the DEIAA in its DEIAA meeting No.5 held on 28.09.2018 and the Authority after careful consideration, decided to grant Environmental Clearance to the said project for Mining of "Rough stone " subject to the terms and conditions stipulated under the provisions of Environment Impact Assessment Notification, 2006 as amended.			

CHAIRMAN
DEIAA

11.	**Validity:** This Environmental Clearance is granted for Mining of "Rough stone" for the proposed quantum of 4,33,483 M^3 Roughstone a period of "Five years" from the date of execution of Lease Deed.

Conditions to be Complied before commencing mining operations:-

1. The project proponent shall advertise in at least two local newspapers widely circulated in the region, one of which shall be in the vernacular language informing the public that

   I. The project has been accorded Environmental Clearance.

   II. Copies of clearance letters are available with the Tamil Nadu Pollution Control Board.

   III. Environmental Clearance may also be seen on the website of the DEIAA.

   Iv. The advertisement should be made within 7 days from the date of receipt of the clearance letter and a copy of the same shall be forwarded to the DEIAA.

2. NOC from the Standing committee of the NBWL shall be obtained, if protected areas are located within 10 Km from the proposed project site.

3. The project proponent shall comply the conditions laid down in the sub rule V of Rule 36 of Tamil Nadu Minor Minerals Concession Rules 1959.

4. A copy of the Environment Clearance letter shall be sent by the proponent to the concerned Panchayat, Town Panchayat / Panchayat union/ Municipal Corporation, Urban Local Body and the Local NGO, if any, from whom suggestions/ representations, if any, were received while processing the proposal. The clearance letter shall also be put on the website of the proponent and also kept at the site, for the general public to see.

5. Quarry lease area should be demarcated on the ground with barbed wire fencing on all sides depicting the boundary of the lease area. All the boundary pillars shall be erected and red flagged before commencement of quarrying.

CHAIRMAN
DEIAA

6. The proponent shall ensure that First Aid Box is available at site.

7. The excavation activity shall not alter the natural drainage pattern of the area.

8. The excavated pit shall be restored by the project proponent for useful purposes.

9. The proponent shall quarry and remove only in the permitted areas as per the approved Mining Plan details.

10. The quarrying operation shall be restricted between 7AM and 5 PM.

11. The proponent shall take necessary measures to ensure that there shall not be any adverse impacts due to quarrying operation on the nearby human habitations, by way of pollution to the environment.

12. A minimum distance of 15 mts. from any civil structure shall be kept from the periphery of any excavation area.

13. Depth of quarrying shall be 2m above the ground water table /approved depth of mining whichever is lesser to be considered as a safe guard against Environmental Contamination and over exploitation of resources.

14. The mined out pits should be backfilled where warranted and area should be suitably landscaped to prevent environmental degradation. The mine closure plan as furnished in the proposal shall be strictly followed with back filling and tree plantation.

15. Wet drilling method is to be adopted to control dust emissions. Delay detonators and shock tube initiation system for blasting shall be used so as to reduce vibration and dust.

16. Drilling and blasting shall be done only either by licensed explosive agent or by the proponent after obtaining required approvals from Competent Authorities.

17. The explosives shall be stored at site as per the conditions stipulated in the permits issued by the licensing Authority.

CHAIRMAN
DEIAA

18. Blasting shall be carried out after adequately cautioning the public through public address system to avoid any accident.

19. A study has to be conducted to assess the optimum blast parameters and blast design to keep the vibration limits less than prescribed levels and only such design and parameters should be implemented while blasting is done. Periodical monitoring of the vibration at specified location to be conducted and records kept for inspection.

20. The Proponent shall take appropriate measures to ensure that the GLC shall comply with the revised NAAQ norms notified by MoEF, GoI on 16.11.2009.

21. The following measures are to be implemented to reduce Air Pollution during transportation of mineral

    i. Roads shall be graded to mitigate the dust emission.
    ii. Water shall be sprinkled at regular interval on the main road and other service roads to suppress dust.

22. The following measures are to be implemented to reduce Noise Pollution

    i. Proper and regular maintenance of vehicles and other equipment
    ii. Limiting time exposure of workers to excessive noise.
    iii. The workers employed shall be provided with protection equipment and earmuffs etc.
    iv. Speed of trucks entering or leaving the mine is to be limited to moderate speed of 25 kmph to prevent undue noise from empty trucks.

23. Measures should be taken to comply with the provisions laid under Noise Pollution (Regulation and Control) (Amendment) Rules, 2010, dt: 11.01.2010 issued by the MoE&F, GoI to control noise to the prescribed levels.

24. Suitable conservation measures to augment groundwater resources in the area shall be planned and implemented in consultation with Regional Director, CGWB. Suitable measures should be taken for rainwater harvesting.

25. Permission from the competent authority should be obtained for drawing of ground water, if any, required for this project.

CHAIRMAN
DEIAA

26. Topsoil, if any, shall be stacked properly with proper slope with adequate measures and should be used for plantation purpose.

27. The following measures are to be adopted to control erosion of dumps:-

28. i. Retention/ toe walls shall be provided at the foot of the dumps.

    ii. Worked out slopes are to be stabilized by planting appropriate shrub/ grass species on the slopes.

29. Waste oils, used oils generated from the EM machines, mining operations, if any, shall be disposed as per the Hazardous Wastes (Management, Handling, and trans boundary movement) Rules, 2008 and its amendments thereof to the recyclers authorized by TNPCB.

30. Concealing the factual data or failure to comply with any of the conditions mentioned above may result in withdrawal of this clearance and attract action under the provisions of Environment (Protection) Act, 1986.

31. Rain water harvesting to collect and utilize the entire water falling in land area should be provided.

32. Rain water getting accumulated in the quarry floor shall not be discharged directly to the nearby stream or water body. If it is to be let into the nearby water body, it has to be discharged into a silt trap on the surface within the lease area and only the overflow after allowing settling of soil be let into the nearby waterways. The silt trap should be of sufficient dimensions to catch all the silt water being pumped out during one season. The silt trap should be cleaned of all the deposited silt at the end of the season and kept ready for taking care of the silt in the next season.

33. The lease holder shall undertake adequate safeguard measures during extraction of material and ensure that due to this activity, the hydro-geological regime of the surrounding area shall not be affected. Regular monitoring of ground water level and quality shall be carried out around the mine lease area during the mining operation. If at any stage, if it is observed that the groundwater table is getting depleted due to the mining activity; necessary corrective measures shall be carried out. District Collector/mining officer shall ensure this.

CHAIRMAN
DEIAA

34. No tree-felling shall be done in the leased area, except only with the permission from competent Authority.

35. To take up environmental monitoring of the proposed quarry site before, during and after the mining activities including vibration study data, water, air & flora/fauna environment, slurry water generated/disposed and method of disposal, involving a reputed academic Institution.

36. It shall be ensured that there is no habitation is located within 300 meter radius from the periphery of the quarry site and also ensure that no hindrance will be caused to the people of the habitation located within 500m radius from the periphery of the quarry site.

37. Ground water quality monitoring should be conducted once in 3 Months

38. Transportation of the quarried materials shall not cause any hindrance to the Village people/Existing Village road.

39. Free Silica test should be conducted and reported to TNPCB, Department of Geology and Mining and Regional Director, MoEF , GOI.

40. Air sampling at intersection point should be conducted and reported to TNPCB, Department of Geology and Mining and Regional Director, MoEF , GOI..

41. The project proponent shall undertake plantation/afforestation work by planting the native species on all side of the lease area at the rate of 400/Ha. Suitable tall tree saplings should be planted on the bunds and other suitable areas in and around the work place and progress report shall be submitted once in 3 months.

42. At least 10 Neem trees should be planted around the boundary of the quarry site.

43. Floor of excavated pit to be levelled and sides to be sloped with gentle slope (Except for granite quarries) in the mine closure phase.

44. The Project Proponent shall ensure a minimum of 2.5% of the annual turnover will be utilized for the CSR Activity.

CHAIRMAN
DEIAA

45. The Project Proponent shall provide solar lighting system to the nearby villages.

46. The Project Proponent shall comply with the mining and other relevant rules and regulations where ever applicable.

47. Rainwater shall be pumped out Via Settling Tank only.

48. Earthen bunds and barbed wire fencing around the pits with green belt all along the boundary shall be developed and maintained.

49. The quarrying activity shall be stopped if the entire quantity indicated in the Mining plan is quarried even before the expiry of the quarry lease period and the same shall be monitored by the District Authorities.

50. Safety equipments to be provided to all the employees.

51. Safety distance of 50m has to be provided in case of railway, reservoir, canal/odai.

52. The Deputy Superintendent of Police, Revenue Divisional Officer, and the Tahsildar concerned shall ensure that the proponent has engaged the blaster with valid Blasting license/certificate obtained from the competent authority before execution of mining lease.

53. The proponent shall furnish the Baseline data covering the Air, Water, Noise and land environment quality for the proposed quarry site before execution of mining lease.

54. The proponent shall erect the pillars in accordance with the Rules for depicting GPS details in the earmarked boundary of the quarry site to monitor electronically before execution of mining.

55. The proponent has to provide insurance protection to the workers in the case of existing mining or provide the affidavit in case of fresh lease before execution of mining lease.

56. The proponent has to display the name board at the quarry site showing the details of Proponent, lease period, extent, etc., with respect to the existing activity before execution of mining.

CHAIRMAN
DEIAA

57. Heavy earth machinery equipments if utilized, after getting approval from the competent authority.

58. Blasting shall be carried out after announcing to the public through adequate public address system to avoid any accident.

59. Proper sanitation measures, first aid kit and protected drinking water should be provided to the labourers.

60. The Environmental norms shall be monitored by the District Environmental Engineer, Tamil Nadu Pollution Control Board, Kancheepuram.

61. Periodical medical examination of the quarry workers should be carried out by a registered medical practitioner and the report should be filed in the quarry office in a separate file and copy should be sent to the Deputy Director, Health Services, Kancheepuram.

General Conditions:

1. EC is given only on the factual records, documents and the commitment furnished in non judicial stamp paper by the proponent.

2. The Proponent shall obtain the Consent for Establishment from the TNPC Board before commencing the activity.

3. No change in mining technology and scope of working should be made without prior approval of the DEIAA, Kancheepuram District, Tamil Nadu.

4. No change in the calendar plan including excavation, quantum of mineral (minor mineral) should be made.

5. Effective safeguard measures, such as regular water sprinkling shall be carried out in critical areas prone to air pollution and having high levels of particulate matter such as loading and unloading point and all transfer points. Extensive water sprinkling shall be carried out on haul roads. It should be ensured that the Ambient Air Quality parameters conform to the norms prescribed by the Central Pollution Control Board in this regard.

CHAIRMAN
DEIAA

6. Effective safeguards shall be adopted against health risks on account of breeding of vectors in the water bodies created due to excavation of earth.

7. A berm shall be left from the boundary of adjoining field having a width equal to at least half the depth of proposed excavation.

8. Mineral handling area shall be provided with adequate number of high efficiency dust extraction system. Loading and unloading areas including all the transfer points should also have efficient dust control arrangements. These should be properly maintained and operated.

9. Vehicular emissions shall be kept under control and be regularly monitored. The mineral transportation shall be carried out through the covered trucks only and the vehicles carrying the mineral shall not be overloaded.

10. Access and haul roads to the quarrying area should be restored in a mutually agreeable manner where these are considered unnecessary after extraction has been completed.

11. All Personnel shall be provided with protective respiratory devices including safety shoes, Masks, gloves etc. Supervisory people should be provided with adequate training and information on safety and health aspects. Occupational health surveillance program of the workers should be undertaken periodically to observe any contractions due to exposure to dust and take corrective measures, if needed.

12. Workers/labourers shall be provided with facilities for drinking water and sanitation facility for Female and Male separately.

13. The project proponent shall ensure that child labour is not employed in the project as per the sworn affidavit furnished.

14. The funds earmarked for environmental protection measures should be kept in separate account and should not be diverted for other purpose. Year wise expenditure should be reported to the Ministry of Environment and Forests and its Regional Office located at Chennai.

CHAIRMAN
DEIAA

15. The Environmental Clearance does not absolve the applicant/proponent of his obligation/requirement to obtain other statutory and administrative clearances from other statutory and administrative authorities.

16. This Environmental Clearance does not imply that the other statutory / administrative clearances shall be granted to the project by the concerned authorities. Such authorities would be considering the project on merits and be taking decisions independently of the Environmental Clearance.

17. The DEIAA, Kancheepuram District may alter/modify the above conditions or stipulate any further conditions in the interest of environment protection.

18. The DEIAA, Kancheepuram District may cancel the environmental clearance granted to this project under the provisions of EIA Notification, 2006, at any stage of the validity of this environmental clearance, if it is found or if it comes to the knowledge of this DEIAA, Kancheepuram District that the project proponent has deliberately concealed and/or submitted false or misleading information or inadequate data for obtaining the environmental clearance.

19. Failure to comply with any of the conditions mentioned above may result in withdrawal of this clearance and attract action under the provisions of the Environment (Protection) Act, 1986.

20. The above conditions will be enforced inter-alia, under the provisions of the Water (Prevention & Control of Pollution) Act, 1974, the Air (Prevention & Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986, the Public Liability Insurance Act, 1991, along with their amendments, draft Minor Mineral Conservation & Development Rules, 2010 framed under MMDR Act 1957,National Commission for protection of Child Right Rules,2006 and rules made there under and also any other orders passed by the Hon'ble Supreme Court of India/Hon'ble High Court of Madras and any other Courts of Law relating to the subject matter.

CHAIRMAN
DEIAA

21. Any other conditions stipulated by other Statutory/Government authorities shall be complied.

22. Any appeal against this environmental clearance shall lie with the Hon'ble National Green Tribunal, if preferred, within a period of 30 days as prescribed under Section 16 of the National Green Tribunal Act, 2010.

23. The District Forest Officer had put forth the below mentioned conditions for strict compliance.

    i. The Project areas shall not abut Reserve Forest Boundaries at any cost incase of Reserve Forest abutting to project areas, 60M safety distance shall be left and maintained.
    ii. The quarry vehicles shall not use forest land as pathway
    iii. Incase of Breach of conditions, the quarry operations should be suspended immediately.

CHAIRMAN
DEIAA

Copy to:-

1. The Secretary, Ministry of Mines, Government of India, Shastri Bhawan, New Delhi.
2. The Principal Secretary, Environment and Forest Department, Government of Tamil Nadu, Tamil Nadu.
3. The Principal Secretary to Government, Industries Department, Government of Tamil Nadu, Tamil Nadu.
4. The Additional Principal Chief Conservator of Forests, Regional Office (SZ), 34, HEPC Building 1st & 2nd Floor, Cathedral Garden Road, Nungambakkam, Chennai-34.
5. The Chairman, Tamil Nadu Pollution Control Board, Parivesh Bhawan, CBD-Cum-Office Complex East Arjun Nagar, New Delhi 110 032.
6. The Chairman Tamil Nadu Pollution Control Board, 76 Mount Salai Guindy, Chennai-32.
7. The Chairman, SEIAA, Panagal Building, Chennai.
8. The Commissioner of Geology and Mining, Guindy, Chennai-32
9. E1 Division, Ministry of Environment and Forests Paryavaran Bhawan, New Delhi.
10. Spare.

(141)

ANNEXURE - IV

(42)

காஞ்சிபுரம் மாவட்ட ஆட்சியர் அவர்களின் செயல்முறைகள்
முன்னிலை திரு. பா. பொன்னையா, இ.ஆ.ப.,

ந.க. எண். 479/ க்யூ 2 / 2018 நாள்.26.11.2018

பொருள்– கனிமங்களும் குவாரிகளும் – சாதாரண கற்கள் மற்றும் கிராவல் மண் – காஞ்சிபுரம் மாவட்டம் – திருக்கழுக்குன்றம் வட்டம் – குன்னவாக்கம் கிராமம் – புல எண்கள். 175/1, 175/2B, 175/3, 175/8B, 175/9B, 175/10B, 175/11B, 175/12, 176/2A, 176/2B-ல் மொத்த பரப்பு 3.13.00 ஹெக்டேர் – பட்டா நிலத்தில் சாதாரண கற்கள் / கிராவல் மண் வெட்டியெடுக்க தி/ள். சேலம் மைன்ஸ் & அக்ரிகேட்ஸ் என்ற நிறுவனத்திற்கு அனுமதி வழங்கப்பட்டது – திருத்திய சுரங்க வரைவு திட்டத்தின் படி குவாரி மேற்கொள்ள – அனுமதி வழங்கி – உத்திரவிடப்படுகிறது.

பார்வை –
1. காஞ்சிபுரம் மாவட்ட ஆட்சியர் அவர்களின் செயல்முறை ஆணைகள் ந.க.எண்.287/க்யூ2/2015, நாள். 26.02.2016.
2. துணை இயக்குனர் புவியியல் மற்றும் சுரங்கத்துறை காஞ்சிபுரம் ஏற்பளிக்கப்பட்ட திருத்திய சுரங்க வரைவுத்திட்டம் நாள்.18.01.2017.
3. தி/ள். சேலம் மைன்ஸ் & அக்ரிகேட்ஸ் என்ற நிறுவனத்தினரின் மனு நாள். 02.08.2018.
4. உதவி இயக்குனர் புவியியல் மற்றும் சுரங்கத்துறை காஞ்சிபுரம் ஏற்பளிக்கப்பட்ட திருத்திய சுரங்க வரைவுத்திட்டம் நாள்.14.09.2018.
5. மாவட்ட அளவிலான சுற்றுச்சூழல் தாக்க மதீப்பிட்டு ஆணையத்தின் ஒப்புதல் ஆணை எண். DEIAA-DIA/ TN/ MIN/ 479/ Q2 / 2018-KPM, EC.No.32-2018, Dated: 03.10.2018.

உத்தரவு:

பார்வை 1–ல் கண்டுள்ள மாவட்ட ஆட்சியர் அவர்களின் செயல்முறை ஆணைகளின்படி காஞ்சிபுரம் மாவட்டம், திருக்கழுக்குன்றம் வட்டம், குன்னவாக்கம் கிராமம், புல எண்கள். 175/1 (0.20.00), 175/2B(0.43.50), 175/3 (0.11.00), 175/8B(0.19.00), 175/9B(0.05.50), 175/10B(0.31.50), 175/11B(0.03.50), 175/12(0.17.00), 176/2A (1.01.50), 176/2B (0.60.50)-ல் மொத்த விஸ்தீரணம் 3.13.00 ஹெக்டேர் பட்டா நிலத்தில் சாதாரண கற்கள் மற்றும் கிராவல் மண் வெட்டியெடுக்க ஐந்து ஆண்டுகளுக்கு தி/ள். சேலம் மைன்ஸ் & அக்ரிகேட்ஸ் என்ற நிறுவனத்திற்கு 5 (ஐந்து) வருட காலத்திற்கு 30 மீட்டர் ஆழத்திற்கு சாதரண கற்கள் 99,210 கனமீட்டரும், கிரவால் மண் 47,700 கனமீட்டரும் குவாரி செய்ய உரிமம் வழங்கி ஆணையிடப்பட்டுள்ளது. அதனடிப்படையில் 26.02.2016 அன்று காஞ்சிபுரம் மாவட்ட ஆட்சியருடன் குத்தகை ஒப்பந்தம் ஏற்படுத்தி அந்த ஆவணம் மதுராந்தகம் சார்பதிவாளர் அலுவலகத்தில் ஆவண எண்.1293/2016 நாள்.15.03.2016–ல் பதிவு செய்யப்பட்டுள்ளது.

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மேற்கண்ட புல எண்கள். 175/1 (0.20.00), 175/2B(0.43.50), 175/3 (0.11.00), 175/8B(0.19.00), 175/9B(0.05.50), 175/10B(0.31.50), 175/11B(0.03.50), 175/12(0.17.00), 176/2A (1.01.50), 176/2B (0.60.50)-ல் மொத்த விஸ்தீரணம் 3.13.00 ஹெக்டேர் பரப்பில் திருத்திய சுரங்க வரைவு திட்டத்தின் படி சாதாரண கற்கள் 3,37,728 கனமீட்டர் குவாரி செய்ய அனுமதி வழங்க மனுதாரர் கோரியதின் அடிப்படையில் பார்வை 2–ல் கண்ட இவ்வலுவலக கடிதத்தின் மூலம் அங்கிகரிக்கப்பட்ட சுரங்கத்திட்டத்தினை ஒப்புதல் அளிக்கப்பட்டது.

பார்வை 3–ன்படி மனுதாரர் மேற்கண்ட புல எண்கள். 175/1 (0.20.00), 175/2B(0.43.50), 175/3 (0.11.00), 175/8B(0.19.00), 175/9B(0.05.50), 175/10B(0.31.50), 175/11B(0.03.50), 175/12(0.17.00), 176/2A (1.01.50), 176/2B (0.60.50)-ல் மொத்த விஸ்தீரணம் 3.13.00 ஹெக்டேர் பரப்பில் திருத்திய சுரங்க வரைவு திட்டத்தின் படி சாதாரண கற்கள் குவாரிப்பணி மேற்கொள்ள அனுமதி வழங்குமாறு கோரியுள்ளார்.

பார்வை 3–ன்படி மனுதாரர் சமர்ப்பித்த திருத்திய சுரங்க வரைவு திட்டம் ஏற்பளிக்கப்பட்டு 1959ம் வருடத்திய தமிழ்நாடு சிறுகனிம சலுகை விதிகள் விதி எண்.42–ன் படி மாவட்ட சுற்றுச்சூழல் தாக்க மதிப்பீட்டு ஆணையத்தின் இசைவினை பெற அனுப்பப்பட்டது.

பார்வை 4–ன்படி காஞ்சிபுரம் மாவட்டம், திருக்கழுக்குன்றம் வட்டம், குன்னவாக்கம் கிராமம், புல எண்கள். 175/1 (0.20.00), 175/2B(0.43.50), 175/3 (0.11.00), 175/8B(0.19.00), 175/9B(0.05.50), 175/10B(0.31.50), 175/11B(0.03.50), 175/12(0.17.00), 176/2A (1.01.50), 176/2B (0.60.50)-ல் மொத்த விஸ்தீரணம் 3.13.00 ஹெக்டேர் பரப்பு பட்டா நிலத்தில் 65 மீட்டர் ஆழ அளவிற்கு மிகாமலும் 4,33,483 கனமீட்டர் குவாரி செய்ய மாவட்ட சுற்றுச்சூழல் தாக்க மதிப்பீட்டு ஆணையத்தின் இசைவினை பெற்று சமர்ப்பித்துள்ளார்.

எனவே மனுதாரர் தி/ள். சேலம் மைன்ஸ் & அக்ரிகேட்ஸ் என்ற நிறுவனத்திற்கு காஞ்சிபுரம் மாவட்டம், திருக்கழுக்குன்றம் வட்டம், குன்னவாக்கம் கிராமம், புல எண்கள். 175/1 (0.20.00), 175/2B (0.43.50), 175/3 (0.11.00), 175/8B (0.19.00), 175/9B (0.05.50), 175/10B (0.31.50), 175/11B (0.03.50), 175/12 (0.17.00), 176/2A (1.01.50), 176/2B (0.60.50)-ல் மொத்த விஸ்தீரணம் 3.13.00 ஹெக்டேர் பரப்பு பட்டா நிலத்தில் 26.02.2016 முதல் 25.02.2021 வரை சாதாரண கற்கள்/ கிராவல் மண் குவாரி செய்ய

ஏற்கனவே அனுமதி வழங்கப்பட்டு தற்பொழுது வரை சாதாரண கற்கள்/ கிராவல் மண் குவாரி உரிமம் நடைமுறையில் உள்ளதால் மனுதாரரின் கோரிக்கையினை ஏற்றும், ஏற்பளிக்கப்பட்ட திருத்திய சுரங்க வரைவு திட்டத்தின் அடிப்படையிலும், மாவட்ட சுற்றுச்சூழல் தாக்க மதிப்பீட்டு ஆணையத்தின் இசைவின் அடிப்படையிலும், ஏற்கனவே நடைமுறையில் உள்ள நிபந்தனைகளின் அடிப்படையிலும், காஞ்சிபுரம் மாவட்டம், திருக்கழுக்குன்றம் வட்டம், குன்னவாக்கம் கிராமம், புல எண்கள். 175/1 (0.20.00), 175/2B(0.43.50), 175/3 (0.11.00), 175/8B (0.19.00), 175/9B (0.05.50), 175/10B (0.31.50), 175/11B (0.03.50), 175/12 (0.17.00), 176/2A (1.01.50), 176/2B (0.60.50)-ல் மொத்த விஸ்தீரணம் 3.13.00 ஹெக்டேர்ஹெக்டேர் பரப்பு பட்டா நிலத்தில் 65 மீட்டர் ஆழ அளவிற்கு மிகாமலும், ஏற்கனவே பார்வை 1ல் கண்ட ஆணையில் வழங்கப்பட்ட சாதரண கற்கள் 99,210 கனமீட்டரும், கிரவால் மண் 47,700 கனமீட்டரும், பார்வை 2ல் கண்ட ஏற்பளிக்கப்பட்ட திருத்திய சுரங்க வரைவுத்திட்டத்தில் வழங்கப்பட்ட சாதரண கற்கள் 3,37,728 கனமீட்டரும், மேலும் அனுமதிக்கப்பட்ட அளவுடன் கூடுதலாக சாதாரண கற்கள் 4,33,483 கனமீட்டர் மட்டும் குவாரிப்பணி செய்ய அனுமதி வழங்கி ஆணையிடப்படுகிறது.

ஒம்.xxx
நாள்.26.11.2018
மாவட்ட ஆட்சியர்,
காஞ்சிபுரம்.

//உத்தரவின்படி//

26/11/18
மாவட்ட ஆட்சியருக்காக,
காஞ்சிபுரம்

பெறுநர்,
தி/ள். சேலம் மைன்ஸ் & அக்ரிகேட்ஸ்,
எண்.9, நாகரத்தினம் நகர் விரிவு,
திருநீர்மலை ரோடு,
மேற்கு தாம்பரம், சென்னை – 600 045

26/11/18

நகல்

1. வருவாய் கோட்டாட்சியர், செங்கல்பட்டு.
2. வட்டாட்சியர், திருக்கழுக்குன்றம்.
3. கிராம நிர்வாக அலுவலர், குன்னவாக்கம் கிராமம் (வட்டாட்சியர் மூலமாக)
4. மாவட்ட சுற்று சூழல் பொறியாளர்,
   மாசுக்கட்டுப்பாட்டு வாரியம்,
   மறைமலை நகர்.

(५१)

ANNEXURE - V.

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TAMILNADU POLLUTION CONTROL BOARD

CONSENT ORDER NO. 160826781987 DATED: 23/10/2016.

PROCEEDINGS NO.F.1237MMN/OS/DEE/TNPCB/MMN/A/2016 DATED: 23/10/2016

SUB: Tamil Nadu Pollution Control Board - RENEWAL OF CONSENT –M/s. SALEM MINES & AGGREGATES , S.F.No. Old S.F. No.172/2A1B, New S.F. No.172/5 &172/6, PERUMPADU village, Tirukalukundram Taluk and Kancheepuram District - Renewal of Consent for the operation of the plant and discharge of emissions under Section 21 of the Air (Prevention and Control of Pollution) Act, 1981 as amended in 1987 (Central Act 14 of 1981) –Issued- Reg.

REF: 1.CTE Proceedings No DEE/TNPCB/KPM/F.OS.-1020/06 dated 05-05-2007
2.CTO Proceedings No DEE/TNPCB/KPM/F.TBM-1637/W&A/09 dated 23-07-2009
3.RCO Proceedings No DEE/TNPCB/MMN/F-1637/W&A/2012 dated 21-03-2012
4.Unit's application for Name Change & Renewal of consent through OCMMS dated 26-09-2016 and resubmitted on 20-10-2016
5. IR.No : F.1237MMN/OS/AE/MMN/2016 dated 21/10/2016

RENEWAL OF CONSENT is hereby granted under Section 21 of the Air (Prevention and Control of Pollution) Act, 1981 as amended in 1987 (Central Act 14 of 1981) (hereinafter referred to as "The Act") and the rules and orders made there under to

The Partner
M/s.SALEM MINES & AGGREGATES,
S.F.No. Old S.F. No.172/2A1B, New S.F. No.172/5 &172/6,
PERUMPADU village,
Tirukalukundram Taluk,
Kancheepuram District.

Authorizing the occupier to operate the industrial plant in the Air Pollution Control Area as notified by the Government and to make discharge of emission from the stacks/chimneys.

This is subject to the provisions of the Act, the rules and the orders made there under and the terms and conditions incorporated under the Special and General conditions stipulated in the Consent Order issued earlier and subject to the special conditions annexed.

This RENEWAL OF CONSENT is valid for the period ending March 31, 2026

District Environmental Engineer,
Tamil Nadu Pollution Control Board,
MARAIMALAI NAGAR

24-10-16

TAMILNADU POLLUTION CONTROL BOARD

SPECIAL CONDITIONS

1. This renewal of consent is valid for operating the facility for the manufacture of products (Col. 2) at the rate (Col. 3) mentioned below. Any change in the products and its quantity has to be brought to the notice of the Board and fresh consent has to be obtained.

Sl. No.	Description	Quantity	Unit
	Product Details		
1.	Blue metal Aggregates of various sizes and Powder	200	T/Day
	By-Product Details		
1.	Nil	0	
	Intermediate Product Details		
1.	Nil	0	

2. This renewal of consent is valid for operating the facility with the below mentioned emission/noise sources along with the control measures and/or stack. Any change in the emission source/control measures/change in stack height has to be brought to the notice of the Board and fresh consent/Amendment has to be obtained.

I	Point source emission with stack :			
Stack No.	Point Emission Source	Air pollution Control measures	Stack height from Ground Level in m	Gaseous Discharge in Nm3/hr
Nil	Not Applicable			
II	Fugitive/Noise emission :			
Sl. No.	Fugitive or Noise Emission sources	Type of emission	Control measures	
1.	Jaw Crusher	Fugitive	GI Sheet cover with Water Sprinklers	
2.	Sieve	Fugitive	GI Sheet cover	
3.	Conveyor	Fugitive	Semi cover with chute at discharge point	
4.	Product Discharge Point	Fugitive	GI Sheet cover with Water Sprinklers	

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TAMILNADU POLLUTION CONTROL BOARD

Additional Conditions:

1.The unit shall treat the sewage in the septic tank and soak pit arrangement provided in the unit.

2.The unit shall ensure that no trade effluent shall be generated at any stage of its manufacturing process.

3.The unit shall dispose the stone dust then and there without accumulation of the same within the premises.

4.The unit shall continue to develop green belt all along the periphery of the unit to attenuate air and noise pollution.

District Environmental Engineer,
Tamil Nadu Pollution Control Board,
MARAIMALAI NAGAR

24-10-16

To
The Partner,
M/s.SALEM MINES & AGGREGATES,
Old S.F. No.172/2A1B, New S.F. No.172/5 &172/6,Kunnavakkam Village Thirukkazhukundram Taluk,Kancheepuram District,
Pin: 603002

Copy to:

1.The Commissioner, TIRUKAZHIKUNDRAM-Panchayat Union, Tirukalukundram Taluk, Kancheepuram District .

2. Copy submitted to the Member Secretary, Tamil Nadu Pollution Control Board, Chennai for favour of kind information.

3. Copy submitted to the JCEE-Monitoring, Tamil Nadu Pollution Control Board, Chennai for favour of kind information.

4. File

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TAMILNADU POLLUTION CONTROL BOARD

TAMILNADU POLLUTION CONTROL BOARD

CONSENT ORDER NO. 160816781987 DATED: 23/10/2016.

PROCEEDINGS NO.F.1237MMN/OS/DEE/TNPCB/MMN/W/2016 DATED: 23/10/2016

SUB: Tamil Nadu Pollution Control Board - RENEWAL OF CONSENT – M/s. SALEM MINES & AGGREGATES , S.F.No. Old S.F. No.172/2A1B, New S.F. No.172/5 &172/6, PERUMPADU village, Tirukalukundram Taluk and Kancheepuram District - Renewal of Consent for the operation of the plant and discharge of sewage and/or trade effluent under Section 25 of the Water (Prevention and Control of Pollution) Act, 1974 as amended in 1988 (Central Act 6 of 1974) – Issued- Reg.

REF: 1.CTE Proceedings No DEE/TNPCB/KPM/F.OS.-1020/06 dated 05-05-2007
2.CTO Proceedings No DEE/TNPCB/KPM/F.TBM-1637/W&A/09 dated 23-07-2009
3.RCO Proceedings No DEE/TNPCB/MMN/F-1637/W&A/2012 dated 21-03-2012
4.Unit's application for Name Change & Renewal of consent through OCMMS dated 26-09-2016 and resubmitted on 20-10-2016
5. IR.No : F.1237MMN/OS/AE/MMN/2016 dated 21/10/2016

RENEWAL OF CONSENT is hereby granted under Section 25 of the Water (Prevention and Control of Pollution) Act, 1974 as amended in 1988 (Central Act, 6 of 1974) (hereinafter referred to as "The Act") and the rules and orders made there under to

The Partner
M/s.SALEM MINES & AGGREGATES,
S.F.No. Old S.F. No.172/2A1B, New S.F. No.172/5 &172/6,
PERUMPADU Village ,
Tirukalukundram Taluk ,
Kancheepuram District .

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Authorising the occupier to make discharge of sewage and /or trade effluent.

This is subject to the provisions of the Act, the rules and the orders made there under and the terms and conditions incorporated under the Special and General conditions stipulated in the Consent Order issued earlier and subject to the special conditions annexed.

This RENEWAL OF CONSENT is valid for the period ending March 31, 2026

District Environmental Engineer,
Tamil Nadu Pollution Control Board,
MARAIMALAI NAGAR

24-10-16

TAMILNADU POLLUTION CONTROL BOARD

SPECIAL CONDITIONS

1. This renewal of consent is valid for operating the facility for the manufacture of products/byproducts (Col. 2) at the rate (Col 3) mentioned below. Any change in the product/byproduct and its quantity has to be brought to the notice of the Board and fresh consent has to be obtained.

Sl. No.	Description	Quantity	Unit
	Product Details		
1.	Blue metal Aggregates of various sizes and Powder	200	T/Day
	By-Product Details		
1.	Nil	0	
	Intermediate Product Details		
1.	Nil	0	

2. This renewal of consent is valid for operating the facility with the below mentioned outlets for the discharge of sewage/trade effluent. Any change in the outlets and the quantity has to be brought to the notice of the Board and fresh consent has to be obtained.

Outlet No.	Description of Outlet	Maximum daily discharge in KLD	Point of disposal
Effluent Type : Sewage			
1.	Sewage	0.5	On Industrys own land
Effluent Type : Trade Effluent			

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TAMILNADU POLLUTION CONTROL BOARD

Additional Conditions:

1.The unit shall maintain the Air Pollution Control measures like G.I Sheet cover for jaw crusher, sieve and semi lunar cover for conveyors efficiently so as to achieve the Ambient Air Quality standards prescribed by the Board

2.The unit shall maintain the water sprinkling arrangements provided for all the sources of emission so as to achieve the Ambient Air quality standards prescribed by the Board.

3.Periodical cleaning of water supply nozzles should be carried out to avoid chocking.

4.Fine dust accumulated in the crushing area should be periodically cleaned and the dumps should be covered with tarpaulin to arrest erosion by wind.

5.The drop height of the processed material should be kept at a minimum during loading and unloading.

6. The unit shall dispose the stone powder then and there without any accumulation so as to avoid fugitive emissions.

7.The unit shall adhere to the ambient Noise Level standards prescribed by the Board

8. The unit shall continue to develop green belt all along the periphery of the unit to attenuate air and noise pollution.

District Environmental Engineer,
Tamil Nadu Pollution Control Board,
MARAIMALAI NAGAR

24-10-16

To
The Partner,
M/s.SALEM MINES & AGGREGATES,
Old S.F. No.172/2A1B, New S.F. No.172/5 &172/6,Kunnavakkam Village,Thirukkazhukundram Taluk,Kancheepuram District,
Pin: 603002

Copy to:

1.The Commissioner, TIRUKAZHIKUNDRAM-Panchayat Union, Tirukalukundram Taluk, Kancheepuram District .

2. Copy submitted to the Member Secretary, Tamil Nadu Pollution Control Board, Chennai for favour of kind information.

3. Copy submitted to the JCEE-Monitoring, Tamil Nadu Pollution Control Board, Chennai for favour of kind information

4. File

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TAMILNADU POLLUTION CONTROL BOARD

POLLUTION PREVENTION PAYS

அகம் தூய்மை வாய்மைக்கு ! புறம் தூய்மை வாழ்வுக்கு !

ANNEXURE - VI

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TAMILNADU POLLUTION CONTROL BOARD

CONSENT ORDER NO. 1805111951756 DATED: 18/04/2018.

PROCEEDINGS NO.F.1859MMN/OS/DEE/TNPCB/MMN/W/2018 DATED: 18/04/2018

SUB: Tamil Nadu Pollution Control Board –CONSENT TO OPERATE – DIRECT -M/s. SALEM MINES & AGGREGATES (HOT MIX PLANT UNIT) , S.F.No. 172/6 (Part), NADUVAKKARAI villageTirukalukundram Taluk and Kancheepuram District - Consent for the operation of the plant and discharge of sewage and/or trade effluent under Section 25 of the Water (Prevention and Control of Pollution) Act, 1974 as amended in 1988 (Central Act 6 of 1974) – Issued- Reg.

Ref: 1.Unit's OCMMS Application for CTO vide Appl.No.11951756 dated 13/02/2018.
2.IR.No: F.1859MMN/OS/AE/MMN/2018 dated 18/04/2018.
3.Minutes of 118th DLCCC meeting held on 17/04/2018 (Item no 118-01).

CONSENT TO OPERATE is hereby granted under Section 25 of the Water (Prevention and Control of Pollution) Act, 1974 as amended in 1988 (Central Act, 6 of 1974) (hereinafter referred to as "The Act") and the rules and orders made there under to

The Partner,
M/s . SALEM MINES & AGGREGATES (HOT MIX PLANT UNIT)
S.F No.172/6 (Part),
NADUVAKKARAI Village,
Tirukalukundram Taluk,
Kancheepuram District.

Authorising the occupier to make discharge of sewage and /or trade effluent.

This is subject to the provisions of the Act, the rules and the orders made there under and the terms and conditions incorporated under the Special and General conditions stipulated in the Consent Order issued earlier and subject to the special conditions annexed.

This CONSENT is valid for the period ending March 31, 2027

S. INDIRAGANDHI

Digitally signed by S. INDIRAGANDHI
Date: 2018.04.18 15:57:57 +05'30'

District Environmental Engineer,
Tamil Nadu Pollution Control Board,
MARAIMALAI NAGAR

To
The Partner,
M/s.SALEM MINES & AGGREGATES (HOT MIX PLANT UNIT),
S.F. No. 172/6(Part), Kunnavakkam Village, Thirukkalukundram Taluk, Kancheepuram District.,
Pin: 603002

Copy to:

1.The Commissioner, TIRUKAZHIKUNDRAM-Panchayat Union, Tirukalukundram Taluk, Kancheepuram District .
2. Copy submitted to the Member Secretary, Tamil Nadu Pollution Control Board, Chennai for favour of kind information.
3. Copy submitted to the JCEE-Monitoring, Tamil Nadu Pollution Control Board, Chennai for favour of kind information.
4. File

POLLUTION PREVENTION PAYS

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TAMILNADU POLLUTION CONTROL BOARD

SPECIAL CONDITIONS

1. This consent to operate is valid for operating the facility for the manufacture of products (Col. 2) at the rate (Col. 3) mentioned below. Any change in the products and its quantity has to be brought to the notice of the Board and fresh consent has to be obtained.

Sl. No.	Description	Quantity	Unit
Product Details			
1.	Dense Bituminous Macadam	200	T/Day
2.	Bituminous Concrete	100	T/Day
By-Product Details			
1.	Nil	0	
Intermediate Product Details			
1.	Nil	0	

2. This consent to operate is valid for operating the facility with the below mentioned permitted outlets for the discharge of sewage/trade effluent. Any change in the outlets and the quantity has to be brought to the notice of the Board and fresh consent has to be obtained.

Outlet No.	Description of Outlet	Maximum daily discharge in KLD	Point of disposal
Effluent Type : Sewage			
1.	Sewage	0.4	On Industrys own land
Effluent Type : Trade Effluent			
1.	Trade Effluent	5.0	Recycling to process

3. The effluent discharge shall not contain constituents in excess of the tolerance Limits as laid down hereunder.

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TAMILNADU POLLUTION CONTROL BOARD

Sl. No.	Parameters	Unit	TOLERANCE LIMITS - OUTLETS -Nos				
			Sewage		Trade Effluent		
			1		-		
1.	pH	oC	5.5 to 9				
2.	Temperature	oC	-				
3.	Particle size of Suspended solids	-	-				
4.	Total Suspended Solids	mg/l	30				
5.	Total Dissolved solids (inorganic)	mg/l	-				
6.	Oil & Grease	mg/l	-				
7.	Biochemical Oxygen Demand (3 days at 27oC)	mg/l	20				
8.	Chemical Oxygen Demand	mg/l	-				
9.	Chloride (as Cl)	mg/l	-				
10.	Sulphates (as SO4)	mg/l	-				
11.	Total Residual Chlorine	mg/l	-				
12.	Ammonical Nitrogen (as N)	mg/l	-				
13.	Total Kjeldahl Nitrogen (as N)	mg/l	-				
14.	Free Ammonia (as NH3)	mg/l	-				
15.	Arsenic (as As)	mg/l	-				
16.	Mercury (as Hg)	mg/l	-				
17.	Lead (as Pb)	mg/l	-				
18.	Cadmium(as Cd)	mg/l	-				
19.	Hexavalent Chromium (as Cr+6)	mg/l	-				
20.	Total Chromium (as Cr)	mg/l	-				
21.	Copper (as Cu)	mg/l	-				
22.	Zinc (as Zn)	mg/l	-				
23.	Selenium (as Se)	mg/l	-				
24.	Nickel (as Ni)	mg/l	-				
25.	Boron (as B)	mg/l	-				
26.	Percent Sodium	%	-				
27.	Residual Sodium Carbonate	mg/l	-				
28.	Cyanide (as CN)	mg/l	-				
29.	Fluoride (as F)	mg/l	-				
30.	Dissolved Phosphates(as P)	mg/l	-				
31.	Sulphide (as S)	mg/l	-				
32.	Pesticides	mg/l	-				
33.	Phenolic Compounds (as C6H5OH)	mg/l	-				
34.	Radioactive materials a) Alpha emitters	micro curie/ml	-				
35.	Radioactive materials b) Beta emitters	micro curie/ml	-				
36.	Fecal Coliform .	MPN/100ml	-				

4. All units of the sewage and Trade effluent treatment plants shall be operated efficiently and continuously so as to achieve the standards prescribed in Sl No.3 above or to achieve the zero liquid discharge of effluent as applicable.

POLLUTION PREVENTION PAYS

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TAMILNADU POLLUTION CONTROL BOARD

5. The occupier shall maintain the Electro Magnetic Flow Meters/water Meters installed at the inlet of the water supply connection for each of the purposes mentioned below for assessing the quantity of water used and ensuring that such meters are easily accessible for inspection and maintenance and for other purposes of the Act.
   a. Industrial Cooling, Spraying in mine pits or boiler feed.
   b. Domestic purpose.
   c. Process.
6. The occupier shall maintain the Electro Magnetic Flow Meters with computer recording arrangement for measuring the quantity of effluent generated and treated for the monitoring purposes of the Act.
7. Log book for each of the unit operations of ETP have to be maintained to reflect the working condition of ETP along with the readings of the Electro Magnetic Flow Meters installed to assess effluent quantity and the same shall be furnished for verification of the Board officials during inspection.
8. The occupier shall at his own cost get the samples of effluent/surface water/ground water collected in and around the unit by Board officials and analyzed by the TNPC Board Laboratory periodically.
9. Any upset condition in any of the plants of the factory which is, likely to result in increased effluent discharge and result in violation of the standards mentioned in Sl. No.3 above shall be reported to the Member Secretary / Joint Chief Environmental Engineer-Monitoring and the concerned District/Assistant Environmental Engineer of the Board by e-mail immediately and subsequently by Post with full details of such upset condition.
10. The occupier shall always comply and carryout the order/directions issued by the Board in this Consent Order and from time to time without any negligence. The occupier shall be liable for action as per provisions of the Act in case of non compliance of any order/directions issued.
11. The occupier shall develop adequate width of green belt at the rate of 400 numbers of trees per Hectare.
12. The occupier shall provide and maintain rain water harvesting facilities.
13. The occupier shall ensure that there shall not be any discharge of effluent either treated or untreated into storm water drain at any point of time.
14. In the case of zero liquid discharge of effluent units, the occupier shall adhere the following conditions as laid under.
   i). The occupier shall ensure zero liquid discharge of effluent, thereby no discharge of untreated / treated effluent on land or into any water bodies either inside or outside the premises at any point of time.
   ii) The occupier shall operate and maintain the Zero liquid discharge treatment components comprising of Primary, Secondary and tertiary treatment systems at all times and ensure that the RO permeate/Evaporator condensate shall be recycled in the process and the final RO reject shall be disposed off with the reject management system ensuring zero liquid discharge of effluents in the premises.
   iii) The occupier shall operate and maintain the reject management system effectively and recover the salt from the system which shall be reused in the process if reusable or shall be disposed off as ETP sludge.
   iv) In case of failure to achieve zero discharge of effluents for any reason, the occupier shall stop its production and operations forthwith and shall be reported to the Member Secretary/Joint Chief Environmental Engineer-Monitoring and the concerned District/Assistant Environmental Engineer of the Board by e-mail immediately and subsequently by Post with full details of such upset condition.
   v) The occupier shall restart the production only after ascertaining that the Zero discharge treatment system can perform effectively for achieving zero discharge of effluents.

Additional Conditions:

1. The unit shall treat and dispose the sewage through septic tank soak pit arrangements as provided.
2. Waste water treatment plant installed with wet scrubber dust control system should be operated efficiently and the water reused for process.
3. The sludge should be used within the plant or for brick manufacture.

S. INDIRAGANDHI

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Date: 2018.04.18 15:59:12 +05'30'

District Environmental Engineer,
Tamil Nadu Pollution Control Board,
MARAIMALAI NAGAR

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TAMILNADU POLLUTION CONTROL BOARD

GENERAL CONDITIONS

1. The occupier shall make an application along with the prescribed consent fee for grant of renewal of consent at least 60 days before the date of expiry of this Consent Order along with all the required particulars ensuring that there is no change in Production quantity and change in sewage/Trade effluent.
2. This Consent is issued by the Board in consideration of the particulars given in the application. Any change or alteration or deviation made in actual practice from the particulars furnished in the application will also be ground for review/variation/revocation of the Consent Order under Section 27 of the Act and to make such variation as deemed fit for the purpose of the Act.
3. The consent conditions imposed in this order shall continue in force until revoked under Section 27(2) of the Act.
4. After the issue of this order, all the 'Consent to Operate' orders issued previously under Water (Prevention and Control of Pollution) Act, 1974 as amended stands defunct.
5. The occupier shall maintain an Inspection Register in the factory so that the inspecting officer shall record the details of the observations and instructions issued to the unit at the time of inspection for adherence.
6. The occupier shall provide and maintain an alternate power supply along with separate energy meter for the Effluent Treatment Plant sufficient to ensure continuous operation of all pollution control equipments to maintain compliance.
7. The occupier shall provide all facilities to the Board officials for inspection and collection of samples in and around the factory at any time.
8. The occupier shall display the flow diagram of the sources of effluent generation and pollution control systems provided at the ETP site.
9. The solid waste such as sweepings, wastage, package, empty containers, residues, sludge including that from air pollution control equipments collected within the premises of the industrial plant shall be collected in an earmarked area and shall be disposed off properly.
10. The occupier shall collect, treat the solid wastes like food waste, green waste generated from the canteen and convert into organic compost.
11. The occupier shall segregate the Hazardous waste from other solid wastes and comply in accordance with Hazardous Wastes (Management, Handling and Transboundary Movement) Rules, 2008.
12. The occupier shall maintain good house-keeping within the factory premises.
13. All pipes, valves, sewers and drains shall be leak proof. Floor washings shall be admitted into the trade effluent collection system only and shall not be allowed to find their way in storm drains or open areas.
14. The occupier shall ensure that there shall not be any diversion or by-pass of trade effluent on land or into any water sources.
15. The occupier shall ensure that solar Evaporation pans shall be constructed in such a way that the bottom of the solar pan is at least 1 m above the Ground level (if applicable).
16. The occupier shall furnish the following returns in the prescribed formats to the concerned District office regularly.
    a) Monthly water consumption returns of each of the purposes with water meter readings in Form-I on or before 5th of every month.
    b) Yearly return on Hazardous wastes generated and accumulated for the period from 1st April to 31st March in Form–4 before the end of the subsequent 30th June of every year (if applicable).
    c) Yearly Environmental Statement for the period from 1st April to 31st March in Form –V before the end of the subsequent 30th September of every year(if applicable).
17. If applicable, the occupier has to comply with the provisions of Public Liability Insurance Act, 1991 to provide immediate relief in the event of any hazard to human beings, other living creatures/plants and properties while handling and storage of hazardous substances.
18. The issuance of this consent does not authorize or approve the construction of any physical structures or facilities or the undertaking of any work in any natural watercourse or in Government Poromboke lands.
19. The issuance of this Consent does not convey any property right in either real personal property or any exclusive privileges, nor does it authorize any injury to private property or Government property or any invasion of personal rights nor any infringement of Central, State laws or regulation.

POLLUTION PREVENTION PAYS

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TAMILNADU POLLUTION CONTROL BOARD

20. The occupier shall forth with keep the Board informed of any accident of unforeseen act or event of any poisonous, noxious or polluting matter or emissions are being discharged into stream or well or air as a result of such discharge, water or air is being polluted.

21. If due to any technological improvements or otherwise the Board is of opinion that all or any of the conditions referred to above requires variation (including the change of any treatment system, either in whole or in part) the Board shall, after giving the applicant an opportunity of being heard, vary all or any of such conditions and thereupon the applicant shall be bound to comply with the conditions as so varied.

22. In case there is any change in the constitution of the management, the occupier of the new management shall file fresh application under Water (Prevention and Control of Pollution) Act, 1974, as amended in Form-II alongwith relevant documents of change of management immediately and get the necessary amendment with renewal of consent order.

23. In case there is any change in the name of the company alone, the occupier shall inform the same with relevant documents immediately and get the necessary amendments for the change of name from the Board.

24. The occupier shall display this consent order granted to him in a prominent place for perusal of the inspecting Officers of this Board.

S. INDIRAGANDHI

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Date: 2018.04.18 16:00:44 +05'30'

District Environmental Engineer,
Tamil Nadu Pollution Control Board,
MARAIMALAI NAGAR

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TAMILNADU POLLUTION CONTROL BOARD

CONSENT ORDER NO. 1805211951756 DATED: 18/04/2018.

PROCEEDINGS NO.F.1859MMN/OS/DEE/TNPCB/MMN/A/2018 DATED: 18/04/2018

SUB: Tamil Nadu Pollution Control Board –CONSENT TO OPERATE –DIRECT -M/s. SALEM MINES & AGGREGATES (HOT MIX PLANT UNIT) , S.F.No. 172/6 (Part), NADUVAKKARAI villageTirukalukundram Taluk and Kancheepuram District - Consent for operation of the plant and discharge of emissions under Section 21 of the Air (Prevention and Control of Pollution) Act, 1981 as amended in 1987 (Central Act 14 of 1981) –Issued- Reg.

Ref: 1.Unit's OCMMS Application for CTO vide Appl.No.11951756 dated 13/02/2018.
2.IR.No: F.1859MMN/OS/AE/MMN/2018 dated 18/04/2018.
3.Minutes of 118th DLCCC meeting held on 17/04/2018 (Item no 118-01).

CONSENT TO OPERATE is hereby granted under Section 21 of the Air (Prevention and Control of Pollution) Act, 1981 as amended in 1987 (Central Act 14 of 1981) (hereinafter referred to as "The Act") and the rules and orders made there under to

The Partner,
M/s . SALEM MINES & AGGREGATES (HOT MIX PLANT UNIT)
S.F No.172/6 (Part),
NADUVAKKARAI Village,
Tirukalukundram Taluk,
Kancheepuram District.

Authorizing the occupier to operate the industrial plant in the Air Pollution Control Area as notified by the Government and to make discharge of emission from the stacks/chimneys.

This is subject to the provisions of the Act, the rules and the orders made there under and the terms and conditions incorporated under the Special and General conditions stipulated in the Consent Order issued earlier and subject to the special conditions annexed.

This CONSENT is valid for the period ending March 31, 2027

S. INDIRAGANDHI Digitally signed by S. INDIRAGANDHI Date:2018.04.18 15:55:00 +05'30'

District Environmental Engineer,
Tamil Nadu Pollution Control Board,
MARAIMALAI NAGAR

To
The Partner,
M/s.SALEM MINES & AGGREGATES (HOT MIX PLANT UNIT),
S.F. No. 172/6(Part), Kunnavakkam Village, Thirukkalukundram Taluk, Kancheepuram District.,
Pin: 603002

Copy to:

1.The Commissioner, TIRUKAZHIKUNDRAM-Panchayat Union, Tirukalukundram Taluk, Kancheepuram District .
2. Copy submitted to the Member Secretary, Tamil Nadu Pollution Control Board, Chennai for favour of kind information.
3. Copy submitted to the JCEE-Monitoring, Tamil Nadu Pollution Control Board, Chennai for favour of kind information.
4. File

POLLUTION PREVENTION PAYS
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TAMILNADU POLLUTION CONTROL BOARD

SPECIAL CONDITIONS

1. This consent to operate is valid for operating the facility for the manufacture of products (Col. 2) at the rate (Col. 3) mentioned below. Any change in the products and its quantity has to be brought to the notice of the Board and fresh consent has to be obtained.

Sl. No.	Description	Quantity	Unit
	Product Details		
1.	Dense Bituminous Macadam	200	T/Day
2.	Bituminous Concrete	100	T/Day
	By-Product Details		
1.	Nil	0	
	Intermediate Product Details		
1.	Nil	0	

2. This consent to operate is valid for operating the facility with the below mentioned emission/noise sources along with the control measures and/or stack. Any change in the emission source/control measures/change in stack height has to be brought to the notice of the Board and fresh consent/Amendment has to be obtained.

I	Point source emission with stack :			
Stack No.	Point Emission Source	Air pollution Control measures	Stack height from Ground Level in m	Gaseous Discharge in Nm3/hr
1	Hot mix plant	Wet scrubber with stack	15	
II	Fugitive/Noise emission :			
Sl. No.	Fugitive or Noise Emission sources	Type of emission	Control measures	
1.	Nil	Fugitive		

3(a). The emission shall not contain constituents in excess of the tolerance limits as laid down hereunder :

Sl.	Parameter	Unit	Tolerance limits	Stacks

Annexure enclosed if applicable. :-

3.(b) The Ambient Air in the industrial plant area shall not contain constituents in excess of the tolerance limits prescribed below.

Sl. No.	Pollutant	Time Weighted Average	Unit	Tolerance Limits	
				Industrial, Residential, Rural and other area	Ecologically Sensitive Area (notified by Central Govt.)
1.	Sulphur Dioxide (SO2)	Annual 24 hours	microgram/m3 microgram/m3	50 80	20 80
2.	Nitrogen Dioxide (NO2)	Annual 24 hours	microgram/m3 microgram/m3	40 80	30 80
3.	Particulate Matter (Size Less than 10 micro M) or PM10	Annual 24 hours	microgram/m3 microgram/m3	60 100	60 100
4.	Particulate Matter (Size Less than 2.5 micro M) or PM2.5	Annual 24 hours	microgram/m3 microgram/m3	40 60	40 60
5.	Ozone (O3)	Annual 24 hours	8 Hours 1 Hour	100 180	100 180
Sl. No.	Pollutant	Time Weighted Average	Unit	Tolerance Limits	
				Industrial, Residential, Rural and other area	Ecologically Sensitive Area (notified by Central Govt.)
6.	Lead (Pb)	Annual 24 hours	microgram/m3 microgram/m3	0.5 1.0	0.5 1.0
7.	Carbon Monoxide (CO)	8 Hours 1 Hour	miligram/m3 miligram/m3	02 04	02 04
8.	Ammonia (NH3)	Annual 24 hours	microgram/m3 microgram/m3	100 400	100 400
9.	Benzene (C6H6)	Annual	microgram/m3	5	5
10.	Benzo(O) Pyrene (BaP) –particulate phase only	Annual	nanogram/m3	01	01
11.	Arsenic (As)	Annual	nanogram/m3	06	06
12.	Nickel (Ni)	Annual	nanogram/m3	20	20

3(c) The Ambient Noise Level in the industrial plant area shall not exceed the limits prescribed below:

Limits in L.eq.-dB(A)	Day Time	Night Time
ResidentialArea	55	45

4. All units of the Air pollution control measures shall be operated efficiently and continuously so as to achieve the standards prescribed in Sl. No.3 above.
5. The occupier shall not change or alter quality or quantity or the rate of emission or replace or alter the air pollution control equipment or change the raw material or manufacturing process resulting in change in quality and/or quantity of emissions without the previous written permission of the Board.
6. The occupier shall maintain log book regarding the stack monitoring system or operation of the plant or any other particulars for each of the unit operations of air pollution control systems to reflect the working condition which shall be furnished for verification of the Board officials during inspection.
7. The occupier shall at his own cost get the samples of emission/air/noise levels collected and analyzed by the TNPC Board Laboratory once in every 6 months/once in a year/periodically for the parameters as prescribed.

8. Any upset condition in any of the plants of the factory which is likely to result in increased emissions and result in violation of the standards mentioned in Sl.No.3 shall be reported to the Member Secretary / Joint Chief Environmental Engineer-Monitoring and the concerned District/Assistant Environmental Engineer of the Board by e-mail immediately and subsequently by Post with full details of such upset condition.

9. The occupier shall always comply and carryout the order/directions issued by the Board in this Consent Order and from time to time without any negligence. The occupier shall be liable for action as per provisions of the Act in case of non compliance of any order/directions issued.

Additional Conditions:

1.The unit shall operate and maintain the inbuilt dust collector provided to the Hot Mix Plant and ensure that the emission satisfy the Ambient Air Quality / Emission standards prescribed by the Board.
2. Hot mix plant should discharge flue gases after the dust control system through a stack height shall be provided for bitumen heating system.
3. The aggregates loading into hopper bin area shall be closed on three sides with metal sheets and the access side shall have plastic air curtains/ multi sheet rubber flaps so as to arrest the emission generated during loading.
4. Conveyor belts shall be fully covered (top and sides).
5. Aggregates of various sizes shall be stored in such a manner that the fine aggregates are stored in between the coarser aggregates.
6. All aggregates stored within the premises shall not be stacked beyond the height of 3m from ground level.
7. Compound wall shall be provided on all four sides of the unit using RR or brick masonary to the height of 4m from ground level, above which wind fence (made up of steel structures)/Panels/nets to be provided for further height of 2m.
8. Water sprinkling system shall be provided in all possible dust emanating area for suppression.
9. All roads/vehicular movement areas at site of hot mix plant should be well paved and cleaned regularly to mitigate dust.
10. The industry should plant three rows of spreading crown & fast growing varieties of evergreen thick foliage tall trees all along the boundary.
11. Hot mix plants shall use diesel/LDO only, in no case fuels such as solvents, industrial wastes, firewood shall be used.
12. The unit shall provide separate water flow meter and maintain log book for the water consumed for the industrial activity each day, if the wet system of Pollution Control devices is installed.
13. A dedicated energy meter to be provided for the motor attached to the dust control system and reading to be recorded on daily basis.
14. Stack/AAQ/ANL survey to be periodically (once in year) conducted and reports should be furnished to TNPCB.
15. Maintain good housekeeping practices wherever possible within the unit premises to control fugitive dust emission.
16. Wherever possible, day time operation is to be preferred rather than night time operation to take advantage of favorable metrological condition prevailing during day time.
17. Adequate measures of safety for workers working in hot mix plant shall be taken. Personal protective devices such as goggles, mask, helmet and safety shoes shall be provided to workers.
18. All machineries (pumps and blowers) to be displayed along with their capacity (HP) and power consumption (kW) in addition to the total power consumption in the hot mix plant for inspection purpose.

S. INDIRAGANDHI

Digitally signed by S. INDIRAGANDHI
Date: 2018.04.18 15:55:54 +05'30'

District Environmental Engineer,
Tamil Nadu Pollution Control Board,
MARAIMALAI NAGAR

TAMILNADU POLLUTION CONTROL BOARD

GENERAL CONDITIONS

1. The occupier shall make an application along with the prescribed consent fee for grant of renewal of consent at least 60 days before the date of expiry of this Consent Order along with all the required particulars ensuring that there is no change in production quantity and emission.
2. This Consent is given by the Board in consideration of the particulars given in the application. Any change or alteration or deviation made in actual practice from the particulars furnished, in the application will also be ground for review/variation/revocation of the Consent Order under Section 21 of the Act.
3. The conditions imposed shall continue in force until revoked under Section 21 of the Act.
4. After the issue of this order, all the 'Consent to Operate' orders issued previously under Air (Prevention and Control of Pollution) Act, 1981 as amended stands defunct.
5. The occupier shall maintain an Inspection Register in the factory so that the inspecting officer shall record the details of the observations and instructions issued to the unit at the time of inspection for adherence.
6. The occupier shall provide and maintain an alternate power supply along with separate energy meter for the Air Pollution Control measures sufficient to ensure continuous operation of all pollution control equipments to ensure compliance.
7. The occupier shall provide all facilities to the Board officials for collection of samples in and around the factory at any time.
8. The applicant shall display the flow diagram of the sources of emission and pollution control systems provided at the site.
9. The liquid effluent arising out of the operation of the air pollution control equipment shall also be treated in a manner and to the satisfaction of standards prescribed by the Board in accordance with the provisions of Water (Prevention and Control of Pollution) Act, 1974 as amended.
10. The air pollution control equipments, location of inspection chambers and sampling port holes shall be made easily accessible at all time.
11. In case of any episodal discharge of emission, the industry shall take immediate action to bring down the emission within the limits prescribed by the Board.
12. If applicable, the occupier has to comply with the provisions of Public Liability Insurance Act, 1991 to provide immediate relief in the event of any hazard to human beings, other living creatures/plants and properties while handling and storage of hazardous substances.
13. The issuance of this consent does not authorize or approve the construction of any physical structures or facilities or the undertaking of any work in any natural watercourse or in Government Poromboke lands.
14. The issuance of this Consent does not convey any property right in either real personal property or any exclusive privileges, nor does it authorize any injury to private property or Government property or any invasion of personal rights nor any infringement of Central, State laws or regulation.
15. The occupier shall forth with keep the Board informed of any accident of unforeseen act or event of any poisonous, noxious or polluting matter or emissions are being discharged into stream or well or air as a result of such discharge, water or air is being polluted.
16. If due to any technological improvements or otherwise the Board is of opinion that all or any of the conditions referred to above requires variation (including the change of any treatment system, either in whole or in part) the Board shall, after giving the applicant an opportunity of being heard, vary all or any of such conditions and thereupon the applicant shall be bound to comply with the conditions as so varied.
17. In case there is any change in the constitution of the management, the occupier of the new management shall file fresh application under Air (Prevention and Control of Pollution) Act, 1981, as amended in Form-I alongwith relevant documents of change of management immediately and get the necessary amendment with renewal of consent order.
18. In case there is any change in the name of the company alone, the occupier shall inform the same with relevant documents immediately and get the necessary amendments for the change of name from the Board.

POLLUTION PREVENTION PAYS

அகம் தூய்மை வாய்மைக்கு ! புறம் தூய்மை வாழ்வுக்கு !

(70)

TAMILNADU POLLUTION CONTROL BOARD

19. The occupier shall display this consent order granted to him in a prominent place for perusal of the inspecting Officers of this Board.

S. INDIRAGANDHI

Digitally signed by S. INDIRAGANDHI
Date: 2018.04.18 15:56:34 +05'30'

District Environmental Engineer,
Tamil Nadu Pollution Control Board,
MARAIMALAI NAGAR

POLLUTION PREVENTION PAYS

அகம் தூய்மை வாய்மைக்கு ! புறம் தூய்மை வாழ்வுக்கு !

(21)

ANNEXURE- VII

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TAMILNADU POLLUTION CONTROL BOARD

CONSENT ORDER NO. 1905119624016 DATED: 09/01/2019.

PROCEEDINGS NO.F.0989MMN/RS/DEE/TNPCB/MMN/W/2019 DATED: 09/01/2019

SUB: Tamil Nadu Pollution Control Board –CONSENT TO OPERATE – DIRECT -M/s. SALEM MINES AND AGGREGATES , S.F.No. 175/1, 175/2B,175/3,175/8B, 175/9B, 175/10B, 175/11B,175/12,176/2A & 176/2B-KUNNAVAKKAM, NADUVAKKARAI villageTirukalukundram Taluk and Kancheepuram District - Consent for the operation of the plant and discharge of sewage and/or trade effluent under Section 25 of the Water (Prevention and Control of Pollution) Act, 1974 as amended in 1988 (Central Act 6 of 1974) – Issued- Reg.

Ref: 1.Unit's application for CTO through OCMMS vide Appl.No.19624016 dated 27/12/2018.
2.IR.No: F.0989MMN/RS/AE/MMN/2019 dated 08/01/2019.
3.Minutes of 132nd DLCCC meeting held on 08/01/2019 (Item no.132-04).

CONSENT TO OPERATE is hereby granted under Section 25 of the Water (Prevention and Control of Pollution) Act, 1974 as amended in 1988 (Central Act, 6 of 1974) (hereinafter referred to as "The Act") and the rules and orders made there under to

The Partner,
M/s . SALEM MINES AND AGGREGATES
S.F No.175/1, 175/2B,175/3,175/8B, 175/9B, 175/10B, 175/11B,175/12,176/2A & 176/2B-KUNNAVAKKAM,
NADUVAKKARAI Village,
Tirukalukundram Taluk,
Kancheepuram District.

Authorising the occupier to make discharge of sewage and /or trade effluent.

This is subject to the provisions of the Act, the rules and the orders made there under and the terms and conditions incorporated under the Special and General conditions stipulated in the Consent Order issued earlier and subject to the special conditions annexed.

This CONSENT is valid for the period ending February 25, 2021

P. SENTHUR PANDY

District Environmental Engineer,
Tamil Nadu Pollution Control Board,
MARAIMALAI NAGAR

To
The Partner,
M/s.SALEM MINES AND AGGREGATES,
175/1, 175/2B,175/3,175/8B, 175/9B, 175/10B, 175/11B,175/12,176/2A & 176/2B,Kunnavakkam Village, Thirukalzukundram Taluk,Kancheepuram District.,
Pin: 603109

Copy to:
1.The Commissioner, TIRUKAZHIKUNDRAM-Panchayat Union, Tirukalukundram Taluk, Kancheepuram District .
2. Copy submitted to the Member Secretary, Tamil Nadu Pollution Control Board, Chennai for favour of kind information.
3. Copy submitted to the JCEE-Monitoring,Tamil Nadu Pollution Control Board, Chennai for favour of kind information.

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TAMILNADU POLLUTION CONTROL BOARD

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POLLUTION PREVENTION PAYS

TAMILNADU POLLUTION CONTROL BOARD

Sl. No.	Parameters	Unit	TOLERANCE LIMITS - OUTLETS -Nos				
			Sewage		Trade Effluent		
			1	-	-	-	-
1.	pH		5.5 to 9				
2.	Temperature	oC	-				
3.	Particle size of Suspended solids	-	-				
4.	Total Suspended Solids	mg/l	30				
5.	Total Dissolved solids (inorganic)	mg/l	-				
6.	Oil & Grease	mg/l	-				
7.	Biochemical Oxygen Demand (3 days at 27oC)	mg/l	20				
8.	Chemical Oxygen Demand	mg/l	-				
9.	Chloride (as Cl)	mg/l	-				
10.	Sulphates (as SO4)	mg/l	-				
11.	Total Residual Chlorine	mg/l	-				
12.	Ammonical Nitrogen (as N)	mg/l	-				
13.	Total Kjeldahl Nitrogen (as N)	mg/l	-				
14.	Free Ammonia (as NH3)	mg/l	-				
15.	Arsenic (as As)	mg/l	-				
16.	Mercury (as Hg)	mg/l	-				
17.	Lead (as Pb)	mg/l	-				
18.	Cadmium(as Cd)	mg/l	-				
19.	Hexavalent Chromium (as Cr+6)	mg/l	-				
20.	Total Chromium (as Cr)	mg/l	-				
21.	Copper (as Cu)	mg/l	-				
22.	Zinc (as Zn)	mg/l	-				
23.	Selenium (as Se)	mg/l	-				
24.	Nickel (as Ni)	mg/l	-				
25.	Boron (as B)	mg/l	-				
26.	Percent Sodium	%	-				
27.	Residual Sodium Carbonate	mg/l	-				
28.	Cyanide (as CN)	mg/l	-				
29.	Fluoride (as F)	mg/l	-				
30.	Dissolved Phosphates(as P)	mg/l	-				
31.	Sulphide (as S)	mg/l	-				
32.	Pesticides	mg/l	-				
33.	Phenolic Compounds (as C6H5OH)	mg/l	-				
34.	Radioactive materials a) Alpha emitters	micro curie/ml	-				
35.	Radioactive materials b). Beta emitters	micro curie/ml	-				
36.	Fecal Coliform	MPN/100ml	-				

4. All units of the sewage and Trade effluent treatment plants shall be operated efficiently and continuously so as to achieve the standards prescribed in Sl No.3 above or to achieve the zero liquid discharge of effluent as applicable.

TAMILNADU POLLUTION CONTROL BOARD

SPECIAL CONDITIONS

1. This consent to operate is valid for operating the facility for the manufacture of products (Col. 2) at the rate (Col. 3) mentioned below. Any change in the products and its quantity has to be brought to the notice of the Board and fresh consent has to be obtained.

Sl. No.	Description	Quantity	Unit
	Product Details		
1.	Roughstone	433483	Cu.m/5 Years
	By-Product Details		
1.	Nil	0	
2.	Nil	0	-
	Intermediate Product Details		
1.	Nil	0	

2. This consent to operate is valid for operating the facility with the below mentioned permitted outlets for the discharge of sewage/trade effluent. Any change in the outlets and the quantity has to be brought to the notice of the Board and fresh consent has to be obtained.

Outlet No.	Description of Outlet	Maximum daily discharge in KLD	Point of disposal
Effluent Type : Sewage			
1.	Sewage	0.8	On Industrys own land
Effluent Type : Trade Effluent			

3. The effluent discharge shall not contain constituents in excess of the tolerance Limits as laid down hereunder.

5. The occupier shall maintain the Electro Magnetic Flow Meters/water Meters installed at the inlet of the water supply connection for each of the purposes mentioned below for assessing the quantity of water used and ensuring that such meters are easily accessible for inspection and maintenance and for other purposes of the Act.
   a. Industrial Cooling, Spraying in mine pits or boiler feed.
   b. Domestic purpose.
   c. Process.
6. The occupier shall maintain the Electro Magnetic Flow Meters with computer recording arrangement for measuring the quantity of effluent generated and treated for the monitoring purposes of the Act.
7. Log book for each of the unit operations of ETP have to be maintained to reflect the working condition of ETP along with the readings of the Electro Magnetic Flow Meters installed to assess effluent quantity and the same shall be furnished for verification of the Board officials during inspection.
8. The occupier shall at his own cost get the samples of effluent/surface water/ground water collected in and around the unit by Board officials and analyzed by the TNPC Board Laboratory periodically.
9. Any upset condition in any of the plants of the factory which is, likely to result in increased effluent discharge and result in violation of the standards mentioned in Sl. No.3 above shall be reported to the Member Secretary / Joint Chief Environmental Engineer-Monitoring and the concerned District/Assistant Environmental Engineer of the Board by e-mail immediately and subsequently by Post with full details of such upset condition.
10. The occupier shall always comply and carryout the order/directions issued by the Board in this Consent Order and from time to time without any negligence. The occupier shall be liable for action as per provisions of the Act in case of non compliance of any order/directions issued.
11. The occupier shall develop adequate width of green belt at the rate of 400 numbers of trees per Hectare.
12. The occupier shall provide and maintain rain water harvesting facilities.
13. The occupier shall ensure that there shall not be any discharge of effluent either treated or untreated into storm water drain at any point of time.
14. In the case of zero liquid discharge of effluent units, the occupier shall adhere the following conditions as laid under.
    i). The occupier shall ensure zero liquid discharge of effluent, thereby no discharge of untreated / treated effluent on land or into any water bodies either inside or outside the premises at any point of time.
    ii) The occupier shall operate and maintain the Zero liquid discharge treatment components comprising of Primary, Secondary and tertiary treatment systems at all times and ensure that the RO permeate/Evaporator condensate shall be recycled in the process and the final RO reject shall be disposed off with the reject management system ensuring zero liquid discharge of effluents in the premises.
    iii) The occupier shall operate and maintain the reject management system effectively and recover the salt from the system which shall be reused in the process if reusable or shall be disposed off as ETP sludge.
    iv) In case of failure to achieve zero discharge of effluents for any reason, the occupier shall stop its production and operations forthwith and shall be reported to the Member Secretary/Joint Chief Environmental Engineer-Monitoring and the concerned District/Assistant Environmental Engineer of the Board by e-mail immediately and subsequently by Post with full details of such upset condition.
    v) The occupier shall restart the production only after ascertaining that the Zero discharge treatment system can perform effectively for achieving zero discharge of effluents.

Additional Conditions:

TAMILNADU POLLUTION CONTROL BOARD

1. The unit shall comply all the conditions prescribed in the Environmental Clearance issued by the DEIAA, Kancheepuram District vide Lr.No.DEIAADIA/TN/MIN/479/Q2/2018-KPM,EC.No.32-2018 dated 03.10.2018.
2. The unit shall comply the conditions stipulated in the quarry lease agreement dated 26.11.2018 made with District Collector, Kancheepuram District.
3. The unit shall treat and dispose the sewage generated from the premises through Septic tank and soak pit arrangement.
4. The unit shall ensure that no trade effluent is generated at any stage of its manufacturing process.
5. The unit shall take necessary precautionary measures to prevent any adverse impact on the nearby habitation.
6. The unit shall "not use and throwaway plastics" such as plastic sheets used for food wrapping, spreading on dining table etc., plastic plates, plastic coated tea cups, plastic tumbler, water pouches and packets, plastic straw, plastic carry bag and plastic flags irrespective of thickness, within the industry premises. Instead unit shall encourage use of eco friendly alternative such as banana leaf, arecanut palm plate, stainless steel, glass, porcelain plates/cups, cloth bag, jute bag etc.
7. The consent issued is subject to the final outcome of National Green Tribunal (South Zone) in application No. 165/2013.

P. SENTHUR PANDY

District Environmental Engineer,
Tamil Nadu Pollution Control Board,
MARAIMALAI NAGAR

TAMILNADU POLLUTION CONTROL BOARD

GENERAL CONDITIONS

1. The occupier shall make an application along with the prescribed consent fee for grant of renewal of consent at least 60 days before the date of expiry of this Consent Order along with all the required particulars ensuring that there is no change in Production quantity and change in sewage/Trade effluent.
2. This Consent is issued by the Board in consideration of the particulars given in the application. Any change or alteration or deviation made in actual practice from the particulars furnished in the application will also be ground for review/variation/revocation of the Consent Order under Section 27 of the Act and to make such variation as deemed fit for the purpose of the Act.
3. The consent conditions imposed in this order shall continue in force until revoked under Section 27(2) of the Act.
4. After the issue of this order, all the 'Consent to Operate' orders issued previously under Water (Prevention and Control of Pollution) Act, 1974 as amended stands defunct.
5. The occupier shall maintain an Inspection Register in the factory so that the inspecting officer shall record the details of the observations and instructions issued to the unit at the time of inspection for adherence.
6. The occupier shall provide and maintain an alternate power supply along with separate energy meter for the Effluent Treatment Plant sufficient to ensure continuous operation of all pollution control equipments to maintain compliance.
7. The occupier shall provide all facilities to the Board officials for inspection and collection of samples in and around the factory at any time.
8. The occupier shall display the flow diagram of the sources of effluent generation and pollution control systems provided at the ETP site.
9. The solid waste such as sweepings, wastage, package, empty containers, residues, sludge including that from air pollution control equipments collected within the premises of the industrial plant shall be collected in an earmarked area and shall be disposed off properly.
10. The occupier shall collect, treat the solid wastes like food waste, green waste generated from the canteen and convert into organic compost.
11. The occupier shall segregate the Hazardous waste from other solid wastes and comply in accordance with Hazardous Wastes (Management, Handling and Transboundary Movement) Rules, 2008.
12. The occupier shall maintain good house-keeping within the factory premises.
13. All pipes, valves, sewers and drains shall be leak proof. Floor washings shall be admitted into the trade effluent collection system only and shall not be allowed to find their way in storm drains or open areas.
14. The occupier shall ensure that there shall not be any diversion or by-pass of trade effluent on land or into any water sources.
15. The occupier shall ensure that solar Evaporation pans shall be constructed in such a way that the bottom of the solar pan is at least 1 m above the Ground level (if applicable).
16. The occupier shall furnish the following returns in the prescribed formats to the concerned District office regularly.
    a) Monthly water consumption returns of each of the purposes with water meter readings in Form-I on or before 5th of every month.
    b) Yearly return on Hazardous wastes generated and accumulated for the period from 1st April to 31st March in Form–4 before the end of the subsequent 30th June of every year (if applicable).
    c) Yearly Environmental Statement for the period from 1st April to 31st March in Form –V before the end of the subsequent 30th September of every year(if applicable).
17. If applicable, the occupier has to comply with the provisions of Public Liability Insurance Act, 1991 to provide immediate relief in the event of any hazard to human beings, other living creatures/plants and properties while handling and storage of hazardous substances.
18. The issuance of this consent does not authorize or approve the construction of any physical structures or facilities or the undertaking of any work in any natural watercourse or in Government Poromboke lands.
19. The issuance of this Consent does not convey any property right in either real personal property or any exclusive privileges, nor does it authorize any injury to private property or Government property or any invasion of personal rights nor any infringement of Central, State laws or regulation.

20. The occupier shall forth with keep the Board informed of any accident of unforeseen act or event of any poisonous, noxious or polluting matter or emissions are being discharged into stream or well or air as a result of such discharge, water or air is being polluted.

21. If due to any technological improvements or otherwise the Board is of opinion that all or any of the conditions referred to above requires variation (including the change of any treatment system, either in whole or in part) the Board shall, after giving the applicant an opportunity of being heard, vary all or any of such conditions and thereupon the applicant shall be bound to comply with the conditions as so varied.

22. In case there is any change in the constitution of the management, the occupier of the new management shall file fresh application under Water (Prevention and Control of Pollution) Act, 1974, as amended in Form-II alongwith relevant documents of change of management immediately and get the necessary amendment with renewal of consent order.

23. In case there is any change in the name of the company alone, the occupier shall inform the same with relevant documents immediately and get the necessary amendments for the change of name from the Board.

24. The occupier shall display this consent order granted to him in a prominent place for perusal of the inspecting Officers of this Board.

P. SENTHUR PANDY

District Environmental Engineer,
Tamil Nadu Pollution Control Board,
MARAIMALAI NAGAR

TAMILNADU POLLUTION CONTROL BOARD

CONSENT ORDER NO. 1905219624016 DATED: 09/01/2019.

PROCEEDINGS NO.F.0989MMN/RS/DEE/TNPCB/MMN/A/2019 DATED: 09/01/2019

SUB: Tamil Nadu Pollution Control Board –CONSENT TO OPERATE –DIRECT -M/s. SALEM MINES AND AGGREGATES , S.F.No. 175/1, 175/2B,175/3,175/8B, 175/9B, 175/10B, 175/11B,175/12,176/2A & 176/2B-KUNNAVAKKAM, NADUVAKKARAI villageTirukalukundram Taluk and Kancheepuram District - Consent for operation of the plant and discharge of emissions under Section 21 of the Air (Prevention and Control of Pollution) Act, 1981 as amended in 1987 (Central Act 14 of 1981) –Issued- Reg.

Ref: 1.Unit's application for CTO through OCMMS vide Appl.No.19624016 dated 27/12/2018.
2.IR.No: F.0989MMN/RS/AE/MMN/2019 dated 08/01/2019.
3.Minutes of 132nd DLCCC meeting held on 08/01/2019 (Item no.132-04).

CONSENT TO OPERATE is hereby granted under Section 21 of the Air (Prevention and Control of Pollution) Act, 1981 as amended in 1987 (Central Act 14 of 1981) (hereinafter referred to as "The Act") and the rules and orders made there under to

The Partner,
M/s . SALEM MINES AND AGGREGATES
S.F No.175/1, 175/2B,175/3,175/8B, 175/9B, 175/10B, 175/11B,175/12,176/2A & 176/2B-KUNNAVAKKAM,
NADUVAKKARAI Village,
Tirukalukundram Taluk,
Kancheepuram District.

Authorizing the occupier to operate the industrial plant in the Air Pollution Control Area as notified by the Government and to make discharge of emission from the stacks/chimneys.

This is subject to the provisions of the Act, the rules and the orders made there under and the terms and conditions incorporated under the Special and General conditions stipulated in the Consent Order issued earlier and subject to the special conditions annexed.

This CONSENT is valid for the period ending February 25, 2021

P. SENTHUR PANDY

District Environmental Engineer,
Tamil Nadu Pollution Control Board,
MARAIMALAI NAGAR

To
The Partner,
M/s.SALEM MINES AND AGGREGATES,
175/1, 175/2B,175/3,175/8B, 175/9B, 175/10B, 175/11B,175/12,176/2A & 176/2B,Kunnavakkam Village, Thirukalzukundram Taluk,Kancheepuram District.,
Pin: 603109

Copy to:

1.The Commissioner, TIRUKAZHIKUNDRAM-Panchayat Union, Tirukalukundram Taluk, Kancheepuram District .
2. Copy submitted to the Member Secretary, Tamil Nadu Pollution Control Board, Chennai for favour of kind information.
3. Copy submitted to the JCEE-Monitoring, Tamil Nadu Pollution Control Board, Chennai for favour of kind information.
4. File

POLLUTION PREVENTION PAYS

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TAMILNADU POLLUTION CONTROL BOARD

POLLUTION PREVENTION PAYS

TAMILNADU POLLUTION CONTROL BOARD

SPECIAL CONDITIONS

1. This consent to operate is valid for operating the facility for the manufacture of products (Col. 2) at the rate (Col. 3) mentioned below. Any change in the products and its quantity has to be brought to the notice of the Board and fresh consent has to be obtained.

Sl. No.	Description	Quantity	Unit
	Product Details		
1.	Roughstone	433483	Cu.m/5 Years
	By-Product Details		
1.	Nil	0	
2.	Nil	0	-
	Intermediate Product Details		
1.	Nil	0	

2. This consent to operate is valid for operating the facility with the below mentioned emission/noise sources along with the control measures and/or stack. Any change in the emission source/control measures/change in stack height has to be brought to the notice of the Board and fresh consent/Amendment has to be obtained.

I	**Point source emission with stack :**			
Stack No.	**Point Emission Source**	**Air pollution Control measures**	**Stack height from Ground Level in m**	**Gaseous Discharge in Nm3/hr**
II	**Fugitive/Noise emission :**			
Sl. No.	**Fugitive or Noise Emission sources**	**Type of emission**	**Control measures**	
1.	Blasting	Fugitive	Controlled Blasting and Manual Water Sprinkling	
2.	Vehicle Movement	Fugitive	Manual Water Sprinkling	
3.	Drilling	Fugitive	Manual Water Sprinkling	
4.	Loading	Fugitive	Manual Water Sprinkling	

3(a). The emission shall not contain constituents in excess of the tolerance limits as laid down hereunder :

Sl.	Parameter	Unit	Tolerance limits	Stacks

Annexure enclosed if applicable. :-

3.(b) The Ambient Air in the industrial plant area shall not contain constituents in excess of the tolerance limits prescribed below.

Sl. No.	Pollutant	Time Weighted Average	Unit	Tolerance Limits	
				Industrial, Residential, Rural and other area	Ecologically Sensitive Area (notified by Central Govt.)
1.	Sulphur Dioxide (SO2)	Annual 24 hours	microgram/m3 microgram/m3	50 80	20 80
2.	Nitrogen Dioxide (NO2)	Annual 24 hours	microgram/m3 microgram/m3	40 80	30 80
3.	Particulate Matter (Size Less than 10 micro M) or PM10	Annual 24 hours	microgram/m3 microgram/m3	60 100	60 100
4.	Particulate Matter (Size Less than 2.5 micro M) or PM2.5	Annual 24 hours	microgram/m3 microgram/m3	40 60	40 60
5.	Ozone (O3)	Annual 24 hours	8 Hours 1 Hour	100 180	100 180
Sl. No.	Pollutant	Time Weighted Average	Unit	Tolerance Limits	
				Industrial, Residential, Rural and other area	Ecologically Sensitive Area (notified by Central Govt.)
6.	Lead (Pb)	Annual 24 hours	microgram/m3 microgram/m3	0.5 1.0	0.5 1.0
7.	Carbon Monoxide (CO)	8 Hours 1 Hour	miligram/m3 miligram/m3	02 04	02 04
8.	Ammonia (NH3)	Annual 24 hours	microgram/m3 microgram/m3	100 400	100 400
9.	Benzene (C6H6)	Annual	microgram/m3	5	5
10.	Benzo(O) Pyrene (BaP) –particulate phase only	Annual	nanogram/m3	01	01
11.	Arsenic (As)	Annual	nanogram/m3	06	06
12.	Nickel (Ni)	Annual	nanogram/m3	20	20

3(c) The Ambient Noise Level in the industrial plant area shall not exceed the limits prescribed below:

Limits in L.eq.-dB(A)	Day Time	Night Time
ResidentialArea	55	45

4. All units of the Air pollution control measures shall be operated efficiently and continuously so as to achieve the standards prescribed in Sl. No.3 above.
5. The occupier shall not change or alter quality or quantity or the rate of emission or replace or alter the air pollution control equipment or change the raw material or manufacturing process resulting in change in quality and/or quantity of emissions without the previous written permission of the Board.
6. The occupier shall maintain log book regarding the stack monitoring system or operation of the plant or any other particulars for each of the unit operations of air pollution control systems to reflect the working condition which shall be furnished for verification of the Board officials during inspection.
7. The occupier shall at his own cost get the samples of emission/air/noise levels collected and analyzed by the TNPC Board Laboratory once in every 6 months/once in a year/periodically for the parameters as prescribed.

8. Any upset condition in any of the plants of the factory which is likely to result in increased emissions and result in violation of the standards mentioned in Sl.No.3 shall be reported to the Member Secretary / Joint Chief Environmental Engineer-Monitoring and the concerned District/Assistant Environmental Engineer of the Board by e-mail immediately and subsequently by Post with full details of such upset condition.

9. The occupier shall always comply and carryout the order/directions issued by the Board in this Consent Order and from time to time without any negligence. The occupier shall be liable for action as per provisions of the Act in case of non compliance of any order/directions issued.

Additional Conditions:

1. The unit shall comply all the conditions prescribed in the Environmental Clearance issued by the DEIAA, Kancheepuram District vide Lr.No.DEIAADIA/TN/MIN/479/Q2/2018-KPM,EC.No.32-2018 dated 03.10.2018.
2. The unit shall comply the conditions stipulated in the quarry lease agreement dated 26.11.2018 made with District Collector, Kancheepuram District.
3. The unit shall maintain the APC measures in the form of portable water sprinklers effectively and continuously so as to satisfy the NAAQ standards prescribed by the Board.
4. The unit shall adhere to the ANL standards as prescribed by the Board.
5. The unit shall continue to develop more green belt with trees having thick canopy cover in the unit's premises.
6. The unit shall take necessary precautionary measures to prevent any adverse impact on the nearby habitation.
7. The unit shall "not use and throwaway plastics" such as plastic sheets used for food wrapping, spreading on dining table etc., plastic plates, plastic coated tea cups, plastic tumbler, water pouches and packets, plastic straw, plastic carry bag and plastic flags irrespective of thickness, within the industry premises. Instead unit shall encourage use of eco friendly alternative such as banana leaf, arecanut palm plate, stainless steel, glass, porcelain plates/cups, cloth bag, jute bag etc.
8. The consent issued is subject to the final outcome of National Green Tribunal (South Zone) in application No. 165/2013.

P. SENTHUR PANDY

Digitally signed by P. SENTHUR PANDY
DN: c=IN, o=TAMILNADU POLLUTION CONTROL BOARD, ou=ENGINEERING DEPARTMENT, postalCode=625126, st=Tamil Nadu, 2.5.4.20=b3df581092a69790ac831092 6ea2fbc723fb414ef6d6ad24cdd0cc2e 89522, cn=P. SENTHUR PANDY
Date: 2019.01.09 23:22:09 +05'30'

District Environmental Engineer,
Tamil Nadu Pollution Control Board,
MARAIMALAI NAGAR

TAMILNADU POLLUTION CONTROL BOARD

GENERAL CONDITIONS

1. The occupier shall make an application along with the prescribed consent fee for grant of renewal of consent at least 60 days before the date of expiry of this Consent Order along with all the required particulars ensuring that there is no change in production quantity and emission.
2. This Consent is given by the Board in consideration of the particulars given in the application. Any change or alteration or deviation made in actual practice from the particulars furnished, in the application will also be ground for review/variation/revocation of the Consent Order under Section 21 of the Act.
3. The conditions imposed shall continue in force until revoked under Section 21 of the Act.
4. After the issue of this order, all the 'Consent to Operate' orders issued previously under Air (Prevention and Control of Pollution) Act, 1981 as amended stands defunct.
5. The occupier shall maintain an Inspection Register in the factory so that the inspecting officer shall record the details of the observations and instructions issued to the unit at the time of inspection for adherence.
6. The occupier shall provide and maintain an alternate power supply along with separate energy meter for the Air Pollution Control measures sufficient to ensure continuous operation of all pollution control equipments to ensure compliance.
7. The occupier shall provide all facilities to the Board officials for collection of samples in and around the factory at any time.
8. The applicant shall display the flow diagram of the sources of emission and pollution control systems provided at the site.
9. The liquid effluent arising out of the operation of the air pollution control equipment shall also be treated in a manner and to the satisfaction of standards prescribed by the Board in accordance with the provisions of Water (Prevention and Control of Pollution) Act, 1974 as amended.
10. The air pollution control equipments, location of inspection chambers and sampling port holes shall be made easily accessible at all time.
11. In case of any episodal discharge of emission, the industry shall take immediate action to bring down the emission within the limits prescribed by the Board.
12. If applicable, the occupier has to comply with the provisions of Public Liability Insurance Act, 1991 to provide immediate relief in the event of any hazard to human beings, other living creatures/plants and properties while handling and storage of hazardous substances.
13. The issuance of this consent does not authorize or approve the construction of any physical structures or facilities or the undertaking of any work in any natural watercourse or in Government Poromboke lands.
14. The issuance of this Consent does not convey any property right in either real personal property or any exclusive privileges, nor does it authorize any injury to private property or Government property or any invasion of personal rights nor any infringement of Central, State laws or regulation.
15. The occupier shall forth with keep the Board informed of any accident of unforeseen act or event of any poisonous, noxious or polluting matter or emissions are being discharged into stream or well or air as a result of such discharge, water or air is being polluted.
16. If due to any technological improvements or otherwise the Board is of opinion that all or any of the conditions referred to above requires variation (including the change of any treatment system, either in whole or in part) the Board shall, after giving the applicant an opportunity of being heard, vary all or any of such conditions and thereupon the applicant shall be bound to comply with the conditions as so varied.
17. In case there is any change in the constitution of the management, the occupier of the new management shall file fresh application under Air (Prevention and Control of Pollution) Act, 1981, as amended in Form-I alongwith relevant documents of change of management immediately and get the necessary amendment with renewal of consent order.
18. In case there is any change in the name of the company alone, the occupier shall inform the same with relevant documents immediately and get the necessary amendments for the change of name from the Board.

19. The occupier shall display this consent order granted to him in a prominent place for perusal of the inspecting Officers of this Board.

P. SENTHUR PANDY

District Environmental Engineer,
Tamil Nadu Pollution Control Board,
MARAIMALAI NAGAR

TAMILNADU POLLUTION CONTROL BOARD

POLLUTION PREVENTION PAYS

ANNEXURE - VIII

TAMILNADU POLLUTION CONTROL BOARD

Category of the Industry : **GREEN**

CONSENT ORDER NO. 2005134494065 DATED: 30/11/2020.

PROCEEDINGS NO.F.3105MMN/GS/DEE/TNPCB/MMN/W/2020 DATED: 30/11/2020

SUB: Tamil Nadu Pollution Control Board –CONSENT TO OPERATE – DIRECT -M/s. SALEM MINES AND AGGREGATES (RMC PLANT) , S.F.No. 172/6 Part (Village of Kunnavakkam), PERUMPADU villageTirukalukundram Taluk and Chengalpattu District - Consent for the operation of the plant and discharge of sewage and/or trade effluent under Section 25 of the Water (Prevention and Control of Pollution) Act, 1974 as amended in 1988 (Central Act 6 of 1974) – Issued- Reg.

Ref: 1.Unit's application for CTO through OCMMS vide Appl.No.34494065 dated 21/10/2020.
2.IR.No: F.3105MMN/GS/AE/MMN/2020 dated 21/11/2020.
3.Minutes of the 183rd DLCCC meeting dated 24/11/2020 (Item no.183-02).

CONSENT TO OPERATE is hereby granted under Section 25 of the Water (Prevention and Control of Pollution) Act, 1974 as amended in 1988 (Central Act, 6 of 1974) (hereinafter referred to as "The Act") and the rules and orders made there under to

The Partner,
M/s . SALEM MINES AND AGGREGATES (RMC PLANT)
S.F No.172/6 Part (Village of Kunnavakkam),
PERUMPADU Village,
Tirukalukundram Taluk,
Chengalpattu District.

Authorising the occupier to make discharge of sewage and /or trade effluent.

This is subject to the provisions of the Act, the rules and the orders made there under and the terms and conditions incorporated under the Special and General conditions stipulated in the Consent Order issued earlier and subject to the special conditions annexed.

This CONSENT is valid for the period ending March 31, 2030

D. Vasudevan

District Environmental Engineer,
Tamil Nadu Pollution Control Board,
MARAIMALAI NAGAR

To
The Partner,
M/s.SALEM MINES AND AGGREGATES (RMC PLANT),
No.9, Nagarathinam Nagar Extension, Thiruneermalai Road, West Tambaram, Chennai.,
Pin: 600045

Copy to:

1.The Commissioner, TIRUKAZHIKUNDRAM-Panchayat Union, Tirukalukundram Taluk, Chengalpattu District .

2. Copy submitted to the Member Secretary, Tamil Nadu Pollution Control Board, Chennai for favour of kind information.

3. Copy submitted to the JCEE-Monitoring, Tamil Nadu Pollution Control Board, Chennai for favour of kind information.

4. File

TAMILNADU POLLUTION CONTROL BOARD

SPECIAL CONDITIONS

1. This consent to operate is valid for operating the facility for the manufacture of products (Col. 2) at the rate (Col. 3) mentioned below. Any change in the products and its quantity has to be brought to the notice of the Board and fresh consent has to be obtained.

Sl. No.	Description	Quantity	Unit
	Product Details		
1.	Ready Mix Concrete	3000	Cubic Meter/Month
	By-Product Details		
1.	Nil	0	
	Intermediate Product Details		
1.	Nil	0	

2. This consent to operate is valid for operating the facility with the below mentioned permitted outlets for the discharge of sewage/trade effluent. Any change in the outlets and the quantity has to be brought to the notice of the Board and fresh consent has to be obtained.

Outlet No.	Description of Outlet	Maximum daily discharge in KLD	Point of disposal
Effluent Type : Sewage			
1.	Sewage	0.4	On Industrys own land
Effluent Type : Trade Effluent			
1.	Trade effluent	3.0	Recycling to process

3. The effluent discharge shall not contain constituents in excess of the tolerance Limits as laid down hereunder.

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TAMILNADU POLLUTION CONTROL BOARD

Sl. No.	Parameters	Unit	TOLERANCE LIMITS - OUTLETS -Nos				
			Sewage		Trade Effluent		
			1	-	1	-	-
1.	pH		5.5 to 9		5.5 to 9		
2.	Temperature	oC	-		shall not exceed 5°C above the receiving water temperature		
3.	Particle size of Suspended solids	-	-		shall pass 850 micron IS sieve		
4.	Total Suspended Solids	mg/l	30		100		
5.	Total Dissolved solids (inorganic)	mg/l	-		2100		
6.	Oil & Grease	mg/l	-		10		
7.	Biochemical Oxygen Demand (3 days at 27oC)	mg/l	20		30		
8.	Chemical Oxygen Demand	mg/l	-		250		
9.	Chloride (as Cl)	mg/l	-		1000		
10.	Sulphates (as SO4)	mg/l	-		1000		
11.	Total Residual Chlorine	mg/l	-		1		
12.	Ammonical Nitrogen (as N)	mg/l	-		50		
13.	Total Kjeldahl Nitrogen (as N)	mg/l	-		100		
14.	Free Ammonia (as NH3)	mg/l	-		5		
15.	Arsenic (as As)	mg/l	-		0.2		
16.	Mercury (as Hg)	mg/l	-		0.01		
17.	Lead (as Pb)	mg/l	-		0.1		
18.	Cadmium(as Cd)	mg/l	-		2		
19.	Hexavalent Chromium (as Cr+6)	mg/l	-		0.1`		
20.	Total Chromium (as Cr)	mg/l	-		2		
21.	Copper (as Cu)	mg/l	-		3		
22.	Zinc (as Zn)	mg/l	-		1		
23.	Selenium (as Se)	mg/l	-		0.05		
24.	Nickel (as Ni)	mg/l	-		3		
25.	Boron (as B)	mg/l	-		2		
26.	Percent Sodium	%	-		-		
27.	Residual Sodium Carbonate	mg/l	-		-		
28.	Cyanide (as CN)	mg/l	-		0.2		
29.	Fluoride (as F)	mg/l	-		2		
30.	Dissolved Phosphates(as P)	mg/l	-		5		
31.	Sulphide (as S)	mg/l	-		2		
32.	Pesticides	mg/l	-				
33.	Phenolic Compounds (as C6H5OH)	mg/l	-		1		
34.	Radioactive materials a) Alpha emitters	micro curie/ml	-		10-7		

35.	Radioactive materials b). Beta emitters	micro curie/ml	-		10-6		
36.	Fecal Coliform	MPN/100ml	-		-		

4. All units of the sewage and Trade effluent treatment plants shall be operated efficiently and continuously so as to achieve the standards prescribed in Sl No.3 above or to achieve the zero liquid discharge of effluent as applicable.
5. The occupier shall maintain the Electro Magnetic Flow Meters/water Meters installed at the inlet of the water supply connection for each of the purposes mentioned below for assessing the quantity of water used and ensuring that such meters are easily accessible for inspection and maintenance and for other purposes of the Act.
   a. Industrial Cooling, Spraying in mine pits or boiler feed.
   b. Domestic purpose.
   c. Process.
6. The occupier shall maintain the Electro Magnetic Flow Meters with computer recording arrangement for measuring the quantity of effluent generated and treated for the monitoring purposes of the Act.
7. Log book for each of the unit operations of ETP have to be maintained to reflect the working condition of ETP along with the readings of the Electro Magnetic Flow Meters installed to assess effluent quantity and the same shall be furnished for verification of the Board officials during inspection.
8. The occupier shall at his own cost get the samples of effluent/surface water/ground water collected in and around the unit by Board officials and analyzed by the TNPC Board Laboratory periodically.
9. Any upset condition in any of the plants of the factory which is, likely to result in increased effluent discharge and result in violation of the standards mentioned in Sl. No.3 above shall be reported to the Member Secretary / Joint Chief Environmental Engineer-Monitoring and the concerned District/Assistant Environmental Engineer of the Board by e-mail immediately and subsequently by Post with full details of such upset condition.
10. The occupier shall always comply and carryout the order/directions issued by the Board in this Consent Order and from time to time without any negligence. The occupier shall be liable for action as per provisions of the Act in case of non compliance of any order/directions issued.
11. The occupier shall develop adequate width of green belt at the rate of 400 numbers of trees per Hectare.
12. The occupier shall provide and maintain rain water harvesting facilities.
13. The occupier shall ensure that there shall not be any discharge of effluent either treated or untreated into storm water drain at any point of time.
14. In the case of zero liquid discharge of effluent units, the occupier shall adhere the following conditions as laid under.

    i). The occupier shall ensure zero liquid discharge of effluent, thereby no discharge of untreated / treated effluent on land or into any water bodies either inside or outside the premises at any point of time.

    ii) The occupier shall operate and maintain the Zero liquid discharge treatment components comprising of Primary, Secondary and tertiary treatment systems at all times and ensure that the RO permeate/Evaporator condensate shall be recycled in the process and the final RO reject shall be disposed off with the reject management system ensuring zero liquid discharge of effluents in the premises.

    iii) The occupier shall operate and maintain the reject management system effectively and recover the salt from the system which shall be reused in the process if reusable or shall be disposed off as ETP sludge.

    iv) In case of failure to achieve zero discharge of effluents for any reason, the occupier shall stop its production and operations forthwith and shall be reported to the Member Secretary/Joint Chief Environmental Engineer-Monitoring and the concerned District/Assistant Environmental Engineer of the Board by e-mail immediately and subsequently by Post with full details of such upset condition.

    v) The occupier shall restart the production only after ascertaining that the Zero discharge treatment system can perform effectively for achieving zero discharge of effluents.

Additional Conditions:

1.The unit shall treat and dispose the sewage through septic tank and soak pit arrangement.
2.The unit shall operate and maintain ETP consisting of collection tank and settling tank and ensure that the treated effluent shall be reused for transit mixer washings & water sprinkling for dust suppression.
3.The unit shall wash the transit tankers in the earmarked place and all the wash water shall be treated in ETP.
4.The unit shall ensure that the disposal of the Solid waste generated if any made scientifically with the concurrence of the Board.
5.The unit shall not use 'use and throwaway plastics' such as plastic sheets used for food wrapping, spreading on dining table etc., plastic plates, plastic coated tea cups, plastic tumbler, water pouches and packets, plastic straw, plastic carry bag and plastic flags irrespective of thickness, within the industry premises. Instead unit shall encourage use of ecofriendly alternative such as banana leaf, arecanut palm plate, stainless steel glass, porcelain plates/cups, cloth bag, jute bag etc.
6.The unit shall comply with the E-Waste Management Rules, 2016, E-Waste as listed in the Schedule I, generated by them shall be channelized through Collection centre or Dealer of Authorized producer or Dismantler or Recycler or through the designated take back service provider of the producer to authorized dismantler or recycler. The unit shall maintain records of E-Waste generated by them in Form-2 and make such records available for scrutiny by the TNPCB. The unit shall file Annual Returns in Form-3, to the TNPCB on or before the 30th day of June following the financial Year.
7.The unit shall comply to the TNPCB RMC Plant guidelines all the time.

D. Vasudevan

District Environmental Engineer,
Tamil Nadu Pollution Control Board,
MARAIMALAI NAGAR

GENERAL CONDITIONS

1. The occupier shall make an application along with the prescribed consent fee for grant of renewal of consent at least 60 days before the date of expiry of this Consent Order along with all the required particulars ensuring that there is no change in Production quantity and change in sewage/Trade effluent.
2. This Consent is issued by the Board in consideration of the particulars given in the application. Any change or alteration or deviation made in actual practice from the particulars furnished in the application will also be ground for review/variation/revocation of the Consent Order under Section 27 of the Act and to make such variation as deemed fit for the purpose of the Act.
3. The consent conditions imposed in this order shall continue in force until revoked under Section 27(2) of the Act.
4. After the issue of this order, all the 'Consent to Operate' orders issued previously under Water (Prevention and Control of Pollution) Act, 1974 as amended stands defunct.
5. The occupier shall maintain an Inspection Register in the factory so that the inspecting officer shall record the details of the observations and instructions issued to the unit at the time of inspection for adherence.
6. The occupier shall provide and maintain an alternate power supply along with separate energy meter for the Effluent Treatment Plant sufficient to ensure continuous operation of all pollution control equipments to maintain compliance.
7. The occupier shall provide all facilities to the Board officials for inspection and collection of samples in and around the factory at any time.
8. The occupier shall display the flow diagram of the sources of effluent generation and pollution control systems provided at the ETP site.
9. The solid waste such as sweepings, wastage, package, empty containers, residues, sludge including that from air pollution control equipments collected within the premises of the industrial plant shall be collected in an earmarked area and shall be disposed off properly.
10. The occupier shall collect, treat the solid wastes like food waste, green waste generated from the canteen and convert into organic compost.
11. The occupier shall segregate the Hazardous waste from other solid wastes and comply in accordance with Hazardous Wastes (Management, Handling and Transboundary Movement) Rules, 2008.
12. The occupier shall maintain good house-keeping within the factory premises.
13. All pipes, valves, sewers and drains shall be leak proof. Floor washings shall be admitted into the trade effluent collection system only and shall not be allowed to find their way in storm drains or open areas.
14. The occupier shall ensure that there shall not be any diversion or by-pass of trade effluent on land or into any water sources.
15. The occupier shall ensure that solar Evaporation pans shall be constructed in such a way that the bottom of the solar pan is at least 1 m above the Ground level (if applicable).
16. The occupier shall furnish the following returns in the prescribed formats to the concerned District office regularly.
    a) Monthly water consumption returns of each of the purposes with water meter readings in Form-I on or before 5th of every month.
    b) Yearly return on Hazardous wastes generated and accumulated for the period from 1st April to 31st March in Form–4 before the end of the subsequent 30th June of every year (if applicable).
    c) Yearly Environmental Statement for the period from 1st April to 31st March in Form –V before the end of the subsequent 30th September of every year(if applicable).
17. If applicable, the occupier has to comply with the provisions of Public Liability Insurance Act, 1991 to provide immediate relief in the event of any hazard to human beings, other living creatures/plants and properties while handling and storage of hazardous substances.
18. The issuance of this consent does not authorize or approve the construction of any physical structures or facilities or the undertaking of any work in any natural watercourse or in Government Poromboke lands.
19. The issuance of this Consent does not convey any property right in either real personal property or any exclusive privileges, nor does it authorize any injury to private property or Government property or any invasion of personal rights nor any infringement of Central, State laws or regulation.

20. The occupier shall forth with keep the Board informed of any accident of unforeseen act or event of any poisonous, noxious or polluting matter or emissions are being discharged into stream or well or air as a result of such discharge, water or air is being polluted.

21. If due to any technological improvements or otherwise the Board is of opinion that all or any of the conditions referred to above requires variation (including the change of any treatment system, either in whole or in part) the Board shall, after giving the applicant an opportunity of being heard, vary all or any of such conditions and thereupon the applicant shall be bound to comply with the conditions as so varied.

22. In case there is any change in the constitution of the management, the occupier of the new management shall file fresh application under Water (Prevention and Control of Pollution) Act, 1974, as amended in Form-II alongwith relevant documents of change of management immediately and get the necessary amendment with renewal of consent order.

23. In case there is any change in the name of the company alone, the occupier shall inform the same with relevant documents immediately and get the necessary amendments for the change of name from the Board.

24. The occupier shall display this consent order granted to him in a prominent place for perusal of the inspecting Officers of this Board.

D. Vasudevan

District Environmental Engineer,
Tamil Nadu Pollution Control Board,
MARAIMALAI NAGAR

TAMILNADU POLLUTION CONTROL BOARD

Category of the Industry :

GREEN

CONSENT ORDER NO. 2005234494065 DATED: 30/11/2020.

PROCEEDINGS NO.F.3105MMN/GS/DEE/TNPCB/MMN/A/2020 DATED: 30/11/2020

SUB: Tamil Nadu Pollution Control Board –CONSENT TO OPERATE –DIRECT -M/s. SALEM MINES AND AGGREGATES (RMC PLANT) , S.F.No. 172/6 Part (Village of Kunnavakkam), PERUMPADU villageTirukalukundram Taluk and Chengalpattu District - Consent for operation of the plant and discharge of emissions under Section 21 of the Air (Prevention and Control of Pollution) Act, 1981 as amended in 1987 (Central Act 14 of 1981) –Issued- Reg.

Ref: 1.Unit's application for CTO through OCMMS vide Appl.No.34494065 dated 21/10/2020.
2.IR.No: F.3105MMN/GS/AE/MMN/2020 dated 21/11/2020.
3.Minutes of the 183rd DLCCC meeting dated 24/11/2020 (Item no.183-02).

CONSENT TO OPERATE is hereby granted under Section 21 of the Air (Prevention and Control of Pollution) Act, 1981 as amended in 1987 (Central Act 14 of 1981) (hereinafter referred to as "The Act") and the rules and orders made there under to

The Partner,
M/s . SALEM MINES AND AGGREGATES (RMC PLANT)
S.F No.172/6 Part (Village of Kunnavakkam),
PERUMPADU Village,
Tirukalukundram Taluk,
Chengalpattu District.

Authorizing the occupier to operate the industrial plant in the Air Pollution Control Area as notified by the Government and to make discharge of emission from the stacks/chimneys.

This is subject to the provisions of the Act, the rules and the orders made there under and the terms and conditions incorporated under the Special and General conditions stipulated in the Consent Order issued earlier and subject to the special conditions annexed.

This CONSENT is valid for the period ending March 31, 2030

D. Vasudevan

District Environmental Engineer,
Tamil Nadu Pollution Control Board,
MARAIMALAI NAGAR

To
The Partner,
M/s.SALEM MINES AND AGGREGATES (RMC PLANT),
No.9, Nagarathinam Nagar Extension, Thiruneermalai Road, West Tambaram, Chennai.,
Pin: 600045

Copy to:
1.The Commissioner, TIRUKAZHIKUNDRAM-Panchayat Union, Tirukalukundram Taluk, Chengalpattu District .

2. Copy submitted to the Member Secretary, Tamil Nadu Pollution Control Board, Chennai for favour of kind information.
3. Copy submitted to the JCEE-Monitoring, Tamil Nadu Pollution Control Board, Chennai for favour of kind information.
4. File

SPECIAL CONDITIONS

1. This consent to operate is valid for operating the facility for the manufacture of products (Col. 2) at the rate (Col. 3) mentioned below. Any change in the products and its quantity has to be brought to the notice of the Board and fresh consent has to be obtained.

Sl. No.	Description	Quantity	Unit
	Product Details		
1.	Ready Mix Concrete	3000	Cubic Meter/Month
	By-Product Details		
1.	Nil	0	
	Intermediate Product Details		
1.	Nil	0	

2. This consent to operate is valid for operating the facility with the below mentioned emission/noise sources along with the control measures and/or stack. Any change in the emission source/control measures/change in stack height has to be brought to the notice of the Board and fresh consent/Amendment has to be obtained.

I	Point source emission with stack :			
Stack No.	Point Emission Source	Air pollution Control measures	Stack height from Ground Level in m	Gaseous Discharge in Nm3/hr
1	DG SET 125 KVA	Acoustic enclosures with stack	4.2	
2	Cement Silos	Dust Collectors with bag filters	4.2	
II	Fugitive/Noise emission :			
Sl. No.	Fugitive or Noise Emission sources	Type of emission	Control measures	
1.	DG Set 120 KVA	Noise	Acoustic enclosures	
2.	Cement Silos	Fugitive	Dust collector with bag filter	
3.	Blue metal stock yard	Fugitive	Water Sprinkler System	
4.	Raw Material Handling System	Fugitive	Closed Conveyor Belt	
5.	Conveyor	Fugitive	GI Sheet cover	

3(a). The emission shall not contain constituents in excess of the tolerance limits as laid down hereunder :

Sl.	Parameter	Unit	Tolerance limits	Stacks

Annexure enclosed if applicable. :-

3.(b) The Ambient Air in the industrial plant area shall not contain constituents in excess of the tolerance limits prescribed below.

Sl. No.	Pollutant	Time Weighted Average	Unit	Tolerance Limits	
				Industrial, Residential, Rural and other area	Ecologically Sensitive Area (notified by Central Govt.)
1.	Sulphur Dioxide (SO2)	Annual 24 hours	microgram/m3 microgram/m3	50 80	20 80
2.	Nitrogen Dioxide (NO2)	Annual 24 hours	microgram/m3 microgram/m3	40 80	30 80
3.	Particulate Matter (Size Less than 10 micro M) or PM10	Annual 24 hours	microgram/m3 microgram/m3	60 100	60 100
4.	Particulate Matter (Size Less than 2.5 micro M) or PM2.5	Annual 24 hours	microgram/m3 microgram/m3	40 60	40 60
5.	Ozone (O3)	Annual 24 hours	8 Hours 1 Hour	100 180	100 180
Sl. No.	Pollutant	Time Weighted Average	Unit	Tolerance Limits	
				Industrial, Residential, Rural and other area	Ecologically Sensitive Area (notified by Central Govt.)
6.	Lead (Pb)	Annual 24 hours	microgram/m3 microgram/m3	0.5 1.0	0.5 1.0
7.	Carbon Monoxide (CO)	8 Hours 1 Hour	miligram/m3 miligram/m3	02 04	02 04
8.	Ammonia (NH3)	Annual 24 hours	microgram/m3 microgram/m3	100 400	100 400
9.	Benzene (C6H6)	Annual	microgram/m3	5	5
10.	Benzo(O) Pyrene (BaP) –particulate phase only	Annual	nanogram/m3	01	01
11.	Arsenic (As)	Annual	nanogram/m3	06	06
12.	Nickel (Ni)	Annual	nanogram/m3	20	20

3(c) The Ambient Noise Level in the industrial plant area shall not exceed the limits prescribed below:

Limits in L.eq.-dB(A)	Day Time	Night Time
ResidentialArea	55	45

4. All units of the Air pollution control measures shall be operated efficiently and continuously so as to achieve the standards prescribed in Sl. No.3 above.
5. The occupier shall not change or alter quality or quantity or the rate of emission or replace or alter the air pollution control equipment or change the raw material or manufacturing process resulting in change in quality and/or quantity of emissions without the previous written permission of the Board.
6. The occupier shall maintain log book regarding the stack monitoring system or operation of the plant or any other particulars for each of the unit operations of air pollution control systems to reflect the working condition which shall be furnished for verification of the Board officials during inspection.
7. The occupier shall at his own cost get the samples of emission/air/noise levels collected and analyzed by the TNPC Board Laboratory once in every 6 months/once in a year/periodically for the parameters as prescribed.

8. Any upset condition in any of the plants of the factory which is likely to result in increased emissions and result in violation of the standards mentioned in Sl.No.3 shall be reported to the Member Secretary / Joint Chief Environmental Engineer-Monitoring and the concerned District/Assistant Environmental Engineer of the Board by e-mail immediately and subsequently by Post with full details of such upset condition.

9. The occupier shall always comply and carryout the order/directions issued by the Board in this Consent Order and from time to time without any negligence. The occupier shall be liable for action as per provisions of the Act in case of non compliance of any order/directions issued.

Special Additional Conditions:

The unit shall install the approved retrofit emission control device/equipment with at least 70% Particulate matter reduction efficiency on all DG sets with capacity of 125 KVA and above or otherwise the unit shall be shift to gas based generators within the time frame prescribed in the notification No. TNPCB/Labs/DD(L)02151/2019 dated 10.06.2020 issued by TNPCB.

Additional Conditions:

1.The unit shall ensure that the cement used for the process shall be transported only through bulk transportation and transfer of the cement shall be carried out through closed system to silos.
2.The unit shall maintain the closed conveyor to convey all the raw material such as cement, fly.
3.The unit shall maintain the common dust collector system with bag filter provided for the control of dust emission from the silos so as to adhere to the AAQ/emission standards prescribed by the Board.
4.The unit shall maintain the water sprinklers provided to spray water while unloading the raw materials such as sand and blue metals and to control fugitive emission due to vehicle movement.
5.The unit shall maintain the concrete roads provided within the premises to attenuate fugitive emission from the unit due to Vehicular movement.
6.The unit shall ensure that the emission from the DG set satisfy the Ambient Air Quality / emission/ANL standards prescribed by the Board.
7.The unit shall maintain acoustic measures to the DG sets and ensure that the noise emission satisfy the Ambient Noise level standards prescribed by the Board.
8.The unit shall continue to develop thick and adequate greenbelt all around the premises of the unit to attenuate air and noise pollution.
9.The unit shall not use 'use and throwaway plastics' such as plastic sheets used for food wrapping, spreading on dining table etc., plastic plates, plastic coated tea cups, plastic tumbler, water pouches and packets, plastic straw, plastic carry bag and plastic flags irrespective of thickness, within the industry premises. Instead unit shall encourage use of eco friendly alternative such as banana leaf, arecanut palm plate, stainless steel glass, porcelain plates/cups, cloth bag, jute bag etc.
10.The unit shall comply to the TNPCB RMC Plant guidelines all the time.

D. Vasudevan

District Environmental Engineer,
Tamil Nadu Pollution Control Board,
MARAIMALAI NAGAR

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TAMILNADU POLLUTION CONTROL BOARD

GENERAL CONDITIONS

1. The occupier shall make an application along with the prescribed consent fee for grant of renewal of consent at least 60 days before the date of expiry of this Consent Order along with all the required particulars ensuring that there is no change in production quantity and emission.
2. This Consent is given by the Board in consideration of the particulars given in the application. Any change or alteration or deviation made in actual practice from the particulars furnished, in the application will also be ground for review/variation/revocation of the Consent Order under Section 21 of the Act.
3. The conditions imposed shall continue in force until revoked under Section 21 of the Act.
4. After the issue of this order, all the 'Consent to Operate' orders issued previously under Air (Prevention and Control of Pollution) Act, 1981 as amended stands defunct.
5. The occupier shall maintain an Inspection Register in the factory so that the inspecting officer shall record the details of the observations and instructions issued to the unit at the time of inspection for adherence.
6. The occupier shall provide and maintain an alternate power supply along with separate energy meter for the Air Pollution Control measures sufficient to ensure continuous operation of all pollution control equipments to ensure compliance.
7. The occupier shall provide all facilities to the Board officials for collection of samples in and around the factory at any time.
8. The applicant shall display the flow diagram of the sources of emission and pollution control systems provided at the site.
9. The liquid effluent arising out of the operation of the air pollution control equipment shall also be treated in a manner and to the satisfaction of standards prescribed by the Board in accordance with the provisions of Water (Prevention and Control of Pollution) Act, 1974 as amended.
10. The air pollution control equipments, location of inspection chambers and sampling port holes shall be made easily accessible at all time.
11. In case of any episodal discharge of emission, the industry shall take immediate action to bring down the emission within the limits prescribed by the Board.
12. If applicable, the occupier has to comply with the provisions of Public Liability Insurance Act, 1991 to provide immediate relief in the event of any hazard to human beings, other living creatures/plants and properties while handling and storage of hazardous substances.
13. The issuance of this consent does not authorize or approve the construction of any physical structures or facilities or the undertaking of any work in any natural watercourse or in Government Poromboke lands.
14. The issuance of this Consent does not convey any property right in either real personal property or any exclusive privileges, nor does it authorize any injury to private property or Government property or any invasion of personal rights nor any infringement of Central, State laws or regulation.
15. The occupier shall forth with keep the Board informed of any accident of unforeseen act or event of any poisonous, noxious or polluting matter or emissions are being discharged into stream or well or air as a result of such discharge, water or air is being polluted.
16. If due to any technological improvements or otherwise the Board is of opinion that all or any of the conditions referred to above requires variation (including the change of any treatment system, either in whole or in part) the Board shall, after giving the applicant an opportunity of being heard, vary all or any of such conditions and thereupon the applicant shall be bound to comply with the conditions as so varied.
17. In case there is any change in the constitution of the management, the occupier of the new management shall file fresh application under Air (Prevention and Control of Pollution) Act, 1981, as amended in Form-I alongwith relevant documents of change of management immediately and get the necessary amendment with renewal of consent order.
18. In case there is any change in the name of the company alone, the occupier shall inform the same with relevant documents immediately and get the necessary amendments for the change of name from the Board.

19. The occupier shall display this consent order granted to him in a prominent place for perusal of the inspecting Officers of this Board.

D. Vasudevan

District Environmental Engineer,
Tamil Nadu Pollution Control Board,
MARAIMALAI NAGAR

F03

ANNEXURE - IX

(104)

Item No.7:

BEFORE THE NATIONAL GREEN TRIBUNAL
SOUTHERN ZONE, CHENNAI

Original Application No. 40 of 2019 (SZ)

(Through Video Conference)

IN THE MATTER OF:

Kavitha W/o. R. Rajendiran
424, Kamarajar Nagar,
Karumarapakkam, Naduvakarai Village,
Veerapuram Post, Thirukalukundram Taluka,
Kanchipuram District. ... Applicant(s)

Versus

1. The District Collector,
   Chengalpet,
   Chengalpet District
   (Amended as per order dt.17.12.2019)

2. District Environmental Engineer,
   Tamil Nadu Pollution Control Board,
   Adigalar Street,
   Next to Municipal Office,
   Maraimalai Nagar,
   Kanchipuram District – 632 209.

3. The Proprietor,
   Salem Mines,
   Kunnavakkam Village,
   Thirukkazhukundram Taluk,
   Kanchipuram District – 631 604.

...Respondent(s)

For Applicant(s): Sri. A. Venkatesan.

For Respondent(s): Sri. Dr. V.R. Thirunarayanan for R1.
Sri. Kasirajan through
M/s. Meena for R2.

Date of Judgment: 22nd December, 2020.

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CORAM:

HON'BLE MR. JUSTICE K. RAMAKRISHNAN, JUDICIAL MEMBER

HON'BLE MR. SAIBAL DASGUPTA, EXPERT MEMBER

Whether the Judgement is allowed to be published on the Internet – Yes/No

Whether the Judgement is to be published in the All India NGT Reporter – Yes/No

JUDGMENT

1. When the matter came up for final hearing today through Video Conference, Sri. A. Venkatesan represented the applicant. Sri. Dr. V.R. Thirunarayanan represented 1st respondent and Sri. C. Kasirajan through M/s. Meena represented 2nd respondent.

2. The learned counsel appearing for the applicant submitted that no notice has been issued to the 3rd respondent and without hearing the 3rd respondent, the matter could not be disposed of. Further, the applicant has filed objection to the report submitted by the committee which will go to show that the quarry is situated within the prohibited distance. Further, the complaints alleged were not properly addressed.

3. On the other hand, the learned counsel appearing for the Tamil Nadu Pollution Control Board (TNPCB) and the State respondents submitted that there is no merit in the complaint made in the application and the 3rd respondent quarry is complied with all the environmental norms and having all necessary permissions and clearances and necessary pollution control mechanism also provided in order to avoid future complaints, certain suggestions were given which the 3rd respondent can monitor and that will meet the ends of justice.

4. The grievance in this application is regarding the illegal operation of stone quarry run by the 3rd respondent in Kunnavakkam Village, Thirukkazhukundram Taluk, Chengalpet District (though it is mentioned as Kancheepuram District) without providing necessary pollution control mechanism. It is also alleged in the application that applicant was granted house patta by the government on 26.07.2012 in Survey No.61, Block No.282/2. In 2016, she constructed the house and residing there. The 3rd respondent is conducting a stone quarry –cum- crushing unit by name "Salem Mines" which is situated within 500 meters from the village. During blasting operation, using heavy explosive without any time limit, causes huge tremor and vibration in the village, affecting stability of the buildings and causing cracks. The applicant's house is affected on account of heavy cracks developed due to the tremor and vibration on account of illegal blasting done by the 3rd respondent. On account of the operation of the quarry, huge dust is being emitted, affecting air quality. The citing criteria for establishing mines from residential area have not been strictly adhered to.

5. Though, application has been filed before the Legal Services Authority to redress her grievance, due to the non co-operation of the third respondent, the same could not be settled. So, the applicant had no other option but to approach this Tribunal by filing this application seeking the following reliefs:-

> *"Therefore, the applicants pray that this Hon'ble Tribunal may be pleased to direct the 3rd respondent to provide the compensation sum of Rs.5,00,000/- (Rupees Five Lakhs only) on the representation made by the applicant dated 19.06.2019 within the time frame that may be fixed by this Hon'ble Tribunal and thus render justice."*

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6. We have not admitted the matter. In order to ascertain the factual situation, this Tribunal had appointed a Joint Committee comprising of (1) the District Collector, Chengalpet, (2) Tamil Nadu Pollution Control Board (TNPCB), (3) Mining and Geology Department and (4) Naduvakarai Panchayat to inspect the area in question and submit a factual and action, if any, to be taken and also assess environmental compensation, if any damage has been caused to environment on account of the alleged illegal operation of the unit by the 3rd respondent.

7. The Joint Committee submitted its report dated, 18.02.2020 which is extracted in Para 4 of the order of this Tribunal dated 25.02.2020 which reads as follows:-

> *"During the time of inspection of the Joint Committee, Ambient Air Quality and Noise Level survey was conducted through District Environmental Laboratory, Maraimalainagar. Ambient Air Quality Monitoring using online monitoring instruments housed in the Mobile Van of Tamil Nadu Pollution Control Board was also carried out at the above said area.*
>
> *The unit of M/s. Salem Mines and Aggregates has obtained Environmental Clearance (EC) from the District Level Environment Impact Authority, Kancheepuram District vide Lr. No. DEIAADIA/TN/MIN/479/Q2/2018 – KPM, EC No.32-2018 dated 03.10.2018 to operate a quarry for rough stone – 433483 cu.m at S.F. No.175/1, 175/2B, 175/3, 175/8B, 175/9B, 175/10B, 175/11B, 175/12, 176/2A & 176/2B for a period up to 25.02.2021. The unit has executed quarry lease agreement with District Collector, Kancheepuram District dated 26.11.2018 upto 25.02.2021. The unit obtained Consent to Operate of the Board vide Proc. No.F.0989 MMN/RS/DEE/TNPCB/MMN/W&A/2019 dated 09.01.2019 valid upto 25.02.2021.*
>
> *The unit of M/s. Salem Mines Aggregates has also obtained Environmental Clearance (EC) from the District Level Environment Impact Authority, Kancheepuram District to operate a quarry for Rough Stone – 535220 cu.m. at S.F. No.176/1A, Kunnavakkam Village, Tirukalukundram Taluk, Chengalpattu District for the period of five years vide Lr. No. DEIAADIA/TN/MIN/479/Q2/2018 – KPM, EC No.32-2018 dated 03.10.2018. The unit has executed quarry lease agreement with District Collector, Kancheepuram District dated 19.11.2018 upto*

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18.11.2023. The unit obtained consent to operate direct of the board vide Proc. No. F.2055MMN/RS/DEE/TNPCB/MMN/W&A/2019 dated 09.01.2019 valid up to 31.03.2023.

GPS Points and topo sketch of the location enclosed

12°33'34.85"N, 80° 4'30.67"E,

12.559711, 80.075317

Observations:

During inspection the Quarry was found in operation. The unit has provided water sprinkler at the entrance of quarry and access road and also has portable water sprinklers to suppress the dust emissions and were found in operation. Water logging at the bottom of the quarry was noticed due to recent heavy rain in that area.

The Joint Committee visited the said complainant house which is located at Karumapakkam panchayat at a distance of 675 meters as reported by the surveyor accompanying the committee. The applicant Tmt. Kavitha not available during inspection. Her husband Thiru. R. Rajendran was present. Certain cracks were noticed in the walls of the applicant house but could not be ascertained to be due to Quarrying activity. Around 6 houses nearby the applicant house were also inspected and any significant crack could not be noticed. Respirable Auto Sampler was installed by TNPCB at the applicant house to assess the air quality during the date of inspection. Furthermore, Mobile Van of TNPCB with online monitoring instruments was stationed in the street of applicant house and sampling carried out. In general the people complained about the cracks formed in houses due to quarrying activity, however no significant cracks noticed in any of the houses except the applicant house. No complaints regarding air or noise pollution were mentioned by the public in that area. Furthermore, the unit of M/s. Salem Mines, Kunnavakkam, Naduvakarai Village, Thirukazhukundram Taluk, Chengalpattu District has also houses a stone crushing with M-Sand unit, Hot mix plant and a Ready Mix Concrete Plant. The unit has obtained consent to operate from the Tamil Nadu Pollution Control Board for the said activity for stone crushing with M-Sand unit and Hot mix plant and yet to apply and obtain consent for the ready mix concrete activity.

Report of analysis of the Ambient Air Quality survey conducted in the application area reveals that the parameters analyzed satisfy the standards prescribed by the TNPC Board. Noise level survey conducted within the premises of the unit of M/s. Salem Mines, Kunnavakkam, Naduvakkarai Village, Thirukazhukundram Taluk, Chengalpattu District reveals that the noise emission exceeds the standards prescribed by the TNPC Board i.e., Leq.,63.7 dB(A) against the standard of 55 dB(A) whereas in the complainant area noise level

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measured found satisfying the Ambient Noise Level standard prescribed by the Board."

8. Though, it was mentioned in the report that noise level was exceeding the norms within the premises of the unit, they did not mention the remedial measures to be taken to suppress the same. So, we directed to submit a further report in this regard including conducting Vibration test.

9. Thereafter, this Tribunal had directed the committee to conduct the noise level as well as vibration test and the remedial measures, if any, required if it exceeds to suppress the same and submit a further report.

10. Thereafter, they have submitted further report which was considered by this Tribunal on 08.10.2020 and the same was extracted in Para 3 of the order which reads as follows:-

> *"Report of the Joint Committee constituted by the Hon'ble National Green Tribunal (Southern Zone) to inspect the area of the unit of M/s. Salem Mines and Aggregates, Kunnavakkam, Naduvakarai Village, Thirukazhukundram Taluk, Chengalpattu District.*
>
> *Hon'ble National Green Tribunal (SZ) in its order in Original Application No. 40 of 2019 dated 17.12.2019 has constituted a Joint Committee consisting of (1) District Collector, Chengalpattu, (2) Tamil Nadu Pollution Control Board, (3) Mining and Geology Department and (4) Naduvakarai Panchayat to inspect the area of the unit of M/s. Salem Mines and Aggregates, Kunnavakkam, Naduvakarai Village, Thirukazhukundram Taluk, Chengalpattu District to submit a factual and action, if any, to be taken report and also assess environmental compensation, if any damage has been caused to environment on account of the alleged illegal operation of the unit by the third respondent within a period of one month to this Tribunal by e-mail at ngtsz-filing@gmail.com. The committee is also at liberty to ascertain as to whether similar damage has been caused to the neighbouring houses on account of the mining operation by the third respondent and also noise and air pollution level. The Tamil Nadu Pollution Control Board will be the nodal agency for co-ordination.*
>
> *In due compliance of the orders of the Hon'ble National Green Tribunal, the Joint Committee carried out the inspection of the said area of the unit of M/s. Salem Mines, Kunnavakkam, Naduvakarai*

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Village, Thirukazhukundram Taluk, Chengalpattu District on 23.01.2020 and submitted the report.

The Hon'ble National Green Tribunal (SZ) in its order dated 25.02.2020 has stated that

"1. Though it is stated in the report that the noise level was exceeding the norms within the premises of the unit, they did not mention the remedial measures to be taken to suppress the same.

2. Further they did not mention as to whether any test has been conducted to ascertain the vibration level in the neighbouring areas namely, in the residential area on account of the operation of the unit at its optimum level so as to have any effect of creating cracks in the buildings. Such a test also was expected to be conducted by the committee before coming to the conclusion that there was no effect on the walls of the house in that area on account of the operation of the unit.

3. The committee is directed to carry out these exercises as well and submit a further report to this Tribunal within a period of one month."

In due compliance to the above said order, it is submitted that since Tamil Nadu Pollution Control Board does not have the facility to conduct vibration test, the same was out sourced to M/s. Glens Innovations Labs Pvt Ltd, Arumbakkam, Chennai – 600 106 which is an NABL Accredited Laboratory to carryout the above said exercise.

M/s. Glens Innovations Labs Pvt Ltd Arumbakkam Chennai – 600 106 has conducted the vibration test on 10.08.2020 in the presence of the officials of the Tamil Nadu Pollution Control Board following the methodology stipulated in the ISO 4866:2010 using Vibration meter in the residential area (Complainant house) before and during blasting carried out by the unit of M/s. Salem Mines and Aggregates and submitted the test report. (Copy enclosed). The test report reveals that the background vibration (as peak particle velocity) before the blasting and during the blasting at the complainant house is 4.65 mm/sec (@>25 Hz) and 6.08 mm/sec (@>25 Hz) respectively which is below the Directorate General of Mines Safety (DGMS), 1997 Acceptance Criteria (Permissible PPV) of 25 mm/Sec, which indicates that there is no effect of creating cracks in the building/walls of the house in that area on account of the operation of the unit.

Furthermore, it is submitted that the unit is using Non-EL (Non-Electrical) detonators which will have less NVH level (Noise Vibration and Harshness level) compared to other explosive like Electrical, ANFO (Ammonium Nitrate Fuel Oil) detonator.

<u>Recommendations of the Committee</u>

1. The unit shall comply with all the conditions prescribed in the Environmental Clearance accorded to the unit by DEIAA, Chengalpattu District.

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2. *The unit shall comply with the conditions stipulated in the mining lease agreement obtained from the District Collector, Chengalpattu District.*
3. *To minimize the noise/vibration level during the blasting activity, the unit shall ensure that they use only low capacity Non-EL (Non-Electrical) detonators which will have less NVH levels (Noise Vibration and Harshness Level) compared to other explosive like Electrical, ANFO (Ammonium Nitrate Fuel Oil) detonator.*
4. *The unit shall give due announcement to the public before carrying out blasting operations.*
5. *The unit shall ensure that the vibration is well within the permissible limit that it will not cause any hindrance to the public, environment and property."*

11. The report was filed by the committee as directed by this Tribunal which shows that everything was within the norms and certain general directions and recommendations have been given for the purpose of avoiding further complaints in this regard.

12. The applicant has filed objection to the committee report which reads as follows:-

"Objection filed by the petitioner

1. *It is submits that I have filed the above application and sought to grant compensation from the 3rd respondent, in view of pollution and damage caused by the 3rd respondent mines unit, my house is damaged, therefore I have filed the above application for claim of restitution of property.*
2. *It is submits that on 17.12.2019 this Hon'ble Tribunal was pleased to constituted joint committee to ascertain whether similar damage has been caused to the neighbouring houses on account of the mining operation by the 3rd respondent and also noise and air pollution level. Thereafter, the report filed by the District Collector, Chengalpattu District.*
3. *It is submits that in presume to the order of the Tribunal the 1st respondent inspected the petitioner village and also 3rd respondent. In which the 1st respondent found that noise level was exceeding the norms within the premises of the unit. However, they did not mention the remedial measures to the same and also the 1st respondent did not mention the vibration level in the neighbouring area around the 3rd respondent unit. Thereafter, the Tamil Nadu Pollution Control Board engaged the GLenus Innovated Labs Pvt. Ltd. So has to conduct the vibration tests. In which the private limited has been filed the report stating that the that there is no effect of creating cracks in the building walls of the house in that area on account of the operation of the 3rd respondent.*
4. *It is submits that the following lapses and lacunas has been committed by the private testing agency.*

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a. *Originally the above said private agency chosen to test the applicant house only. They did not test the vibration level in surrounding villages of the 3rd respondent unit.*

b. *Originally the similar wall crack has been occurred in the order houses in the applicant village namely these house owner names respectively 1. Ajiya Banu W/o. AhamadBasha, 2. Jegadhishwari W/o. Kumaravel, 3. Ajimisha W/o. Hussain, 4. Arumugam, 5. Kumutha W/o. Nndhakumar, 6. KanagaPushanama, W/o. Subramani, 7. Subaitha W/o. Mahabbasha, these damages has not been mention by the 1st respondent and above mentioned private testing agency.*

c. *The above said private testing agency did not mention verifiability of detonator type, timing used in the blast and the maximum weight of explosives, which permits distance calculation to seismographs, and maximum charge weight per delay. Each for are needed to calculate square-root and cube-root scaled distances for vibration propagation plots. The said private testing agency came to conclusion based on their explored test only. They ought to have mention possibility of the above mentioned explosive material variance. The 3rd respondent is being a private firm, their aim is gainful business alone. While so there is no possibility to adhere the statutory prescribed explosive methodology.*

d. *The above said private testing agency neither field the seismic graphs map nor filed the photo taken from the vibration meter, at the time of blasting.*

e. *Originally the applicant house is situated in the middle of the village, the distance between the edges of village to the 3rd respondent unit total covering distance is 400 meter only. Therefore, the 3rd respondent established their crusher very nexus to human habitation. According to the Judgment of the Honorable Supreme Court in Kennedy Valley Welfare Association Vs. Ceylon Repatriates Labours and Service Society and Other in which, Apex Court not to allow any quarrying activity or crushing operation close to the residential area more particularly within 500 meter from residence.*

f. *The 1st respondent failed notice other neighbouring houses wall cracking in the applicant village in his report.*

g. *While conducting test by the above said private agency the 3rd respondent has completely stopped their quarry operation and loading of lorry transport also had been stopped by the 3rd respondent. Therefore the vibration level becomes very low.*

It is therefore humbly prays that this Hon'ble Tribunal pleased to reject the above report filed the private testing agency and award the compensation to the 3rd respondent.

Dated at Chennai on this 16th day of 2020."

13.The objections raised by the applicant are general in nature. There is no acceptable evidence adduced on the side of the applicant to prove that cracks developed was due to the vibration caused on account of the

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explosives used during the process of the quarrying operation.

14. The dictum relied on by the learned counsel appearing for the applicant in ***Kennedy Valley Welfare Association Vs. Ceylon Repatriates Labours and Service Society & Ors.***[1] is not applicable to the facts of this case.

15. The report submitted by the Joint Committee shows that no houses were situated within the prohibited distance and the unit is complying with all the necessary permissions and clearances. The pollution control mechanism provided to arrest the dust as well as the sound is adequate in nature. However, they have given certain recommendations which reads as follows:-

> *" Recommendations of the Committee*
>
> 1. *The unit shall comply with all the conditions prescribed in the Environmental Clearance accorded to the unit by DEIAA, Chengalpattu District.*
> 2. *The unit shall comply with the conditions stipulated in the mining lease agreement obtained from the District Collector, Chengalpattu District.*
> 3. *To minimize the noise/vibration level during the blasting activity, the unit shall ensure that they use only low capacity Non-EL (Non-Electrical) detonators which will have less NVH levels (Noise Vibration and Harshness Level) compared to other explosive like Electrical, ANFO (Ammonium Nitrate Fuel Oil) detonator.*
> 4. *The unit shall give due announcement to the public before carrying out blasting operations.*
> 5. *The unit shall ensure that the vibration is well within the permissible limit that it will not cause any hindrance to the public, environment and property."*

16. So, we feel that there is no substantial question of environment which arises for admitting the matter and issuing notice to the 3rd respondent to dragging him to the Court to face the litigation. Further, the main relief claimed in the application is for compensation for the damage caused to

[1] C.A. No.10732 of 1995 Dt.25.04.1996

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her house which report shows that it was not due to any activities of the 3rd respondent. However, considering the circumstances, we feel that the application can be closed, directing the 2nd respondent to monitor the operation of the 3rd unit periodically and see that the recommendations extracted above are implemented by the 3rd respondent in its quarry so as to avoid future complaints from the local people. Since there is no damage proved by the applicant on account of the operation of the 3rd respondent, the applicant is not entitled to get the relief of compensation as claimed by her in the application.

17.So, the application is disposed of as follows:-

(i) The applicant is not entitled to get any of the reliefs claimed in the application, in view of the reports submitted by the Joint Committee appointed by this Tribunal.

(ii) The Tamil Nadu Pollution Control Board (TNPCB) is directed to monitor the operation of the 3rd respondent unit periodically and also ascertain as to whether the recommendations given by the Joint Committee are complied with by the 3rd respondent by giving necessary instructions to them to comply with the same.

(iii) If there is any violation found or any nuisance caused on account of the operation of the 3rd respondent, then the Tamil Nadu Pollution Control Board (TNPCB) is directed to take appropriate action against the 3rd respondent in accordance with law, after giving sufficient opportunity to them as per Rules.

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(iv) The Registry is directed to communicate this order to the Tamil Nadu Pollution Control Board (TNPCB) for compliance.

18. With the above observations and directions, this application is disposed of.

.....J.M.
(Justice K. Ramakrishnan)

.....E.M.
(Shri. Saibal Dasgupta)

O.A. No.40/2019,
22nd December, 2020. Mn.

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL (SZ)

CHENNAI

NANTHAGOPAL

…APPLICANT

VS

THE COMMISSIONER GEOLOGY AND MINING AND 7 OTHERS.

….RESPONDENTS

PRELIMINARY OBJECTION FILED BY 8TH RESPONDENT

M/s. S.V. VIJAY PRASHANTH (1366/2003)
S.V.BANUPRIYA (1943/2009)
N.NAJUMUNISHA (2055/2017)
A.S.SHANMUGA RAJAN (3373/2018)
COUNSELS FOR 8TH RESPONDENT
Ph: 8825510662
advshan3373@gmail.com

OA No.127 of 2021 Objections filed by 8th Respondent

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Sir/Madam,
The above referred Original Application coming up for hearing on 28.10.2021- before the Hon'ble National Green Tribunal Southern Zone Chennai.
As per the order of the Hon'ble Tribunal dated 23.09.2021, the 8th Respondent filing the preliminary objections to the above said original application.

Kindly acknowledge the copy of the preliminary objection filed by 8th Respondent.

--

A.S.SHANMUGA RAJAN

Legum Baccalaureate,

CHENNAI.

OA 127 of 202...pondent.pdf